

**LOK SABHA**

**BULLETIN—PART I**

[Brief Record of Proceedings]

Monday, February 14, 1966/Magha 25, 1887 (Saka)

No. 460

**1. President's Address—Laid on the Table**

Secretary laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 14th February, 1966.

**2. Obituary References**

The Speaker, Shrimati Indira Gandhi, Sarvashri N. G. Ranga, H. N. Mukerjee, U. M. Trivedi, Surendranath Dwivedy, Tridib Kumar Chaudhuri, H. H. Maharaja Karni Singhji of Bikaner, Sarvashri M. S. Aney, Prakash Vir Shastri, B. P. Maurya, K. Rajaram, M. Muhammad Ismail and Mani Ram Bagri made references to the passing away of Shri Lal Bahadur Shastri.

Thereafter members stood in silence for a short while as a mark of respect.

The Speaker also made references to the passing away of Shri Ahmed Mohiuddin, who was a sitting member of Lok Sabha and the Deputy Minister of Transport, Shri U. Srinivasa Malliah, who was a sitting member of Lok Sabha, Shri P. S. Nataraja Pillai, who was a sitting member of Lok Sabha, Shri Narhar Vishnu Gadgil, who was a member of the Central Legislative Assembly, the Constituent Assembly of India, the Provisional Parliament and the First Lok Sabha, Chaudhri Lal Chand, who was a member of the Central Legislative Assembly and Shri K. G. Wodeyar, who was a member of the First and Second Lok Sabha.

Thereafter members stood in silence for a short while as a mark of respect.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 15th February, 1966).

S. L. SHAKDHER,  
Secretary.

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# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, February 15, 1966/Magha 26, 1887 (Saka)

No. 461

### 1. Starred Questions

Starred Question Nos. 1—4 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 1—22, 25—60, 62—68, 70—110 and 112—124 were laid on the Table.

A statement by the Minister of Transport, Aviation, Shipping and Tourism, correcting the reply given on the 23rd November, 1965 to Unstarred Question No. 1169 regarding Flying Clubs in Madhya Pradesh, was laid on the Table.

### 3. Adjournment Motion

The Speaker gave his consent to the moving of an adjournment motion given notice of by Shri Prakash Vir Shastri regarding food situation in Kerala.

Shri Prakash Vir Shastri then asked for leave of the House to the moving of the motion and on objection being taken, the Speaker asked those members who were in favour of leave being granted to rise in their places. As not less than fifty members rose, the Speaker informed the House that the leave was granted and directed that the motion be taken up at 3 P.M.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
  - (i) Report (1965) of the Tariff Commission on the continuance of protection to the Ball Bearing Industry and the grant of protection to other Rolling Bearings.

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- (ii) Government Resolution No. 7(1)-Tar/65 dated the 31st December, 1965.
- (2) A copy each of the following Ordinances under provisions of article 123(2) (a) of the Constitution:—
- (i) The Indian Tariff (Amendment) Ordinance, 1965 (No. 7 of 1965) promulgated by the President on the 31st December, 1965.
  - (ii) The Indian Tariff (Amendment) Ordinance, 1966 (No. 1 of 1966) promulgated by the President on the 1st February, 1966.
  - (iii) The Delhi Land Reforms (Amendment) Ordinance, 1966 (No. 2 of 1966) promulgated by the President on the 5th February, 1966.
- (3) A copy each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Third Lok Sabha:—
- |   |        |                           |
|---|--------|---------------------------|
| (i) Supplementary Statement No. I       | State- | Thirteenth Session, 1965. |
| (ii) Supplementary Statement No. IV     | State- | Twelfth Session, 1965.    |
| (iii) Supplementary Statement No. VIII  | State- | Eleventh Session, 1965.   |
| (iv) Supplementary Statement No. XI     | State- | Tenth Session, 1964.      |
| (v) Supplementary Statement No. XIII    | State- | Ninth Session, 1964.      |
| (vi) Supplementary Statement No. XVIII  | State- | Seventh Session, 1964.    |
| (vii) Supplementary Statement No. XVI   | State- | Fifth Session, 1963.      |
| (viii) Supplementary Statement No. XXII | State- | Second Session, 1962.     |
- \* (4) A copy each of the following Notifications under subsection (3) of section 7 of the Kerala Government Land Assignment Act, 1960, read with clause (c) (iv) of the

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\*The notifications were previously laid on the Table on the 9th December, 1965 and were re-laid under Rule 234(2) of the Rules of Procedure.

Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

- (j) The Kerala Land Assignment Rules, 1964, published in Notification S.R.O. No. 71/64 in Kerala Gazette dated the 25th March, 1964.
- (ii) The Rules for the implementation of the Centrally sponsored scheme of settlement of landless agricultural labourers on Government Poramboke lands, published in Notification No. 50513/A3/62/RD in Kerala Gazette dated the 22nd October, 1963.
- (iii) The Rules for the assignment of Government lands for the purpose of Settlement of landless agricultural labourers under the Centrally sponsored scheme of the settlement of such labourers, published in Notification S.R.O. No. 715/1963 in Kerala Gazette dated the 22nd October, 1963.
- (iv) Notification No. 79182/A3/63/RD dated the 9th January, 1964, making certain amendments to the rules for the assignment of Government lands for the purpose of settlement of landless agricultural labourers under the Centrally sponsored scheme of the settlement of such labourers.
- (v) S.R.O. No. 30/65 published in Kerala Gazette dated the 26th January, 1965, making certain amendment to the Rules for the assignment of Government lands.
- (vi) S.R.O. No. 117/65 published in Kerala Gazette dated the 23rd March, 1965.
- (vii) The Rules for the Assignment of Government Land in Development Areas for industrial purposes, published in Notification S.R.O. No. 97/64 in Kerala Gazette dated the 14th April, 1964.
- (viii) S.R.O. No. 231/65 published in Kerala Gazette dated the 1st June, 1965, making certain amendment to the Kerala Land Assignment Rules, 1964.
- (ix) S.R.O. No. 303/65 published in Kerala Gazette dated the 3rd August, 1965, making certain amendments to the special rules for the lease of Government lands for tobacco cultivation.

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- \* (5)** A copy of Notification S.R.O. No. 219/64 published in Kerala Gazette dated the 21st July, 1964, making certain amendments to the Kerala Lands Acquisition Rules, 1963, under sub-section (2) of section 61 of the Kerala Land Acquisition Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- \* (6)** A copy of the Forest Settlement Rules, 1965, published in Notification S.R.O. No. 186/65 in Kerala Gazette dated the 11th May, 1965, under section 77 of the Kerala Forest Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- \*\* (7)** A copy each of the following Notifications making certain amendments to the Kerala State Agricultural Loan Rules, under sub-section (2) of section 10 of the Kerala Agriculturists Loans Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—
- (i) S.R.O. No. 63/64 published in Kerala Gazette dated the 17th March, 1964.
  - (ii) S.R.O. No. 209/64 published in Kerala Gazette dated the 7th July, 1964.
  - (iii) S.R.O. No. 210/64 published in Kerala Gazette dated the 7th July, 1964.
  - (iv) S.R.O. No. 226/64 published in Kerala Gazette dated the 28th July, 1964.
  - (v) S.R.O. No. 297/64 published in Kerala Gazette dated the 29th September, 1964.
  - (vi) S.R.O. No. 398/64 published in Kerala Gazette dated the 15th December, 1964.

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\*The Notifications were previously laid on the Table on the 9th December, 1965 and were re-laid under Rule 234(2) of the Rules of Procedure.

\*\*The Notifications were previously laid on the Table on the 10th December, 1965 and were re-laid under Rule 234(2) of the Rules of Procedure.

- (vii) S.R.O. No. 120/65 published in Kerala Gazette dated the 30th March, 1965.
- (viii) S.R.O. No. 194/65 published in Kerala Gazette dated the 11th May, 1965.
- (ix) S.R.O. No. 227/65 published in Kerala Gazette dated the 1st June, 1965.
- \* (8) A copy of Notification No. G.O.M.S. 422/Agri/65 published in Kerala Gazette dated the 10th August, 1965, making certain amendments to the Special Loan Rules, for development of Rubber Plantation, 1961, under sub-section (2) of section 10 of the Kerala Agriculturists Loans Act, 1961, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President in relation to the State of Kerala.
- (9) A copy of the Committee for Controlling and Supervising Experiments on Animals (Administration) Rules, 1965 published in Notification No. S.O. 122 in Gazette of India dated the 8th January, 1966 under sub-section (4) of section 38 of the Prevention of Cruelty to Animals Act, 1960.
- \*\* (10) A copy of the Delhi Sales Tax (Amendment) Rules, 1965, published in Notification No. F.4(98)/64-Fin (E) in Delhi Gazette dated the 29th July, 1965, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi.
- (11) A copy of the Tax Credit Certificate (Equity Shares) Scheme, 1965, published in Notification No. G.S.R. 1834 published in Gazette of India dated the 13th December, 1965 under sub-section (4) of section 280ZE of the Income-tax Act, 1961.
- (12) A copy of the Income-tax (Amendment) Rules, 1966 published in Notification No. S.O. 189 published in the Gazette of India dated the 13th January, 1966, under section 296 of the Income-tax Act, 1961.

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\*The notification was previously laid on the Table on the 10th December, 1965 and was re-laid under Rule 234(2) of the Rules of Procedure.

\*\*The notification was previously laid on the Table on the 11th November, 1965 and was re-laid under Rule 234(2) of the Rules of Procedure.

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- (13) A copy of Notification No. G.S.R. 1760 published in Gazette of India dated the 27th November, 1965, under sub-section (4) of section 46 of the Wealth-Tax Act, 1957.
- (14) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—
- (i) Central Excise (Tenth Amendment) Rules, 1965, published in Notification No. G.S.R. 1789 in Gazette of India dated the 4th December, 1965.
  - (ii) Central Excise (1st Amendment) Rules, 1966, published in Notification No. G.S.R. 97 in Gazette of India dated the 15th January, 1966.
- (15) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 1898 published in Gazette of India dated the 31st December, 1965.
  - (ii) G.S.R. 20 published in Gazette of India dated the 1st January, 1966.
  - (iii) The Manufacture in Customs Bond (General) 1st Amendment Rules, 1966, published in Notification No. G.S.R. 21 in Gazette of India dated the 1st January, 1966.
  - (iv) G.S.R. 22 published in Gazette of India dated the 1st January, 1966.
  - (v) G.S.R. 23 published in Gazette of India dated the 1st January, 1966.
  - (vi) The Manufacture in Customs Bond (General) Second Amendment Rules, 1965 published in Notification No. G.S.R. 24 in Gazette of India dated the 1st January, 1966.
  - (vii) G.S.R. 25 published in Gazette of India dated the 1st January, 1966.
  - (viii) G.S.R. 53 published in Gazette of India dated the 1st January, 1966.
  - (ix) G.S.R. 67 published in Gazette of India dated the 8th January, 1966.
  - (x) G.S.R. 68 published in Gazette of India dated the 8th January, 1966.

- (xi) G.S.R. 69 published in Gazette of India dated the 8th January, 1966.
  - (xii) G.S.R. 70 published in Gazette of India dated the 8th January, 1966.
  - (xiii) G.S.R. 79A published in Gazette of India dated the 10th January, 1966.
  - (xiv) G.S.R. 93 published in Gazette of India dated the 15th January, 1966.
  - (xv) G.S.R. 94 published in Gazette of India dated the 15th January, 1966.
- (16) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export Draw-back (General) Ninety-third Amendment Rules, 1965 published in Notification No. G.S.R. 1785 in Gazette of India dated the 4th December, 1965.
  - (ii) The Customs and Central Excise Duties Export Draw-back (General) Ninety-fourth Amendment Rules, 1965, published in Notification No. G.S.R. 1786 in Gazette of India dated the 4th December, 1965.
  - (iii) The Customs and Central Excise Duties Export Draw-back (General) 1st Amendment Rules, 1966, published in Notification No. G.S.R. 26 in Gazette of India dated the 1st January, 1966.
  - (iv) The Customs and Central Excise Duties Export Draw-back (General) 2nd Amendment Rules, 1966, published in Notification No. G.S.R. 27 in Gazette of India dated the 1st January, 1966.
  - (v) The Customs and Central Excise Duties Export Draw-back (General) 3rd Amendment Rules, 1966, published in Notification No. G.S.R. 28, in Gazette of India dated the 1st January, 1966.
  - (vi) The Customs and Central Excise Duties Export Draw-back (General) Ninth Amendment Rules, 1966, published in Notification No. G.S.R. 29 in Gazette of India dated the 1st January, 1966.

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- (vii) The Customs and Central Excise Duties Export Draw-back (General) Eleventh Amendment Rules, 1966, published in Notification No. G.S.R. 30, in Gazette of India dated the 1st January, 1966.
- (viii) The Customs and Central Excise Duties Export Draw-back (General) Fourth Amendment Rules, 1966, published in Notification No. G.S.R. 31 in Gazette of India dated the 1st January, 1966.
- (ix) The Customs and Central Excise Duties Export Draw-back (General) Fifth Amendment Rules, 1966, published in Notification No. G.S.R. 32 in Gazette of India dated the 1st January, 1966.
- (x) The Customs and Central Excise Duties Export Draw-back (General) Sixth Amendment Rules, 1966, published in Notification No. G.S.R. 33 in Gazette of India dated the 1st January, 1966.
- (xi) The Customs and Central Excise Duties Export Draw-back (General) Seventh Amendment Rules, 1966, published in Notification No. G.S.R. 34, in Gazette of India dated the 1st January, 1966.
- (xii) The Customs and Central Excise Duties Export Draw-back (General) Eighth Amendment Rules, 1966, published in Notification No. G.S.R. 35 in Gazette of India dated the 1st January, 1966.
- (xiii) The Customs and Central Excise Duties Export Draw-back (General) Tenth Amendment Rules, 1966, published in Notification No. G.S.R. 36 in Gazette of India dated the 1st January, 1966.
- (xiv) The Customs and Central Excise Duties Export Draw-back (General) Twelfth Amendment Rules, 1966, published in Notification No. G.S.R. 37 in Gazette of India dated the 1st January, 1966.
- (xv) The Customs and Central Excise Duties Export Draw-back (General) Thirteenth Amendment Rules, 1966, published in Notification No. G.S.R. 38 in Gazette of India dated the 1st January, 1966.
- (xvi) The Customs and Central Excise Duties Export Draw-back (General) Fourteenth Amendment Rules, 1966, published in Notification No. G.S.R. 39 in Gazette of India dated the 1st January, 1966.

- (xvii) The Customs and Central Excise Duties Export Draw-back (General) Fifteenth Amendment Rules, 1966, published in Notification No. G.S.R. 40 in Gazette of India dated the 1st January, 1966.
- (xviii) The Customs and Central Excise Duties Export Draw-back (General) Sixteenth Amendment Rules, 1966, published in Notification No. G.S.R. 41 in Gazette of India dated the 1st January, 1966.
- (xix) The Customs and Central Excise Duties Export Draw-back (General) Seventeenth Amendment Rules, 1966, published in Notification No. G.S.R. 42 in Gazette of India dated the 1st January, 1966.
- (xx) G.S.R. 51 published in Gazette of India dated the 1st January, 1966.
- (xxi) The Customs and Central Excise Duties Export Draw-back (General) Eighteenth Amendment Rules, 1966, published in Notification No. G.S.R. 52 in Gazette of India dated the 1st January, 1966.
- (xxii) The Customs and Central Excise Duties Export Draw-back (General) Twenty-second Amendment Rules, 1966, published in Notification No. G.S.R. 89 in Gazette of India dated the 15th January, 1966.
- (xxiii) The Customs and Central Excise Duties Export Draw-back (General) Nineteenth Amendment Rules, 1965, published in Notification No. G.S.R. 90 in Gazette of India dated the 15th January, 1966.
- (xxiv) The Customs and Central Excise Duties Export Draw-back (General) Twentieth Amendment Rules, 1965, published in Notification No. G.S.R. 91 in Gazette of India dated the 15th January, 1966.
- (xxv) The Customs and Central Excise Duties Export Draw-back (General) Twenty-first Amendment Rules, 1966, published in Notification No. G.S.R. 92 in Gazette of India dated the 15th January, 1966.
- (17) A copy of Notification S.R.O. No. 407/65 published in Kerala Gazette dated the 16th November, 1965, under sub-section (2) of section 9 of the Kerala Stamp Act, 1959 read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala.

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- (18) A copy of the Food Corporations (Fourth Amendment) Rules, 1966, published in Notification No. G.S.R. 156 in Gazette of India dated the 28th January, 1966 under sub-section (3) of section 44 of the Food Corporations Act, 1964.
- (19) (i) A copy of the Delimitation of Council Constituencies (Uttar Pradesh) Amendment Order, 1966, published in Notification No. G.S.R. 101 in Gazette of India dated the 13th January, 1966 under sub-section (3) of section 13 of the Representation of the People Act, 1950.
- (ii) A copy of Order No. 10 of the Delimitation Commission determining delimitation of Parliamentary and Assembly Constituencies in the State of Maharashtra published in Notification No. S.O. 363 in Gazette of India dated the 29th January, 1966 under sub-section (3) of section 10 of the Delimitation Commission Act, 1962.
- (20) A copy of the Admission as Advocates (Exemption from Training and Examination) Rules, 1965 published in Notification No. S.O. 3917 in Gazette of India dated the 15th December, 1965, under sub-section (5) of section 49A of the Advocates Act, 1961.
- (21) A copy of Notification No. G.S.R. 111 published in Gazette of India dated the 22nd January, 1966, under sub-section (3) of section 620A of the Companies Act, 1956.
- ✓ (22) A copy of Report on the Third General Elections in India, 1962—Vol. I (General).
- (23) A copy of the Report on the activities of the Rubber Board for the year 1964-65.
- (24) A copy each of the following Notifications:—
- £ £ (i) S.R.O. No. 352/65 published in Kerala Gazette dated the 14th September, 1965, under sub-section (3) of section 130 of the Kerala Panchayats Act, 1960, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala,

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£ £ The notification was previously laid on the Table on the 7th December, 1965 and was re-laid under Rule 234(2) of the Rules of Procedure.

£ £ £ (ii) S.R.O. No. 343/65 published in Kerala Gazette dated the 14th September, 1965, making certain amendments to the Rules issued by the Government of Kerala under sub-section (5) of section 65 of the Madras Co-operative Societies Act, 1932 read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

(25) A copy of the Fertiliser (Control) Amendment Order, 1965, published in Notification No. G.S.R. 1877 in Gazette of India dated the 25th December, 1965 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

#### 5. President's Assent to Bills

(i) Secretary laid on the Table following three Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 10th December, 1965:—

- (1) The Kerala Appropriation (No. 5) Bill, 1965.
- (2) The Indian Tariff (Amendment) Bill, 1965.
- (3) The Union Duties of Excise (Distribution) Amendment Bill, 1965.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following eleven Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 10th December, 1965:—

- (1) The Delhi Motor Vehicles Taxation (Amendment) Bill, 1965.
- (2) The Delhi Land Reforms (Amendment) Bill, 1965.
- (3) The Indian Works of Defence (Amendment) Bill, 1965.
- (4) The Railways (Employment of Members of the Armed Forces) Bill, 1965.
- (5) The Cardamom Bill, 1965.

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£ £ £ The notification was previously laid on the Table on the 10th December, 1965 and was re-laid under Rule 234(2) of the Rules of Procedure.

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- (6) The Metal Corporation of India (Acquisition of Undertaking) Bill, 1965.
- (7) The Coal Mines Provident Fund and Bonus Schemes (Amendment) Bill, 1965.
- (8) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1965.
- (9) The Union Territories (Direct Election to the House of the People) Bill, 1965.
- (10) The Goa, Daman and Diu (Absorbed Employees) Bill, 1965.
- (11) The Estate Duty (Distribution) Amendment Bill, 1965.

#### **6. Presentation of Petition**

Shri N. G. Ranga presented a petition signed by a petitioner relating to the Indian Post Office Rules, 1933.

#### **7. Statements by Ministers**

(1) The Minister of Transport, Aviation, Shipping and Tourism laid on the Table statement regarding (i) accident to Air India Boeing aircraft at Mont Blanc on the 24th January, 1966; (ii) missing Fokker Friendship aircraft operating scheduled passenger service of I.A.C. from Srinagar to New Delhi on the 7th February, 1966 and (iii) crash landing of an I.A.C. Caravelle Aircraft at Palam airport.

(2) The Minister of State for External Affairs laid on the Table a statement regarding the Tashkent Declaration.

#### **8. Motions**

(i) Shri S. V. Krishnamoorthy Rao moved the following motion:—

“That the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the administration of the Union territory of Delhi and for matters connected therewith, be extended upto the 21st March, 1966.”

The motion was adopted.

(ii) Shri T. H. Sonavane moved the following motion:—

“That the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for better organization and development of secondary education in the Union territory of Delhi, be extended upto the 31st March, 1966.”

The motion was adopted.

#### 9. The Budget (Railways) 1966-67

Shri S. K. Patil presented a statement of the estimated receipts and expenditure of the Government of India for the year 1966-67 in respect of Railways.

#### 10. Government Bill—Motion for reference to Select Committee— adopted

##### *The Delhi High Court Bill, 1965.*

Shri Jai Sukh Lal Hathi concluded his speech in reply to the debate on the motion for consideration of the Bill and amendment thereto moved on the 9th December, 1965.

Shri Jai Sukh Lal Hathi moved the following motion:—

“That the Bill to provide for the constitution of a High Court for the Union territory of Delhi, for the extension of the jurisdiction of that High Court to the Union territory of Himachal Pradesh and for matters connected therewith, be referred to a Select Committee consisting of 23 members, namely:—

- (1) Shri S. V. Krishnamoorthy Rao
- (2) Dr. M. S. Aney
- (3) Shri Bhagwat Jha Azad
- (4) Shri Ramchandra Vithal Bade
- (5) Shri S. M. Banerjee
- (6) Chodhury Brahm Perakash
- (7) Shrimati Renu Chakravartty
- (8) Shri Gajraj Singh Rao
- (9) Shri Shiv Charan Gupta
- (10) Shri K. Hanumanthaiya
- (11) Shri Himmatsinhji
- (12) Shri Hari Vishnu Kamath
- (13) Sardar Kapur Singh
- (14) Shri Bakar Ali Mirza
- (15) Shri Gulzarilal Nanda
- (16) Shri Naval Prabhakar
- (17) Shri J. B. Muthyal Rao
- (18) Shri Sham Nath

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- (19) Shri Vidya Charan Shukla
- (20) Dr. L. M. Singhvi
- (21) Shri U. M. Trivedi
- (22) Shri Ram Sewak Yadav, and
- (23) Shri Jai Sukh Lal Hathi

with instructions to report by the 28th February, 1966.”

The motion was adopted.

#### 11. Motion

Shri Annasahib Shinde moved the following motion:—

“That the debate on the motion, ‘That the Bill to provide for regulating the quality of certain seeds for sale, and for matters connected therewith, as passed by Rajya Sabha, be taken into consideration’, which was adjourned on the 18th August, 1965, be resumed now.”

The motion was adopted.

#### 12. Government Bill—Amendment for reference to Select Committee—adopted

*The Seeds Bill, 1964, as passed by Rajya Sabha.*

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 11th May, 1965, was resumed.

An amendment for reference of the Bill to a Select Committee was moved by Shri Annasahib Shinde.

The following members took part in the debate:—

- (1) Shri Yashpal Singh
- (2) Shri Krishnapal Singh
- (3) Shri K. K. Warior
- (4) Shrimati Renu Chakravartty

Shri Annasahib Shinde replied to the debate.

The amendment for reference of the Bill to Select Committee was adopted as follows:—

“That the Bill to provide for regulating the quality of certain seeds for sale, and for matters connected therewith, as passed by Rajya Sabha, be referred to a Select Committee consisting of 30 members, namely:—

- (1) Shri R. Achuthan
- (2) Shri Maganti Ankineedu
- (3) Shri Parashottamdas Haribhai Bheel
- (4) Shri Brij Raj Singh
- (5) Shrimati Jyotsna Chanda
- (6) Shri N. T. Das

- (7) Shri M. L. Dwivedi
- (8) Shri Gajraj Singh Rao
- (9) Shri R. Muthu Gounder
- (10) Shri Badshah Gupta
- (11) Shri Hari Vishnu Kamath
- (12) Shri Kisan Veer
- (13) Shri Jiyalal Mandal
- (14) Shrimati Shashank Manjari
- (15) Shri Mohan Nayak
- (16) Shri Sarjoo Pandey
- (17) Shri S. K. Paramasivan
- (18) Shri Man Sinh P. Patel
- (19) Shri Deorao S. Patil
- (20) Shri Kishen Pattnayak
- (21) Shri Pratap Singh
- (22) Shri H. C. Linga Reddy
- (23) Shri S. C. Samanta
- (24) Dr. Sarojini Mahishi
- (25) Shri Annasaheb Shinde
- (26) Shri Ku. Sivapraghassan
- (27) Shri Sivamurthi Swami
- (28) Shri Shiva Datt Upadhyaya
- (29) Shri Manikya Lal Varma, and
- (30) Shri C. Subramaniam

with instructions to report by the first day of the next session.”

### 13. Government Bill—Passed

*The Unit Trust of India (Amendment) Bill, 1965.*

The motion for consideration of the Bill was moved by Shri Bali Ram Bhagat.

Shri Peter Alvares took part in the debate.

Shri Bali Ram Bhagat replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 11 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

[P.T.O.]

The motion that the Bill, as amended, be passed was moved by Shri Bali Ram Bhagat.

The motion was adopted and the Bill, as amended, was passed.  
(Lok Sabha adjourned at 2-55 P.M. and reassembled at 3 P.M.)

#### 14. Adjournment Motion

At 3 P.M. Shri Prakash Vir Shastri moved the following motion:—

“That the House do now adjourn.”

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Shri P. K. Vasudevan Nair
- (3) Shri Cherian J. Kappen
- (4) Shri U. M. Trivedi
- (5) Shri N. Sreekantan Nair
- (6) Shri A. V. Raghavan
- (7) Shri Peter Alvares
- (8) Shri Mathew Maniyangadan
- (9) Dr. Ram Manohar Lohia
- (10) Shri S. Kandappan
- (11) Shri C. H. Mohammad Koya
- (12) Shri K. K. Warior
- (13) Dr. L. M. Singhvi
- (14) Shri S. M. Banerjee
- (15) Shri Hukam Chand Kachwai
- (16) Shri C. Subramaniam

Shri Prakash Vir Shastri replied to the debate.

✓ On the motion the House divided, Ayes 47; Noes 149. The motion was accordingly negatived. ✓

#### 15. Report of Business Advisory Committee

Shri Shree Narayan Das presented the Forty-third Report of the Business Advisory Committee.

#### 16. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Seventy-seventh Report of the Committee on Private Members' Bills and Resolutions.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th February, 1966).

S. L. SHAKDHER,,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, February 16, 1966/Magha 27, 1887 (Saka)

No. 462

### 1. Starred Questions

Starred Questions Nos. 31—38 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 126—132, 134—182, 184—195, 197—200, 202—218, 220, 221, 223—233 and 235—264 were laid on the Table.

### 3. Calling Attention to matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Finance to the serious discontent among twenty-five lakhs of Central Government employees on account of inadequate grant of dearness allowance.

The Minister of Finance made a statement in regard thereto.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Report of Enquiry on the fatal accident in Rajnagar Colliery on the 8th November, 1965.
- (2) A copy of Report of Enquiry into the Dhori Colliery Disaster, 1965.
- (3) A copy each of the following notifications under subsection (7) of section 59 of the Mines Act, 1952:—
  - (i) The Coal Mines (Fourth Amendment) Regulations, 1965 published in Notification No. G.S.R. 1789 in Gazette of India dated the 4th December, 1965.

[P.T.O.]

- (ii) **The Mines (Second Amendment) Rules, 1965**, published in Notification No. G.S.R. 1886 in Gazette of India dated the 25th December, 1965.
- (4) A copy each of the following Notifications under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
- (i) **The Indian Telegraph (Third Amendment) Rules, 1965** published in Notification No. G.S.R. 1842 in the Gazette of India dated the 18th December, 1965.
- (ii) **The Indian Telegraph (Amendment) Rules, 1966** published in Notification No. G.S.R. 75 in Gazette of India dated the 8th January, 1966.
- (5) A copy of the Formation Agreement between Government of India and National Iranian Oil Company & AMOCO India incorporated of U.S.A. for establishment of an Oil Refinery at Madras dated 18th November, 1965.
- (6) A copy of Crude Oil Sales Agreement between Government of India and National Iranian Oil Company and PAN American International Oil Company for sale of crude oil to Madras Refineries Limited dated 18th November, 1965.
- (7) (i) A copy of Annual Report of Fertilisers and Chemicals, Travancore Limited, for the year 1964-65, along with Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by Government on the working of the above Company.
- \* (8) A copy of the Union Public Service Commission (Exemption from Consultation (Third Amendment) Regulations, 1965, published in Notification No. G.S.R. 1672 in Gazette of India dated the 20th November, 1965, under clause (5) of article 320 of the Constitution, together with an explanatory note.
- \* (9) A copy of Notification No. G.S.R. 1673 published in Gazette of India dated the 20th November, 1965, making an amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951.

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\*The notifications were previously laid on the Table on the 8th December, 1965 and were re-laid under Rule 234(2) of the Rules of Procedure.

- (10) A copy each of the following Notifications making certain amendments to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) G.S.R. 1716 published in Gazette of India dated the 27th November, 1965.
  - (ii) G.S.R. 1718 published in Gazette of India dated the 27th November, 1965.
  - (iii) G.S.R. 1763 published in Gazette of India dated the 4th December, 1965.
  - (iv) G.S.R. 1764 published in Gazette of India dated the 4th December, 1965.
  - (v) G.S.R. 1765 published in Gazette of India dated the 4th December, 1965.
  - (vi) G.S.R. 1766 published in Gazette of India dated the 4th December, 1965.
  - (vii) G.S.R. 1767 published in Gazette of India dated the 4th December, 1965.
  - (viii) G.S.R. 1796 published in Gazette of India dated the 11th December, 1965.
  - (ix) G.S.R. 1949 published in Gazette of India dated the 18th December, 1965.
- (11) A copy of the Kerala Escheats and Forfeitures Rules, 1965, published in Notification No. S.R.O. 184/65 in Kerala Gazette dated the 4th May, 1965 under sub-section (3) of section 17 of the Kerala Escheats and Forfeitures Act, 1964 read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- (12) A copy of the Kerala Fire Force Rules, 1965, published in Notification No. G.O. Ms No. 406/65/Home in Kerala Gazette dated the 9th November, 1965, under sub-section (3) of section 35 of the Kerala Fire Force Act, 1962, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- (13) A copy of the Indian Police Service (Uniform) Amendment Rules, 1965, published in Notification No. G.S.R. 1717 in Gazette of India dated the 27th November, 1965,

[P.T.O.]



as amended by Notification No. G.S.R. 12 published in Gazette of India dated the 1st January, 1966, under sub-section (2) of section 3 of the All India Services Act, 1951.

**\*\* (14)** A copy of the Navy (Enrolment) Regulations, 1965, published in Notification No. S.R.O. 359 in Gazette of India dated the 30th October, 1965, under section 185 of the Navy Act, 1957.

**(15)** A copy each of the following Notifications under section 24 of the Personal Injuries (Compensation Insurance) Act, 1963 :—

(i) The Personal Injuries (Compensation Insurance) Amendment Rules, 1965, published in Notification No. S.O. 77 in the Gazette of India dated the 1st January, 1966.

(ii) The Personal Injuries (Compensation Insurance) Amendment Scheme, 1965 published in Notification No. S.O. 78 in the Gazette of India dated the 1st January, 1966.

#### **5. Statements by Ministers**

(i) The Minister of Defence made a statement regarding the situation on India-China Border.

✓ (ii) The Minister of External Affairs made a statement on the circumstances under which Shri Lal Bahadur Shastri died. He also laid on the Table a copy of the Medical Report on the subject.

#### **6. Motions**

(i) Pandit D. N. Tiwary moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from among themselves to serve as members of the Committee on Public Undertakings for the unexpired term of the Committee, *vice* Shri Panampilli Govinda Menon ceased to be a member of the Committee on his appointment as a Minister and Shri Harish Chandra Mathur resigned from the Committee.”

The motion was adopted.

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**\*\***The notification was previously laid on the Table on the 18th November, 1965 and was re-laid under Rule 234(2) of the Rules of Procedure.

(ii) Shri S. V. Krishnamoorthy Rao moved the following motion:—

“That the time appointed for the presentation of the Report of the Joint Committee on the Bill to amend and consolidate the law relating to patents, be extended upto the first day of the second week of the next session.”

The motion was adopted.

**7. Motion re: Forty-third Report of Business Advisory Committee**

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Forty-third Report of the Business Advisory Committee presented to the House on the 15th February, 1966.”

The motion was adopted.

**8. Government Bill—Introduced**

The Indian Tariff (Amendment) Bill, 1966.

**9. Statement re: Ordinances—Laid on the Table**

A copy of the explanatory statement giving reasons for immediate legislation by (1) The Indian Tariff (Amendment) Ordinance, 1965 and (2) The Indian Tariff (Amendment) Ordinance, 1966, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

**10. Motion**

Sardar Swaran Singh moved the following motion:—

“That the Tashkent Declaration be taken into consideration.”

Twelve substitute motions were moved by—

- (1) Shri Prakash Vir Shastri
- (2) Shri Sidheshwar Prasad
- (3) Shri Surendranath Dwivedy
- (4) Shri U. M. Trivedi (Three substitute motions)
- (5) Shri Krishna Chandra Pant
- (6) Shri Yashpal Singh
- (7) Shri Madhu Limaye
- (8) Dr. L. M. Singhvi
- (9) Shri B. P. Maurya
- (10) Shri Sivamurthi Swami

[P.T.O.]

The following members took part in the debate:—

- (1) H. H. Maharaja Pratap Keshari Deo
- (2) Shri H. N. Mukerjee
- (3) Shri Krishna Chandra Pant
- (4) Shri Bhagwat Jha Azad
- (5) Shri U. M. Trivedi
- (6) Shri V. K. Krishna Menon
- (7) Shri Surendranath Dwivedy
- (8) Shrimati Renuka Ray
- (9) Shri Arun Chandra Guha
- (10) Shri Tridib Kumar Chaudhuri
- (11) Shri Bakar Ali Mirza (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th February, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, February 17, 1966/Magha 28, 1887 (Saka)

No. 463

### 1. Obituary Reference

The Speaker and Shri K. L. Balmiki made references to the passing away of Shri Raghubar Dayal Misra who was a Member of the Provisional Parliament and the First and Second Lok Sabha.

Thereafter members stood in silence for a short while as a mark of respect.

### 2. Starred Questions

Starred Questions Nos. 61—66 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 265—271, 273—279 and 281—410 were laid on the Table.

A statement by the Minister of Health and Family Planning correcting the reply given on the 18th November, 1965 to Unstarred Question No. 837 regarding Water Supply and Drainage Scheme in Cochin was also laid on the Table.

### 4. Calling attention to Matter of Urgent Public Importance

Shri Indrajit Gupta called the attention of the Minister of External Affairs to the reported letter from the President of North Vietnam to the President of India and the reply sent thereto.

The Minister of External Affairs made a statement in regard thereto.

[P.T.O.]

## 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Kerala Financial Corporation along with the statement showing Assets and liabilities of the Corporation, for the year ended the 31st March, 1965, under sub-section (3) of section 38 of the State Financial Corporations Act, 1951 read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- ✓ (2) A copy of the Report of the Energy Survey of India Committee.
- (3) A copy each of the following Notifications making certain amendments to the Jenmikaram Panchayat Payment (Abolition) Rules, 1961, under sub-section (5) of section 24 of the Jenmikaram Payment (Abolition) Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—
  - (i) S.R.O. No. 105/65 published in Kerala Gazette dated the 16th March, 1965.
  - (ii) S.R.O. No. 131/65 published in Kerala Gazette dated the 30th March, 1965.
  - (iii) S.R.O. No. 159/65 published in Kerala Gazette dated the 20th April, 1965.
  - (iv) S.R.O. No. 166/65 published in Kerala Gazette dated the 27th April, 1965.
- (4) A copy each of the following Notifications making certain amendments to the Pattazhi Devaswom Lands (Vesting and Enfranchisement) Rules, 1962, under sub-section (4) of section 12 of the Pattazhi Devaswom Lands (Vesting and Enfranchisement) Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—
  - (i) S.R.O. No. 161/65 published in Kerala Gazette dated the 27th April, 1965.
  - (ii) S.R.O. No. 219/65 published in Kerala Gazette dated the 25th May, 1965.

- (iii) S.R.O. No. 353/65 published in Kerala Gazette dated the 14th September, 1965.
- (5) A copy of Final Report of Committee on Transport Policy and Coordination.
- (6) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Annual Report of the National Newsprint and Paper Mills Limited, Napanagar, for the year 1964-65 along with audited accounts and comments of the Comptroller and Auditor General thereon.
- (ii) Review by the Government on the working of the above company.
- (7) A copy of the Coir Industry (Registration and Licensing) Fourth Amendment Rules, 1965, published in Notification No. G.S.R. 1795 in Gazette of India dated the 4th December, 1965, under sub-section (3) of section 26 of the Coir Industry Act, 1953.
- (8) A copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
- (i) The Export of Cast Iron Soil Pipes (Inspection) Rules, 1965 published in Notification No. S.O. 2426 in Gazette of India dated the 2nd August, 1965.
- (ii) The Export of Zip Fasteners (Inspection) Rules, 1965 published in Notification No. S.O. 2692 in Gazette of India dated the 24th August, 1965.
- (iii) The Export of Enamelwares (Inspection) Rules, 1965 published in Notification No. S.O. 2696 in Gazette of India dated the 25th August, 1965.
- (iv) The Export of Light Engineering Products (Inspection) Rules, 1965 published in Notification No. S.O. 3031 in Gazette of India dated the 20th September, 1965.
- (v) The Export of Steel and Steel Products (Inspection) Rules, 1965 published in Notification No. S.O. 3096 in Gazette of India dated the 28th September, 1965.
- (vi) The Export (Quality Control and Inspection) Amendment Rules, 1965 published in Notification No. S.O. 3100 in Gazette of India dated the 29th September, 1965.

[P.T.O.]

- (vii) The Export of Minerals and Ores (Inspection) Rules, 1965 published in Notification No. S.O. 3151 in Gazette of India dated the 30th September, 1965.
  - (viii) The Export of Manganese Ore and Iron Ore (Inspection) Rules, 1965 published in Notification No. S.O. 3153 in Gazette of India dated the 30th September, 1965.
  - (ix) The Export of Cast Soil Pipes (Inspection) Amendment Rules, 1965 published in Notification No. S.O. 3406 in Gazette of India dated the 28th October, 1965.
  - (x) The Export of De-oiled Rice Bran (Quality Control and Inspection) Rules, 1965 published in Notification No. S.O. 3607 in Gazette of India dated the 16th November, 1965.
  - (xi) The Export of Frog Legs (Inspection) Rules, 1965 published in Notification No. S.O. 3707 in Gazette of India dated the 25th November, 1965.
  - (xii) The Export of Safety Glass (Inspection) Rules, 1965 published in Notification No. S.O. 3783 in Gazette of India dated the 7th December, 1965.
  - (xiii) The Export of Coir Products (Inspection) Amendment Rules, 1965 published in Notification No. S.O. 3920 in Gazette of India dated the 16th December, 1965.
  - (xiv) The Export of Minerals and Ores-Group I (Inspection) Rules, 1965 published in Notification No. S.O. 3977 in Gazette of India dated the 20th December, 1965.
  - (xv) The Export of Minerals and Ores-Group II (Inspection) Rules, 1965 published in Notification No. S.O. 3980 in Gazette of India dated the 20th December 1965.
- (9) A copy each of the following Notifications under subsection (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) S.O. 3899 published in the Gazette of India dated the 11th December, 1965 repealing the Cotton Textiles (Production by Handloom) Control Order, 1956.
  - (ii) The Jute (Licensing and Control) Amendment Order, 1965, published in Notification No. S.O. 3915 published in the Gazette of India dated the 14th December, 1965.

- (iii) S.O. 23 published in the Gazette of India dated the 1st January, 1966.
- (10) A copy each of the following Reports under section 29 of the Life Insurance Corporation Act, 1956:—
  - (i) Annual Report of the Life Insurance Corporation of India for the year ended the 31st March, 1965, along with Audited Accounts.
  - (ii) Fifth Valuation Report of the Life Insurance Corporation of India as at 31st March, 1965.
- (11) A copy of the Emergency Risks (Goods) Insurance (Sixth Amendment) Scheme, 1965 published in Notification No. S.O. 3984 in Gazette of India dated the 24th December, 1965, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962.
- (12) A copy of the Emergency Risks (Factories) Insurance (Sixth Amendment) Scheme, 1965, published in Notification No. S.O. 3985 in Gazette of India dated the 24th December, 1965, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962.
- (13) A copy of the Report of the Indian Delegation to the 18th Session of the W.H.O. Regional Committee for South East Asia held in Kabul from 30th October to 6th November, 1965.
- (14) A copy of the Textiles Committee (Amendment) Rules, 1965 published in Notification No. G.S.R. 1778 in Gazette of India dated the 4th December, 1965, under sub-section (3) of section 22 of the Textiles Committee Act, 1963.

#### **6. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 15th February, 1966, Rajya Sabha passed the Seamen's Provident Funds Bill, 1965, passed by Lok Sabha on the 20th September, 1965, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

#### **7. Bill as amended by Rajya Sabha—laid on the Table**

Secretary laid on the Table the Seamen's Provident Funds Bill, 1966, which had been returned by Rajya Sabha with amendments.

[P.T.O.]



## 8. Panel of Chairmen

The Speaker announced that he had nominated the following members on the Panel of Chairmen:—

- (1) Shrimati Renu Chakravartty
- (2) Shri T. H. Sonavane
- (3) H. H. Maharaja Pratap Keshari Deo
- (4) Shri P. Venkatasubbaiah
- (5) Shrimati Renuka Ray
- (6) Shri Sham Lal Saraf

## 9. Statement by Minister

The Minister of State for Railways made a statement on the accident to 3 UP Assam Mail on the Mariani-Farking section of the N. F. Railway on the 16th February, 1966.

## 10. Statement re: Government Business

The Leader of the House made a statement regarding Government business for the week commencing the 21st February, 1966.

## 11. Government Bill—Introduced

The Delhi Land Reforms (Amendment) Bill, 1966.

## 12. Statement re: Ordinance—laid on the Table

A copy of the explanatory statement giving reasons for immediate legislation by the Delhi Land Reforms (Amendment) Ordinance, 1966, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

## 13. Motion

Discussion on the following motion moved by Sardar Swaran Singh, namely:—

“That the Tashkent Declaration be taken into consideration” and the substitute motions thereto moved on the 16th February, 1966, continued.

The following members took part in the debate:—

- (1) Shri Bakar Ali Mirza
- (2) Shri Dinen Bhattacharya
- (3) Shrimati Vijaya Lakshmi Pandit
- (4) Shri Frank Anthony
- (5) Shri J. B. Kripalani
- (6) Shri Sham Lal Saraf

- (7) Shri Madhu Limaye
- (8) Shri Joachim Alva
- (9) Shri Era Sezhiyan
- (10) Shrimati Tarkeshwari Sinha
- (11) Shri Prakash Vir Shastri
- (12) Shri B. P. Maurya
- (13) Dr. M. S. Aney

The discussion was not concluded.

#### 14. Statement by Minister

The Minister of Defence made a statement regarding the agreement arrived at between the Chief of the Army Staff, India, with the C.-in-C., Pakistan Army about the arrangements to be made for the withdrawal of armed personnel in pursuance of the Tashkent Agreement.

#### 15. Motion re: Seventy-seventh Report of Committee on Private Members' Bills and Resolutions

Shri Hem Raj moved the following motion:—

“That this House agrees with the Seventy-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th February, 1966.”

The motion was adopted.

#### 16. Private Members' Bills—Introduced

(1) The Hindu Marriage (Amendment) Bill, 1966 (*Amendment of section 13*) by Shri Diwan Chand Sharma.

(2) The Constitution (Amendment) Bill, 1966 (*Omission of articles 152, 370, etc.*) by Shri Prakash Vir Shastri.

(3) The Aligarh Muslim University (Amendment) Bill, 1966 by Shri Krishna Deo Tripathi.

(4) The Constitution (Amendment) Bill, 1966 (*Amendment of articles 1 and 393*) by Shri Krishna Deo Tripathi.

(5) The Constitution (Amendment) Bill, 1966 (*Amendment of the Seventh Schedule*) by Shri Krishna Deo Tripathi.

(6) The Prevention of Cow Slaughter Bill, 1966 by Shri Hukam Chand Kachwai.

(7) The Denominational Educational Institutions (Discontinuance of Aid) Bill, 1966 by Dr. Mahadeva Prasad.

(8) The Hindu Marriage (Amendment) Bill, 1966 (*Amendment of section 5*) by Dr. Mahadeva Prasad.

[P.T.O.]

(9) The Constitution (Amendment) Bill, 1966 (*Amendment of article 31*) by Shri Madhu Limaye.

(10) The Constitution (Amendment) Bill, 1966 (*Amendment of article 16*) by Shri Madhu Limaye.

(11) The Constitution (Amendment) Bill, 1966 (*Amendment of articles 22, 32 and omission of article 359*) by Shri Madhu Limaye.

(12) The Constitution (Amendment) Bill, 1966 (*Amendment of articles 83 and 172*) by Shri Madhu Limaye.

(13) The Constitution (Amendment) Bill, 1966 (*Amendment of article 352*) by Shri Hari Vishnu Kamath.

(14) The Treason Bill, 1966 by Shri M. L. Dwivedi.

#### 17. Private Member's Bill—withdrawn

*The All-India Services (Amendment) Bill, 1965 (Insertion of new section 3A) by Shri C. K. Bhattacharyya.*

Shri C. K. Bhattacharyya concluded his speech on the motion for consideration of the Bill moved by him on the 3rd December, 1965.

The following members took part in the debate:—

- (1) Shri Raghunath Singh
- (2) Shri Onkarlal Berwa
- (3) Shri Diwan Chand Sharma
- (4) Shri K. L. Balmiki
- (5) Shri Yashpal Singh
- (6) Shri Basanta Kumar Das
- (7) Shri Sheo Narain
- (8) Shri Vidya Charan Shukla.

Shri C. K. Bhattacharyya replied to the debate.

The Bill was withdrawn by leave of the House.

#### 18. Private Member's Bill—Under Consideration

*The Code of Civil Procedure (Amendment) Bill, 1962 (Amendment of section 92) by Shri Diwan Chand Sharma.*

The motion for consideration of the Bill was moved by Shri Diwan Chand Sharma. His speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 21st February, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, February 21, 1966/Phalguna 2, 1887 (Saka)

No. 464

### 1. Starred Questions

Starred Questions Nos. 91—97 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 411—420, 422—431, 433—502, 505—520, 522—526 and 528—537 were laid on the Table.

### 3. Calling Attention to Matter of Urgent Public Importance

Shri Hem Barua called the attention of the Minister of Education to the reported police atrocities in the campus of Banaras Hindu University on the 3rd February, 1966.

The Minister of Education made a statement in regard thereto.

### 4. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion given notice of by Shri S. M. Banerjee and others regarding serious situation in West Bengal due to the Centre's failure to supply adequate rice, wheat and kerosene oil and police firing in Bashirhat resulting in serious injury to nine persons.

Shri S. M. Banerjee then asked for leave of the House to the moving of the motion. The Speaker asked those members who were in favour of leave being granted to rise in their places. As less than fifty members rose, the Speaker informed that the member did not have the leave of the House.

[P.T.O.]

## 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Navy (Pay and Allowances) Regulations, 1966, published in Notification No. S.R.O. 1-E in Gazette of India, dated the 5th January, 1966 under section 185 of the Navy Act, 1957.
- (2) A copy of Record of discussion at Rawalpindi on the 9th and 10th February, 1966 between Chief of Army Staff, India and C-in-C Pakistan Army.
- (3) A copy each of the following Reports submitted to the Government by the Committee on Broadcasting and Information Media headed by Shri A. K. Chanda:—
  - (i) Radio Coverage for Border Areas,
  - (ii) Broadcasts for Rural Areas, and
  - (iii) Television for India.
- (4) A copy of the Annual Report of the Registrar of Newspapers for India, 1965 (Part II).

## 6. Report of Public Accounts Committee

Shri R. R. Morarka presented the Thirty-seventh Report of the Public Accounts Committee on paras 12, 13, 14 and 28 of Audit Report (Defence Services), 1964.

## 7. Motion

Sardar Swaran Singh replied to the debate on the following motion, namely:—

“That the Tashkent Declaration be taken into consideration”

and the substitute motions thereto moved on the 16th February, 1966.

The substitute motions moved by Sarvashri U. M. Trivedi (substitute motion Nos. 5 and 6), Surendranath Dwivedy, Yashpal Singh, Dr. L. M. Singhvi and Shri B. P. Maurya, were **negatived**.

The substitute motion moved by Shri Krishna Chandra Pant was adopted as follows:—

“That this House having taken into consideration the Tashkent Declaration, approves the stand of the Government of India thereon.”

The remaining substitute motions were barred.

## 8. Motion of Thanks on the President's Address

Shri Shivajirao S. Deshmukh moved the following motion:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 14th February, 1966.”

Pandit Jwala Prasad Jyotishi seconded the motion.

Fifty-four amendments were moved by—

- (1) Shri N. G. Ranga
- (2) Shri Sivamurthi Swami
- (3) Dr. L. M. Singhvi
- (4) Shri S. K. Pottekkatt
- (5) Shri Madhu Limaye
- (6) Shri Krishnan Manoharan
- (7) Shri Gauri Shanker Kakkar
- (8) Shri Ram Sewak Yadav
- (9) Shri Ramchandra Vithal Bade
- (10) Dr. M. S. Aney
- (11) Shri Hari Vishnu Kamath
- (12) Shri Dinen Bhattacharya
- (13) Shri C. H. Mohammad Koya
- (14) Shrimati Renu Chakravartty
- (15) H. H. Maharaja Karni Singhji of Bikaner

The following members took part in the debate:—

- (1) Shri N. Dandeker
- (2) Shri Kashi Ram Gupta
- (3) Shri R. K. Khadilkar (*Speech unfinished*).

The discussion was not concluded.

## \*9. Statement by Prime Minister

The Prime Minister made a statement regarding the Prime Minister's meeting with the Nagas.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd February, 1966).

S. L. SHAKDHER,  
Secretary.

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\*Made at 3-05 P.M.

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# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, February 22, 1966/Phalgun 3, 1887 (Saka)

No. 465

### 1. Starred Questions

Starred Questions Nos. 120—126 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 539—555, 557—588 and 590—631 were laid on the Table.

### 3. Calling Attention to Matters of Urgent Public Importance

(i) Shri Homi F. Daji called the attention of the Prime Minister to the recent talks held between the Prime Minister of India and the Vice-President of U.S.A.

The Prime Minister made a statement in regard thereto.

\*(ii) Shri Yashpal Singh called the attention of the Minister of Railways to the reported collision between Gujarat Mail and a goods train at Dhang Road on the 22nd February, 1966, resulting in the death of three persons and injuries to several others.

The Minister of State for Railways made a statement in regard thereto.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- \*\* (1) A copy of Notification S.R.O. No. 296/65 published in Kerala Gazette dated the 27th July, 1965, making

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\*Was taken up at 5 P.M.

\*\*The notifications were previously laid on the Table on the 7th December, 1965 and were re-laid under Rule 234(2) of the Rules of Procedure.

[P.T.O.]

certain amendment to the Kerala Motor Vehicles (Taxation of Passengers and Goods) Rules, 1963, under sub-section (4) of section 20 of the Kerala Motor Vehicles (Taxation of Passengers and Goods) Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by Vice-President, discharging the functions of the President, in relation to the State of Kerala.

(2) A copy each of the following Notifications making certain amendments to the Kerala Motor Vehicles Rules, 1961, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

\*\* (i) G.O. (MS) No. 246/PW published in Kerala Gazette dated the 21st September, 1965.

\*\* (ii) S.R.O. No. 375/65 published in Kerala Gazette dated the 12th October, 1965.

† (iii) S.R.O. No. 394/65 published in Kerala Gazette dated the 2nd November, 1965.

† (iv) S.R.O. No. 402/65 published in Kerala Gazette dated the 9th November, 1965.

(3) A copy each of the following Notifications under section 14A of the Aircraft Act, 1934:—

(i) The Indian Aircraft (Sixth Amendment) Rules, 1965, published in Notification No. G.S.R. 1865 in Gazette of India dated the 25th December, 1965 together with an explanatory note.

(ii) The Indian Aircraft (First Amendment) Rules, 1966 published in Notification No. G.S.R. 83 in Gazette of India dated the 15th January, 1966 together with an explanatory note.

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\*\*The notifications were previously laid on the Table on the 7th December, 1965 and were re-laid under Rule 234(2) of the Rules of Procedure.

†The notifications were previously laid on the Table on the 9th December, 1965 and were re-laid under Rule 234(2) of the Rules of Procedure.



- (4) A copy of the Annual Accounts of the Cochin Port Trust for the period 29th February, 1964 to 31st March, 1964 and the Audit Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (5) A copy of the Delhi Motor Vehicles (Fifth Amendment) Rules, 1965 published in Notification No. F.3(8)/65-PR(T) in Delhi Gazette dated the 15th July, 1965 under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (6) A copy of the Rice Milling Industry (Regulation and Licensing) Amendment Rules, 1966 published in Notification No. G.S.R. 85 in Gazette of India dated the 15th January, 1966 under sub-section (4) of section 22 of the Rice Milling Industry (Regulation) Act, 1958.
- (7) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Delhi Roller Mills Wheat Products (Ex-mill and Retail) Price Control Order, 1965 published in Notification No. G.S.R. 1792 in Gazette of India dated the 2nd December, 1965.
  - (ii) The Roller Mills Wheat Products (Price Control) Sixth Amendment Order, 1965 published in Notification No. G.S.R. 1793 in Gazette of India dated the 2nd December, 1965.
  - (iii) The West Bengal Essential Commodities (Restrictions on Movement) Control Second Amendment Order, 1965 published in Notification No. G.S.R. 1813 in Gazette of India dated the 11th December, 1965.
  - (iv) G.S.R. 1825 published in Gazette of India dated the 7th December, 1965 rescinding the Rice and Paddy (Assam) Second Price Control Order, 1962.
  - (v) The Rice (Northern Zone) Movement Control Amendment Order, 1965 published in Notification No. G.S.R. 1831 in Gazette of India dated the 8th December, 1965.
  - (vi) The Inter-Zonal Wheat and Wheat Products (Movement Control) Fourth Amendment Order, 1965 published in Notification No. G.S.R. 1832 in Gazette of India dated the 8th December, 1965.

[P.T.O.]

- (vii) G.S.R. 1862 published in Gazette of India dated the 16th December, 1965 rescinding the Orissa Rice Procurement (Levy) Order, 1964.
  - (viii) The Andhra Pradesh Rice and Paddy (Restriction on Movement) Third Amendment Order, 1965 published in Notification No. G.S.R. 1863 in Gazette of India dated the 16th December, 1965.
  - (ix) The Tripura Foodgrains Movement Control (No. 2) Amendment Order, 1965 published in Notification No. G.S.R. 1889 in Gazette of India dated the 18th December, 1965.
  - (x) G.S.R. No. 134 published in Gazette of India dated the 18th January, 1966.
- (8) A copy of the Companies (Preservation and Disposal of Records) Rules, 1966, published in Notification No. G.S.R. 98 in Gazette of India dated the 15th January, 1966 under sub-section (3) of section 642 of the Companies Act, 1956.
- (9) A copy of Notification No. S.O. 96 published in Gazette of India dated the 8th January, 1966 under section 63 of the Administrators-General Act, 1963.
- (10) A copy each of the following Notifications under sub-section (3) of section 637 of the Companies Act, 1956:
- (i) G.S.R. 71 published in Gazette of India dated the 8th January, 1966.
  - (ii) G.S.R. 72 published in Gazette of India dated the 8th January, 1966.

## **5. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 16th February, 1966, Rajya Sabha passed the Beedi and Cigar Workers (Conditions of Employment) Bill, 1966.

## **6. Bill Passed by Rajya Sabha—Laid on the Table**

Secretary laid on the Table a copy of the Beedi and Cigar Workers (Conditions of Employment) Bill, 1966, as passed by Rajya Sabha.

**7. Motion re: Extension of Time for Presentation of Report of Select Committee**

**Shri S. V. Krishnamoorthy Rao** moved the following motion:—

“That the time appointed for the presentation of the Report of the Select Committee on the Bill to provide for the constitution of a High Court for the Union territory of Delhi, for the extension of the jurisdiction of that High Court to the Union territory of Himachal Pradesh and for matters connected therewith, be extended upto the 4th April, 1966.”

The motion was adopted.

**8. Government Bill—Introduced**

The Imports and Exports (Control) Amendment Bill, 1966.

**9. Motion of Thanks on the President's Address**

Discussion on the following motion and amendments thereto moved on the 21st February, 1966, continued:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 14th February, 1966.”

The following members took part in the debate:—

- (1) Shri R. K. Khadilkar
- (2) Shrimati Renu Chakravartty
- (3) Shri Harish Chandra Mathur
- (4) Shri Yashpal Singh
- (5) Shri Tekur Subramanyam
- (6) Shri Ramchandra Vithal Bade
- (7) Shri A. P. Sharma
- (8) Shri Krishnan Manoharan
- (9) Shri Asoke K. Sen
- (10) Dr. L. M. Singhvi
- (11) Shri P. R. Ramakrishnan

- (12) Shri P. G. Karuthiruman
- (13) Shri S. M. Banerjee
- (14) Shrimati T. Lakshmi Kanthamma (*Speech unfinished*).

The discussion was not concluded.

**10. Half-an-hour Discussion on Matters arising out of Answer to Question**

Dr. L. M. Singhvi raised a half-an-hour discussion on points arising out of the answer given on the 15th February, 1966 to Starred Question No. 4 regarding famine conditions in States.

Shri C. Subramaniam replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd February, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, February 23, 1966/Phalguna 4, 1887 (Saka)

No. 468

### 1. Starred Questions

Starred Questions Nos. 149—156 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 632—638, 640—759, 761—775 and 777—790 were laid on the Table.

A statement by the Minister of Labour, Employment, and Rehabilitation correcting the reply given on the 8th December, 1965 to Unstarred Question No. 2116 regarding migrants in Tripura was also laid on the Table.

### 3. Calling Attention to Matters of Urgent Public Importance

(i) Shri Hukam Chand Kachwai called the attention of the Minister of Railways to the recent blowing up of railway track by Naga hostiles.

The Minister of State for Railways made a statement in regard thereto.

\*(ii) Shri Madhu Limaye called the attention of the Minister of Defence to the reported crash of an Indian Air Force plane at Borjhar airport in Assam on the 22nd February, 1966, resulting in the death of ten persons.

The Minister of Defence made a statement in regard thereto.

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\*Was taken up at 5 P.M.

[P.T.O.]

#### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Coal Mines Pit-head Bath (Amendment) Rules, 1965 published in Notification No. G.S.R. 1640 in Gazette of India dated the 13th November, 1965 under sub-section (7) of section 59 of the Mines Act, 1952.
- (2) A copy of the Dock Workers (Regulation of Employment) Amendment Rules, 1966 published in Notification No. S.O. 398 in Gazette of India dated the 5th February, 1966 under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948.
- (3) A copy of Notification No. S.R.O. 289/65 published in Kerala Gazette dated the 20th July, 1965 making certain amendment to the Kerala Industrial Establishments (National and Festival Holidays) Rules, 1959 under sub-section (3) of section 12 of the Kerala Industrial Establishments (National and Festival Holidays) Act, 1958 read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

#### 5. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Seventy-eighth Report of the Committee on Private Members' Bills and Resolutions.

#### 6. Statements by Ministers

(i) The Minister of Defence laid on the Table a statement on the situation on India-Pakistan border.

(ii) The Deputy Minister of Home Affairs made a statement correcting the answers given on the 10th November, 1965 and the 1st December, 1965 to certain supplementaries by Sarvashri Yashpal Singh and S. M. Banerjee on Starred Question Nos. 122 and 566 regarding the arrest of a Kanpur Industrialist and Seizure of Wagon of Iron Sheets at Kanpur, respectively.

#### 7. Motion re: Extension of time for Presentation of Report of Joint Committee

Shri S. V. Krishnamoorthy Rao moved the following motion:—

“That the time appointed for the presentation of the Report of the Joint Committee on the Bill to regulate the procedure

for the investigation and proof of the misbehaviour or incapacity of a Judge of the Supreme Court or of a High Court and for the presentation of an address by Parliament to the President, be extended up to the 31st March, 1966."

The motion was adopted.

#### 8. Motion of Thanks on the President's Address

Discussion on the following motion and amendments thereto moved on the 21st February, 1966, continued:—

"That an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 14th February, 1966.'"

The following members took part in the debate:—

- (1) Shrimati T. Lakshmi Kanthamma
- (2) Shri Hari Vishnu Kamath
- (3) Shri Harish Chandra Heda
- (4) Sardar Gurmukh Singh Musafir
- (5) Shri Dinen Bhattacharya
- (6) Shri R. G. Dubey
- (7) Shri M. L. Dwivedi
- (8) Shri C. L. Narasimha Reddy
- (9) Shri Ramshekhar Prasad Singh
- (10) Dr. Ram Manohar Lohia
- (11) Shri Kashi Nath Pandey
- (12) Shri Ansar Harvani
- (13) Shri B. P. Maurya
- (14) Shri Cherian J. Kappen
- (15) Shri Onkar Singh (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th February, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, February 24, 1966/Phalguna 5, 1887 (Saka)

No. 467

### 1. Starred Questions

Starred Question Nos. 179—183 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 791—823, 825—839, 841—867 and 869 were laid on the Table.

### 3. Short Notice Question

One Short Notice Question addressed to the Minister of Irrigation and Power regarding Gang Canal was orally answered and supplementary questions were answered thereon.

### 4. Calling attention to matters of Urgent Public Importance

(i) Shri Kishen Pattanayak called the attention of the Prime Minister to the recent talks held between the Prime Minister of India and the President of Ghana.

The Prime Minister made a statement in regard thereto.

\*(ii) Shri Hukam Chand Kachwai called the attention of the Minister of Labour and Employment to the lock-out in the Delhi Cloth Mills and lathi-charge on workers by the police.

The Minister of Labour, Employment and Rehabilitation made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A statement on power shortage in certain States due to drought conditions.

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\*Was taken up at 5 P.M.

[P.T.O.]



- (2) A copy of 'Economic Survey 1965-66'.
- (3) A copy of Government Resolution No. 3/12/65-EP (Agri) dated the 1st January, 1966 regarding black pepper.
- (4) A copy each of the following Notifications under sub-section (3) of section 28 of the Public Debt Act, 1944:—
  - (i) The Public Debt (Amendment) Rules, 1966 published in Notification No. G.S.R. 109 in Gazette of India dated the 22nd January, 1966.
  - (ii) The Public Debt (Compensation Bonds) Amendment Rules, 1966 published in Notification No. G.S.R. 110 in Gazette of India dated the 22nd January, 1966.
- (5) A copy of the Agreement dated the 2nd January, 1966 between the Government of India and the Government of United States of America relating to the Investment Guarantee Programme for investments approved for guarantees by Government of India.
- (6) A copy of the Reserve Bank of India (Note Refund) Amendment Rules, 1965 published in Gazette of India dated the 5th February, 1966 under the proviso to section 28 of the Reserve Bank of India Act, 1934.
- (7) A copy of the Insurance (Second Amendment) Rules, 1966 published in Notification No. G.S.R. 45 in Gazette of India dated the 1st January, 1966 under sub-section (3) of section 114 of the Insurance Act, 1938.
- (8) A copy of Notification No. G.S.R. 135-A published in Gazette of India dated the 25th January, 1966 containing corrigenda to G.S.R. 1834 published in Gazette of India dated the 13th December, 1965, under sub-section (4) of section 280ZE of the Income-tax Act, 1961.
- (9) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
  - (i) The Customs and Central Excise Duties Export Drawback (General) Twenty-fifth Amendment Rules, 1966 published in Notification No. G.S.R. 177 in Gazette of India dated the 5th February, 1966.
  - (ii) The Customs and Central Excise Duties Export Drawback (General) Twenty-third Amendment Rules, 1966 published in Notification No. G.S.R. 178 in Gazette of India dated the 5th February, 1966.

- (iii) **The Customs and Central Excise Duties Export Drawback (General) Twenty-fourth Amendment Rules, 1965** published in Notification No. G.S.R. 179 in Gazette of India dated the 5th February, 1966.
  - (iv) **The Customs and Central Excise Duties Export Drawback (General) Twenty-sixth Amendment Rules, 1966** published in Notification No. G.S.R. 180 in Gazette of India dated the 5th February, 1966.
  - (v) **The Customs and Central Excise Duties Export Drawback (General) Twenty-seventh Amendment Rules, 1966** published in Notification No. G.S.R. 181 in Gazette of India dated the 5th February, 1966.
  - (vi) **The Customs and Central Excise Duties Export Drawback (General) Twenty-eighth Amendment Rules, 1966** published in Notification No. G.S.R. 182 in Gazette of India dated the 5th February, 1966.
- (10) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 183 published in Gazette of India dated the 5th February, 1966.
  - (ii) **The Manufacture in Customs Bond (General) Third Amendment Rules, 1966** published in Notification No. G.S.R. 184 in Gazette of India dated the 5th February, 1966.
  - (iii) G.S.R. 185 published in Gazette of India dated the 5th February, 1966.
  - (iv) G.S.R. 186 published in Gazette of India dated the 5th February, 1966.
- (11) A copy of the Administration Report of the Delhi Development Authority for the year 1964-65 under section 26 of the Delhi Development Act, 1957.
- (12) A copy of the Prevention of Food Adulteration (Amendment) Rules, 1965 published in Notification No. G.S.R. 1814 in Gazette of India dated the 11th December, 1965 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (13) A copy each of the following Notifications under sub-section (4) of section 13 of the Kerala Electricity Duty Act, 1963 read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharg-

[P.T.O.]

ing the functions of the President, in relation to the State of Kerala:—

- (i) S.R.O. No. 116/64 published in Kerala Gazette dated the 28th April, 1964.
- (ii) S.R.O. No. 401/65 published in Kerala Gazette dated the 9th November, 1965.

#### 6. Report of Public Accounts Committee

Shri R. B. Morarka presented the Forty-third Report of the Public Accounts Committee on Appropriation Accounts (P. & T.), 1963-64 and Audit Report (P. & T.), 1965.

#### 7. Motion of thanks on the President's Address

Discussion on the following motion and amendments thereto moved on the 21st February, 1966, continued:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 14th February, 1966.”

The following members took part in the debate:—

- (1) Shri Onkar Singh
- (2) Shri Shiv Charan Gupta
- (3) Sardar Amar Singh Saigal
- (4) Shri Homi F. Daji
- (5) Shri Rajendranath Barua
- (6) Shri Gokulananda Mohanty
- (7) Shri M. Muhammad Ismail
- (8) Shrimati Yashoda Reddy
- (9) Shri Sivamurthi Swami
- (10) Shri C. M. Chawdhary
- (11) Shri Asoka Mehta
- (12) Maharani Gayatri Devi of Jaipur
- (13) Shri J. B. Kripalani
- (14) Shri Jashvant Mehta (*Speech unfinished*).

*The discussion was not concluded.*

(Lok Sabha adjourned till 11 A.M. on Friday, the 25th February, 1966).

S. L. SHAKDHER,  
Secretary.

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# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, February 25, 1966/Phalguna 6, 1887 (Saka)

No. 468

### 1. Starred Questions

Starred Questions Nos. 208—213 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 870—887, 889—1044, 1046—1055, 1057—1109 and 1111—1146 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of Annual Report of the Pallathra Bricks and Tiles Limited, Shertallay (Kerala) for the year ended 31st March, 1965, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- (ii) Review by the Government on the working of the above Company.
- (2) (i) A copy of Annual Report of the Kerala State Industrial Development Corporation Limited for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (3) of section 619A of the Companies Act, 1956

[P.T.O.]

read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

- (ii) Review by the Government on the working of the above Company.
- (3) A copy each of Annual Reports of the National Productivity Council for the years 1963-64 and 1964-65.
- (4) A copy of Government Resolution No. 35(2)-Com(Genl) (FMC)/65 dated the 16th February, 1966 setting up a Committee to review the working of the Forward Market Commission, Bombay.
- (5) A copy of Government Resolution No. 11(33)65-EAC dated the 21st December, 1965 on the recommendations of the Committee to review the working of Export Promotion Councils.
- (6) A copy of Government Resolution No. 26(1)-Tar/63 dated the 19th February, 1966 setting up a Committee to review the working of the Tariff Commission, Bombay.
- (7) A copy each of the following Notifications under subsection (1) of sections 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
  - (i) S.O. 81 published in Gazette of India dated the 1st January, 1966.
  - (ii) S.O. 341 published in Gazette of India dated the 29th January, 1966.
- (8) (i) A copy of Annual Report of the National Coal Development Corporation Limited, Ranchi, for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.
  - (ii) Review by the Government on the working of the above Corporation.
- (9) A copy of the Annual Report of the Coal Board for the year 1963-64.
- (10) A copy of Final Report of the Study Team on the Directorate General of Supplies and Disposals.
- (11) (i) A copy of Annual Report of the Hindustan Steel Limited, Ranchi, for the year 1964-65, along with the Audited

Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (ii) Review by the Government on the working of the above Company.
- (12) (i) A copy of Annual Report of the Hindustan Insecticides Limited, New Delhi for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (13) (i) A copy of Annual Report of the Hindustan Antibiotics Limited, Pimpri (Poona), for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (14) A copy of the Administration Report of the Tea Board for the period 1st April, 1964 to 31st March, 1965.
- (15) A copy of the Coffee (Third Amendment) Rules, 1965 published in Notification No. G.S.R. 1835 in Gazette of India dated the 18th December, 1965 under sub-section (3) of section 48 of the Coffee Act, 1942.
- (16) A copy of the Audit Report on the Accounts of the Coffee Board for the year 1961-62.
- (17) Annual Report of the Orissa Road Transport Company Limited, Berhampur, for the year 1963-64, under sub-section (1) of section 619A of the Companies Act, 1956.
- (18) (i) A copy of Directors' Report of the Orissa Road Transport Company Limited, Berhampur, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) Review by the Government on the working of the above Company.

[P.T.O.]

#### **4. Statement re: Government Business**

The Leader of the House made a statement regarding Government business for the week commencing the 28th February, 1966.

#### **5. Motion for Election to Committee**

Shri Manubhai Shah moved the following motion:—

“That in pursuance of sub-section (3)(c) of section 4 of the Cardamom Act, 1965, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board to be constituted under the said Act.”

The motion was adopted.

#### **6. Statement re: Supplementary Demands for Grants (General) for 1965-66**

Shri Bali Ram Bhagat presented a statement showing Supplementary Demands for Grants in respect of Budget (General) for 1965-66.

#### **7. Statement re: Supplementary Demands for Grants (Kerala) for 1965-66**

Shri Bali Ram Bhagat presented a Statement showing Supplementary Demands for Grants in respect of State of Kerala for 1965-66.

#### **8. Report of Estimates Committee**

Shri Arun Chandra Guha presented the Ninety-first Report of the Estimates Committee on the Ministry of Railways—South Eastern Railway.

#### **9. Government Bill—Introduced**

The Armed Forces (Special Powers) Amendment Bill, 1966.

#### **10. Motion of Thanks on the President's Address**

Discussion on the following motion and amendments thereto moved on the 21st February, 1966, continued:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 14th February, 1966.”

The following members took part in the debate:—

- (1) Shri Jashvant Mehta
- (2) Shri Prakash Vir Shastri
- (3) Shri Ku. Sivapraghassan
- (4) Dr. Mahadeva Prasad
- (5) Dr. M. S. Aney
- (6) Shri R. Achuthan
- (7) Shri S. K. Pottekkatt
- (8) Shri Malaichami (*Speech unfinished*).

The discussion was not concluded.

**11. Motion re: Seventy-Eighth Report of Committee on Private Members' Bills and Resolutions**

Shri Hem Raj moved the following motion:—

“That this House agrees with the Seventy-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd February, 1966.”

The motion was adopted.

**12. Private Member's Resolution—Adopted**

Discussion on the Resolution regarding National and emotional integration by Shri Sidheshwar Prasad and substitute motions/ amendment thereto moved on the 10th December, 1965, continued.

The following members took part in the debate:—

- (1) H. H. Maharaja Pratap Keshari Deo
- (2) Shri Diwan Chand Sharma
- (3) Shri Kashi Ram Gupta
- (4) R. K. Khadilkar
- (5) Shri S. C. Balakrishnan
- (6) Shri Ramchandra Vithal Bade
- (7) Shri A. P. Sharma
- (8) Shri Madhu Limaye
- (9) Shri Raghunath Singh
- (10) Shri C. H. Mohammad Koya
- (11) Shri P. Muthiah
- (12) Shri Amar Nath Vidyalankar



- (13) Shri M. P. Shinkre
- (14) Shri Basanta Kumar Das
- (15) Shri Vidya Charan Shukla
- (16) Shri Sidheshwar Prasad (by way of reply).
- (17) Shri Jai Sukh Lal Hathi

The substitute motions moved by Sarvashri P. R. Chakraverti, Yashpal Singh and S. C. Balakrishnan were negatived.

On the substitute motion moved by Shri Madhu Limaye, the House divided, Ayes 4; Noes 53. The substitute motion was accordingly negatived.

The substitute motion moved by Shri P. Muthiah was withdrawn by leave of the House.

The amendment moved by Shri C. H. Mohammad Koya was negatived.

The Resolution was adopted as follows:—

“This House is of opinion that with a view to make India nationally and emotionally integrated, necessary steps be taken to eradicate all disintegrating forces, namely communalism, casteism, regionalism, narrow linguism etc., from every walk of our life.”

#### 13. Private Member's Resolution—Under Consideration

Shri Bibhuti Misra moved the following Resolution:—

“This House is of opinion that with a view to bring Socialism in the country forthwith and to execute the Five Year Plan successfully, Government should bring about radical changes in its administrative set up without the least delay.”

His speech was not concluded.

#### 14. Half-an-hour Discussion on Matters arising out of Answer to Question

Shri Prakash Vir Shastri raised a half-an-hour discussion on points arising out of the answer given on the 15th February, 1966 to Unstarred Question No. 89 regarding food zones.

Shri C. Subramaniam replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 28th February, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

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## BULLETIN—PART I

(Brief Record of Proceedings)

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Monday, February 28, 1966/Phalgun 9, 1887 (Saka)

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No. 469

### 1. Starred Questions

Starred Questions Nos. 238, 239, 241 and 242 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1147—1225 were laid on the Table.

### 3. Short Notice Question

One Short Notice Question addressed to the Minister of Food, Agriculture, Community Development and Cooperation regarding accumulation of wheat in Punjab was orally answered and supplementary questions were answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Home Affairs to the Judgment of the Supreme Court declaring Kerala Kerosene dealer's detention under DIR *mala fide* and Government's reaction thereto.

The Minister of Home Affairs stated that he would make a statement at 3 P.M. today.

At 3 P.M. the Minister made a statement on the subject.

## 5. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Registration of Newspapers (Central) Amendment Rules, 1965 published in Notification No. G. S. R. 1872 in Gazette of India dated the 25th December, 1965 under sub-section (2) of section 20A of the Press and Registration of Books Act, 1867.

✓ (2) A copy of the Agreement between Military Representatives of India and Pakistan regarding the establishment of a cease-fire line in the State of Jammu and Kashmir, in 1949.

## 6. Statements by Ministers

(i) The Minister of Railways made a statement on action taken on the remaining points made by members during the discussions on Railway Budget for 1965-66.

(ii) The Minister of External Affairs made a statement regarding the late Prime Minister Shri Lal Bahadur Shastri's visit to Burma.

(iii) The Minister of State for Information and Broadcasting made a statement correcting the answer given on the 22nd November, 1965 to Starred Question No. 371 by Shri S. C. Samanta and others regarding Transmitters from Yugoslavia.

\*(iv) The Minister of External Affairs made a statement regarding the Prime Minister's proposed visit to U.S.A.

## 7. Motion of Thanks on the President's Address

Discussion on the following motion and amendments thereto moved on the 21st February, 1966, continued:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 14th February, 1966.’”

The following members took part in the debate:—

(1) Shri M. Malaichami

(2) Shri B. L. Chandak

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\*Made at 3-35 P.M.

- (3) Shri Hukam Chand Kachwai
- (4) Shri Abdul Ghani Goni
- (5) Seth Achal Singh
- (6) Shri P. K. Vasudevan Nair
- (7) Dr. C. B. Singh
- (8) Shrimati Sharda Mukerjee
- (9) Shri Tulshidas Jadhav
- (10) Shri M. P. Shinkre
- (11) Shri A. Shanker Alva
- (12) Shrimati Jayaben Shah
- (13) Shri H. C. Linga Reddy
- (14) Shri Sheo Narain

The discussion was not concluded.

(Lok Sabha adjourned at 4-30 P.M. and re-assembled at 5 P.M.)

#### **8. The Budget (General) 1966-67**

Shri Sachindra Chaudhuri presented a statement of estimated receipts and expenditure of the Government of India for the year 1966-67.

#### **9. Government Bill—Introduced**

The Finance Bill, 1966.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 1st March, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

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## BULLETIN—PART I

[Brief Record of Proceedings]

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*Tuesday, March 1, 1966/Phalguna 10, 1887 (Saka)*

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**No. 470**

### 1. Starred Questions

Starred Questions Nos. 267—270 and 272—274 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1226—1244 and 1246—1315 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- \* (1) A copy of the Annual Accounts of the Vishakhapatnam Port Trust for the period from 29th February, 1964 to 31st March, 1964 and the Audit Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (2) A copy of Notification No. S.R.O. 446/65 published in Kerala Gazette dated the 21st December, 1965 making certain amendment to the Kerala Motor Vehicles Rules, 1961 under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

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\*The accounts were previously laid on the Table on the 30th November, 1965.

[P.T.O.]

(3) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) G.S.R. 1181 published in Gazette of India dated the 16th August, 1965.
  - (ii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Amendment Order, 1966, published in Notification No. G.S.R. 262 in Gazette of India dated the 15th February, 1966.
  - (iii) The Madhya Pradesh Coarse Grains (Export Control) Amendment Order, 1966, published in Notification No. G.S.R. 263 in Gazette of India dated the 15th February, 1966.
- (4) A copy of the Merchant Shipping (Registration of Indian Ships) Amendment Rules, 1966, published in Notification No. G.S.R. 227 in Gazette of India dated the 12th February, 1966 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (5) A copy of Order No. 16 of the Delimitation Commission determining delimitation of Parliamentary and Assembly Constituencies in the State of West Bengal published in Notification No. S.O. 494 in Gazette of India dated the 14th February, 1966 under sub-section (3) of section 10 of the Delimitation Commission Act, 1962.
- (6) A copy each of the following Notifications under sub-section (3) of section 130 of the Kerala Panchayats Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

- (i) The Kerala Panchayats (Regulation of use of public or private springs, tanks, wells and other water sources) Rules, 1965 published in Notification S.R.O. No. 369/65 in Kerala Gazette dated the 5th October, 1965.
- (ii) S.R.O. No. 381/65 published in Kerala Gazette dated the 19th October, 1965 making certain amendments in the Kerala Panchayats (Licensing of Dangerous and offensive Trades and Factories) Rules, 1963.
- (iii) S.R.O. No. 393/65 published in Kerala Gazette dated the 2nd November, 1965 making certain amendment

in the Kerala Panchayats (Authorising of Expenditure) Rules, 1964.

(iv) S.R.O. No. 421/65 published in Kerala Gazette dated the 30th November, 1965 making certain amendments in the Kerala Panchayats (Election of Members) Rules, 1962.

(v) S.R.O. No. 451/65 published in Kerala Gazette dated the 21st December, 1965 making certain amendment in the Kerala Panchayats (Custody of Records and Grant of copies of Proceedings or Records) Rules, 1962.

(7) A copy of the Annual Report of the Indian Central Arecanut Committee for the year 1963-64 (Hindi version).

#### **4. Intimation re: Release of Member**

The Speaker informed the House that he had received a communication, dated the 25th February, 1966, from the Superintendent, Central Jail, Cuddalore, intimating that Shri R. Umanath, Member, Lok Sabha, was released on parole for a period of one month on the 20th February, 1966.

#### **5. Statement under Direction 115**

Dr. Ram Manohar Lohia made a statement on certain remarks made by Shrimati Vijaya Lakshmi Pandit on the 16th February, 1966 regarding her meeting with Mr. Edgar Snow.

Shrimati Vijaya Lakshmi Pandit made a statement in reply thereto.

#### **6. Motion of Thanks on the President's Address**

Shrimati Indira Gandhi replied to the debate on the following motion and amendments thereto moved on the 21st February, 1966:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 14th February, 1966.”

[P.T.O.]

On the amendment No. 1 moved by Shri N. G. Ranga, the House divided, Ayes 44; Noes 226. The amendment was accordingly negatived.

Thirty amendments moved by Sarvashri N. G. Ranga (Amendment No. 12) Sivamurthi Swami, Shrimati Renu Chakravartty (Amendments Nos. 5, 6 and 11) Sarvashri C. H. Mohammad Koya, S. K. Pottakkatt, Madhu Limaye, Krishnan Manoharan, Gauri Shanker Kakkar, Ram Sewak Yadav (Amendments Nos. 44 to 49) H. H. Maharaja Karni Singhji of Bikaner, Sarvashri Ramchandra Vithal Bade, Hari Vishnu Kamath and Dinan Bhattacharya were put to vote and negatived.

Twenty amendments moved by Dr. L. M. Singhvi and one amendment moved by Dr. M. S. Aney were withdrawn by leave of the House.

The amendment No. 7 moved by Shrimati Renu Chakravartty was barred.

On the amendment No. 43 moved by Shri Ram Sewak Yadav, the House divided, Ayes 18; Noes 200. The amendment was accordingly negatived.

On the motion the House divided, Ayes 225; Noes 35. The motion was accordingly adopted.

## **7. The Budget (Railways) 1966-67**

General Discussion on the Budget (Railways), 1966-67 commenced.

The following members took part in the debate:—

- (1) Shri C. L. Narasimha Reddy
- (2) Shri A. P. Sharma
- (3) Dr. P. Srinivasan
- (4) Dr. Ranen Sen
- (5) Shri Vishwa Nath Pandey
- (6) Shrimati Akkamma Devi
- (7) Shri U. M. Trivedi
- (8) Shri Kamal Nath Tiwari
- (9) Shrimati Jyotsna Chanda
- (10) Shri Priya Gupta (*Speech unfinished*).

The discussion was not concluded.



**\*\*8. Statement by Minister**

The Minister of State for Law made a statement regarding setting up of a Committee on the working of the Advocates Act.

**9. Report of Business Advisory Committee**

Shri Shree Narayan Das presented the Forty-fourth Report of the Business Advisory Committee.

**10. Half-an-hour Discussion on Matters Arising out of Answer to Question**

Shri Madhu Limaye raised a half-an-hour discussion on points arising out of the answer given on the 22nd February, 1966 to Starred Question No. 128 regarding Procurement levy schemes of States:

Before Shri Madhu Limaye's speech was finished, the House was adjourned for want of quorum.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd March, 1966).

S. L. SHAKDHER,  
Secretary.

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**\*\*Made at 4-25 P.M.**

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# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, March 2, 1966/Phalguna 11, 1887 (Saka)

No. 471

### 1. Starred Questions

Starred Questions Nos. 297—302 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1316—1335 and 1337—1462 were laid on the Table.

### 3. Calling Attention to Matter of Urgent Public Importance

Shri Hem Barua called the attention of the Minister of Home Affairs to the reported attack by 10,000 Mizos of the Mizo National Front on Government treasuries and armouries at Aijal and Lungleh of the Mizo district.

The Minister of Home Affairs stated that he would make a statement at 3-30 P.M. today.

At 3-30 P.M. the Minister made a statement on the subject.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the University Grants Commission for the year 1964-65, under section 18 of the University Grants Commission Act, 1956.
- (2) (i) A copy of Annual Report of the Pyrites and Chemicals Development Company Limited, New Delhi, for

[P.T.O.]

the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (ii) *Review by the Government on the working of the above Company.*
- (3) (i) A copy of Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (4) (i) A copy of Annual Report, of the Indian Oil Corporation Limited, Bombay, for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (5) (i) A copy of Annual Report of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (6) A copy of Annual Report of the Oil and Natural Gas Commission for the year 1964-65 under sub-section (3) of section 23 of the Oil and Natural Gas Commission Act, 1959.
- (7) A copy each of the following papers under article 323(1) of the Constitution:—
- (i) Fifteenth Report of the Union Public Service Commission for the period 1st April, 1964 to 31st March, 1965.
- (ii) Memorandum explaining the reasons for non-acceptance by Government of the Commission's advice in the case referred to in para 33 of the Report.

- (8) A copy each of the following Notifications under section 41 of the Defence of India Act, 1962:—
- (i) The Defence of India (Sixth Amendment) Rules, 1965 published in Notification No. G.S.R. 1833 in Gazette of India dated the 11th December, 1965.
  - (ii) The Defence of India (Seventh Amendment) Rules, 1965 published in Notification No. G.S.R. 1893 in Gazette of India dated the 27th December, 1965.
  - (iii) The Defence of India (Eighth Amendment) Rules, 1965 published in Notification No. G.S.R. 1894 in Gazette of India dated the 29th December, 1965.
- (9) A copy of the International Copyright (Fifth Amendment) Order, 1965 published in Notification No. S.O. 3781 in Gazette of India dated the 1st December, 1965, under section 43 of the Copyright Act, 1957.
- (10) A copy of Annual Report of the National Research Development Corporation of India, New Delhi for the year ending the 31st March, 1965 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

#### **5. Statement by Minister**

The Minister of Law made a statement regarding the right of a detenu Member released on parole to attend Parliament.

#### **6. Report of Committee on Private Members' Bills and Resolutions**

Shri A. Shanker Alva presented the Seventy-ninth Report of the Committee on Private Members' Bills and Resolutions.

#### **7. Motion re: Forty-fourth Report of Business Advisory Committee**

Shri Jaganath Rao moved the following motion:—

“That this House agrees with the Forty-fourth Report of the Business Advisory Committee presented to the House on the 1st March, 1966.”

The motion was adopted.

[P.T.O.]

**8. The Budget (Railways) 1966-67**

General Discussion on the Budget (Railways), 1966-67 continued.

The following members took part in the debate:—

- (1) Shri Priya Gupta
- (2) Shri K. Hanumanthaiya
- (3) Shri Jagdev Singh Siddhanti
- (4) Shri Shiv Charan Mathur
- (5) Shri Man Sinh P. Patel
- (6) Shri S. M. Banerjee
- (7) Shri Bibhuti Mishra
- (8) Shri K. L. More
- (9) Shri M. P. Shinkre
- (10) Shri Balgovind Verma
- (11) Shri Ram Sahai Tiwary
- (12) Shri Sinhasan Singh
- (13) Shri Nihar Ranjan Laskar (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd March, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 3, 1966/Phalgun 12, 1887 (Saka)

No. 472

### 1. Starred Questions

Starred Questions Nos. 326-A and 327—331 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1463—1469, 1471—1479, 1481—1487, 1489—1492, 1495—1543, 1545—1551 and 1553—1555 were laid on the Table.

### 3. Short Notice Question

One Short Notice Question addressed to the Minister of Defence regarding Withdrawal of Forces under the Tashkent Agreement was orally answered and supplementary questions were answered thereon.

### 4. Adjournment Motion

The Deputy Speaker gave his consent to the moving of an adjournment motion given notice of by Shri Prakash Vir Shastri regarding paralysing of the administration in Mizo District by hostile tribesmen and Government's failure to meet the situation.

Shri Prakash Vir Shastri then asked for leave of the House to the moving of the motion. The Deputy Speaker asked those members who were in favour of leave being granted to rise in their places. As not less than fifty members rose, the Deputy Speaker informed the House that the leave was granted and directed that the motion be taken up at 4 P.M.

[P.T.O.]

## 5. Statement by Minister

The Minister of Labour, Employment and Rehabilitation made a statement regarding the strike by textile workers in Bombay and the dispute between the management and workers of Delhi Cloth Mills, Delhi.

## 6. Paper laid on the Table

A copy of the Government Savings Certificates Rules, 1965 published in Notification No. G.S.R. 1889 in Gazette of India dated the 16th December, 1965, was laid on the Table under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.

## 7. The Budget (Railways) 1966-67

General Discussion on the Budget (Railways), 1966-67 continued.

The following members took part in the debate:--

- (1) Shri Nihar Ranjan Laskar
- (2) Shri Dinen Bhattacharya
- (3) Shri Ravindra Varma
- (4) Shri Bhagwat Jha Azad
- (5) Shri Ram Sewak Yadav
- (6) Shri C. R. Basappa
- (7) Shri Gopal Dutt Mengi
- (8) Dr. L. M. Singhvi
- (9) Shri A. T. Sarma (*Speech unfinished*).

The discussion was interrupted by Adjournment Motion.

## 8. Adjournment Motion

At 4 P.M. Shri Prakash Vir Shastri moved the following motion:—

“That the House do now adjourn.”

The following members took part in the debate:--

- (1) Shri N. G. Ranga
- (2) Shri H. N. Mukerjee
- (3) Shri P. C. Borooah
- (4) Shri G. G. Swell

- (5) Shri Hem Barua
- (6) Shrimati Jyotsna Chanda
- (7) Shri Fakhruddin Ali Ahmed
- (8) Dr. Ram Manohar Lohia
- (9) Shri Hukam Chand Kachwai
- (10) Shri Gulzarilal Nanda

Shri Prakash Vir Shastri replied to the debate.

The motion was negatived.

#### 9. President's Message

The Deputy Speaker communicated to Lok Sabha the following message dated the 2nd March, 1966, from the President:—

“I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address I delivered to both the Houses of Parliament assembled together on the 14th February, 1966.”

#### 10. The Budget (Railways) 1966-67

General Discussion on the Budget (Railways), 1966-67 was resumed.

Shri A. T. Sarma resumed his speech. His speech was not concluded.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 4th March, 1966).

**S. L. SHAKDHER,**  
Secretary.



# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 4, 1966/Phalguna 13, 1887 (Saka)

No. 473

### 1. Starred Questions

Starred questions Nos. 358—366 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1556—1565, 1567—1577 and 1579—1690 were laid on the Table.

### 3. Question of Privilege

The Speaker mentioned about the receipt of notice of question of privilege from Sardar Kapur Singh and others regarding circulation of a brochure by one Shri H. L. Sally entitled "Punjab at Cross Roads" in which aspersions had been cast on the Speaker and Members.

The House agreed to refer the matter to the Committee of Privileges. ✓

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of Annual Report of the Instrumentation Limited, Kota for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.

[P.T.O.]

- (2) (i) A copy of Annual Report of the National Small Industries Corporation Limited, New Delhi for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (3) (i) A copy of Annual Report of the Forest Industries (Travancore) Limited, Alwaye, for the year ended 31st March, 1965 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (3) of section 619A of the Companies Act, 1956, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- (ii) Review by the Government of Kerala on the working of the above Company.
- (4) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
- (i) Report (1963) of the Tariff Commission on 'Fair selling prices of safety matches'.
- (ii) Government Resolution No. 37(1)/64-L.Ind.(II), dated the 27th November, 1965.
- (iii) Statement explaining the reasons why the documents mentioned at (i) and (ii) above could not be laid on the Table within the period prescribed in the said section.
- (5) A copy of the certified Accounts of the Coir Board, Ernakulam for the year 1964-65 and Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
- (6) A copy each of the following Notifications under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952:—
- (i) The Coal Mines (Conservation and Safety) (Second Amendment) Rules, 1965 published in Notification No. G.S.R. 4 in Gazette of India dated the 1st January, 1966.

- (ii) **The Coal Mines (Conservation and Safety) Amendment Rules, 1966** published in Notification No. G.S.R. 57 in Gazette of India dated the 8th January, 1966.
- (7) (i) A copy of Annual Report of the Neyveli Lignite Corporation Limited, Neyveli for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (8) (i) A copy of Annual Report of the Manganese Ore (India) Limited, Nagpur for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (9) A copy of the Central Silk Board (Amendment) Rules, 1966 published in Notification No. G.S.R. 139 in Gazette of India dated the 29th January, 1966, under sub-section (3) of section 13 of the Central Silk Board Act, 1948.

#### **5. Report of Public Accounts Committee**

Shri R. R. Morarka presented the Forty-fourth Report of the Public Accounts Committee, on Audit Report (Civil) on Revenue Receipts, 1965 relating to Revenue Position, Customs and Union Excise Duties.

#### **6. Statement re: Government Business**

The Leader of the House made a statement regarding Government business for the week commencing the 8th March, 1966.

#### **7. Statement by Minister**

The Minister of External Affairs made a statement regarding Indo-Pakistan Ministerial meeting held at Rawalpindi on the 1st and 2nd March, 1966. He also laid on the Table a copy of the Joint Communique issued at Rawalpindi on the 2nd March, 1966 at conclusion of two-day Indo-Pakistan Ministerial Meeting.

#### **8. The Kerala Budget—1966-67**

Shri Sachindra Chaudhuri presented a statement of the estimated receipts and expenditure of the State of Kerala for the year 1966-67.

[P.T.O.]

**9. The Budget (Railways) 1966-67**

General Discussion on the Budget (Railways), 1966-67 continued.

The following members took part in the debate:—

- (1) Shri A. T. Sarma
- (2) Dr. Ram Subhag Singh
- (3) Shri K. Rajaram (*Speech unfinished*).

The discussion was not concluded.

**10. Motion re: Seventy-ninth Report of Committee on Private Members' Bills and Resolutions**

Shri M. L. Dwivedi moved the following motion:—

“That this House agrees with the Seventy-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd March, 1966.”

The motion was adopted.

**11. Private Member's Bill—Introduced**

The Prohibition of Manufacture and Import of Hydrogenated Vegetable Oils Bill, 1966 by Shri Yashpal Singh.

**12. Private Member's Bill—withdrawn**

*The Code of Civil Procedure (Amendment) Bill, 1962 (Amendment of section 92) by Shri Diwan Chand Sharma*

Shri Diwan Chand Sharma concluded his speech on the motion for consideration of the Bill moved by him on the 17th February, 1966.

The following members took part in the debate:—

- (1) Shri P. R. Chakraverti
- (2) Shri M. L. Dwivedi
- (3) Dr. M. S. Aney
- (4) Shri Prabhu Dayal Himatsingka
- (5) Dr. L. M. Singhvi
- (6) Shri C. R. Pattabhi Raman

Shri Diwan Chand Sharma replied to the debate.

The Bill was withdrawn by leave of the House.

### **13. Private Member's Bill—under consideration**

*The Constitution (Amendment) Bill, 1966 (Amendment of articles 22, 32 and omission of article 359) by Shri Madhu Limaye.*

The motion for consideration of the Bill was moved by Shri Madhu Limaye.

The following members took part in the debate:—

- (1) Shri N. C. Chatterjee
- (2) Shri N. G. Ranga
- (3) Shri P. R. Chakraverti
- (4) Dr. Ranen Sen
- (5) Shri Diwan Chand Sharma
- (6) Dr. L. M. Singhvi
- (7) Shri Sheo Narain
- (8) Shri Hukam Chand Kachwai
- (9) Shri Jai Sukh Lal Hathi (*Speech unfinished*).

The discussion was not concluded.

### **14. Calling attention to Matter of Urgent Public Importance**

Shri Hukam Chand Kachwai called the attention of the Minister of Finance to the strike by the employees of the Indian Audit and Accounts Department.

The Minister of Finance stated that he would make a statement on Wednesday, the 9th March, 1966.

### **15. Report of Business Advisory Committee**

Shri Jaganath Rao presented the Forty-fifth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th March, 1966).

**S. L. SHAKDHER,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Tuesday, March 8, 1966/Phalgun 17, 1887 (Saka)*

No. 474

### 1. Obituary Reference

The Speaker, Sarvashri Satya Narayan Sinha, N. G. Ranga, H. N. Mukerjee, Surendranath Dwivedy, Hukam Chand Kachwai and Madhu Limaye made references to the passing away of Shri Shankarrao Shantaram More, who was a sitting member of Lok Sabha.

Thereafter members stood in silence for a short while as a mark of respect.

### 2. Starred Questions

Starred Questions Nos. 387—390, 392 and 393 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 1691—1763 were laid on the Table.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Rice-Milling Industry (Regulation and Licensing) Second Amendment Rules, 1966 published in Notification No. G.S.R. 259 in Gazette of India dated the 19th February, 1966 under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1956.
- (2) A copy of the Annual Report of the Indian Central Spices and Cashewnut Committee for the year 1963-64 (Hindi version).

[P.T.O.]

## **5. Intimation re: Release of Member**

The Speaker informed the House that he had received a communication, dated the 5th March, 1966, from the Superintendent, Alipore Special Jail, intimating that Syed Baddrudduja, Member, Lok Sabha, was released from Alipore Special Jail on the 4th March, 1966, under Government Orders.

## **6. Motion re: Forty-fifth Report of Business Advisory Committee**

Shri Jaganath Rao moved the following motion:—

“That this House agrees with the Forty-fifth Report of the Business Advisory Committee presented to the House on the 4th March, 1966.”

The House agreed to refer the Report back to the Committee.

## **7. The Budget (Railways) 1966-67**

General Discussion on the Budget (Railways), 1966-67 continued.

The following members took part in the debate:—

- (1) Shri K. Rajaram
- (2) Shri Shivram Rango Rane
- (3) Sardar Dhanna Singh Gulshan
- (4) Shri C. K. Bhattacharyya
- (5) Shri N. M. R. Subbaraman
- (6) Shri M. Elias
- (7) Swami Ramanand Shastri
- (8) Shri R. S. Pandey
- (9) Shri B. P. Maurya
- (10) Shri Rama Chandra Mallick
- (11) Shri Pratap Singh

The discussion was not concluded.

## **8. Adjournment Motion**

The Speaker gave his consent to the moving of an adjournment motion given notice of by Shri S. M. Banerjee regarding serious situation in West Bengal arising out of shortage of foodgrains necessitating calling of troops in aid of civil authority.

Shri S. M. Banerjee then asked for leave of the House to the moving of the motion and on objection being taken, the Speaker asked those members who were in favour of leave being granted to

rise in their places. As not less than fifty members rose, the Speaker informed the House that the leave was granted and directed that the motion be taken up at 4 P.M. ✓

### 9. Calling attention to matter of Urgent Public Importance

Shri Hem Barua called the attention of the Minister of Home Affairs to the latest position in the Mizo Hills district of Assam *vis-a-vis* restoration of civil administration there.

The Minister of Home Affairs made a statement in regard thereto.

### 10. Adjournment Motion

At 4-10 P.M. Shri S. M. Banerjee moved the following motion:—

“That the House do now adjourn.”

The following members took part in the debate:—

- (1) Shri H. N. Mukerjee
- (2) Shri Arun Chandra Guha
- (3) Shri N. G. Ranga
- (4) Shri C. K. Bhattacharyya
- (5) Shri Tridib Kumar Chaudhuri
- (6) Shri Sachindra Chaudhuri
- (7) Shri U. M. Trivedi
- (8) Shri Surendranath Dwivedy
- (9) Shri Gulzarilal Nanda
- (10) Shri H. P. Chatterjee
- (11) Dr. Ram Manohar Lohia
- (12) Shri C. Subramaniam.

Shri S. M. Banerjee replied to the debate.

✓ On the motion the House divided, Ayes 28; Noes 113. The motion was accordingly negatived ✓

### 11. The Budget (Railways) 1966-67

General Discussion on the Budget (Railways), 1966-67 was resumed.

Shri Sheo Narain took part in the debate. His speech was not concluded.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th March, 1966).

S. L. SHAKDHER,  
Secretary.

1915

GMGIPND—LS I—2642 (D) LS—8-3-66—800.



# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 9, 1966/Phalgun 18, 1987 (Saka)

No. 475

### 1. Starred Questions

Starred Questions Nos. 417—422 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1764—1819 and 1821—1850 were laid on the Table.

### 3. Short Notice Questions

Two Short Notice Questions addressed to the Minister of Food, Agriculture, Community Development and Cooperation regarding Food Aid from Abroad and Starvation Deaths were orally answered and supplementary questions were answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

The Minister of Finance made a statement on the strike by the employees of the Indian Audit and Accounts Department to which his attention was called by Shri Hukam Chand Kachwai on the 4th March, 1966.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Ministry of Finance Office Memorandum No. F.1(12)E.II(B)/66 dated the 9th March, 1966 regarding compensation for increase in cost of living for salary groups between Rs. 1000—2250.

[P.T.O.]

- (2) A statement on Rhodesia.
- (3) A copy of the Report of the Enquiry Committee on Small Newspapers.
- (4) A copy each of the following Notifications under section 24 of the Personal Injuries (Compensation Insurance) Act, 1963:—
- (i) The Personal Injuries (Compensation Insurance) Amendment Scheme, 1966 published in Notification No. S.O. 477 in Gazette of India dated the 9th February, 1966.
  - (ii) The Personal Injuries (Compensation Insurance) Amendment Rules, 1966 published in Notification No. S.O. 478 in Gazette of India dated the 9th February, 1966.

#### 6. Reports of Estimates Committee

Shri Arun Chandra Guha presented the following Reports of the Estimates Committee:—

- (i) Eighty-ninth Report on the Ministry of Irrigation and Power relating to action taken by Government on the recommendations contained in the Thirtieth Report of the Estimates Committee.
- (ii) Ninetieth Report on the Ministry of Commerce, relating to action taken by Government on the recommendations contained in the Forty-sixth Report of the Estimates Committee on the erstwhile Ministry of International Trade—Tea Board, Calcutta.

#### 7. Statement by Minister

The Minister of Home Affairs made a statement regarding the right of Shri R. Umanath, member of Lok Sabha, to attend the House during the period of his release on parole.

#### 8. The Budget (Railways)—1966-67

General Discussion on the Budget (Railways), 1966-67 continued.

The following members took part in the debate:—

- (1) Shri Sheo Narain
- (2) Shri Panna Lal Barupal
- (3) Shrimati Sahodra Bai Rai
- (4) Shri Sivamurthi Swami
- (5) Shri S. C. Besra

Shri S. K. Patil replied to the debate.

The discussion was concluded.

#### 9. Government Bills—Passed

(i) *The Indian Tariff (Amendment) Bill, 1966.*

The motion for consideration of the Bill was moved by Shri O. V. Alagesan.

The following members took part in the debate:—

(1) Shri N. G. Ranga

(2) Shri Tulsidas Jadhav

Shri O. V. Alagesan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri O. V. Alagesan.

The motion was adopted and the Bill was passed.

(ii) *The Delhi Land Reforms (Amendment) Bill, 1966.*

The motion for consideration of the Bill was moved by Shri Jai Sukh Lal Hathi.

Shrimati Savitri Nigam took part in the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jai Sukh Lal Hathi.

The motion was adopted and the Bill was passed.

#### 10. Government Bill—Under Consideration

*The Imports and Exports (Control) Amendment Bill, 1966.*

The motion for consideration of the Bill was moved by Shri Jaganath Rao.

[P.T.O.]

The following members took part in the debate:—

- (1) Shri Prabhu Dayal Himatsingka
- (2) Shri Manubhai Shah
- (3) Shri K. K. Warrior (*Speech unfinished*).

The discussion was not concluded.

#### 11. Statement by Leader of the House

The Leader of the House made a statement regarding general discussion on Budget (General) for 1966-67.

#### 12. Report of Business Advisory Committee

Shri Jagannath Rao presented the Forty-sixth Report of the Business Advisory Committee.

#### 13. Report of Committee on Private Members' Bills and Resolutions

Shri Hem Raj presented the Eightieth Report of the Committee on Private Members' Bills and Resolutions.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th March, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, March 10, 1966/Phalguna 19, 1887 (Saka)

No. 476

### 1. Starred Questions

Starred Questions Nos. 445—451 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1851—1916 were laid on the Table.

### 3. Short Notice Question

One Short Notice Question addressed to the Minister of Irrigation and Power regarding Power Shortage in Rajasthan was orally answered and supplementary questions were answered thereon.

### 4. Papers laid on the Table

The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various session shown against each were laid on the Table:—

(i) Statement No. I	Fourteenth Session, 1966.
(ii) Supplementary Statement No. II	Thirteenth Session, 1965.
(iii) Supplementary Statement No. V	Twelfth Session, 1965.
(iv) Supplementary Statement No. IX	Eleventh Session, 1965.

[P.T.O.]

(v) Supplementary Statement No. XII	Tenth Session, 1964.
(vi) Supplementary Statement No. XIV	Ninth Session, 1964.
(vii) Supplementary Statement No. XIX	Seventh Session, 1964.
(viii) Supplementary Statement No. XVII	Sixth Session, 1963.
(ix) Supplementary Statement No. XXI	Fourth Session, 1963.
(x) Supplementary Statement No. XXIII	Second Session, 1962.

#### 5. Statement re: Supplementary Demands for Grants (Railways) for 1965-66

Shri S. K. Patil presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1965-66.

#### 6. Presentation of Petition

Shri Sivamurthi Swami presented a petition signed by a petitioner regarding use of river waters for irrigation purposes.

#### 7. Motion re: Report of Business Advisory Committee

Shri Jaganath Rao moved the following motion:—

“That this House agrees with the Forty-fifth Report as amended by the Forty-sixth Report of the Business Advisory Committee presented to the House on the 4th March and 9th March, 1966, respectively.”

The motion was adopted.

#### 8. Government Bill—Passed

*The Imports and Exports (Control) Amendment Bill, 1966*

Discussion on the motion for consideration of the Bill moved on the 9th March, 1966, continued.

The following members took part in the debate:—

- (1) Shri K. K. Warrior
- (2) Shri S. M. Banerjee
- (3) Shri Harish Chandra Mathur
- (4) Shri Diwan Chand Sharma
- (5) Shri U. M. Trivedi

Shri Manubhai Shah replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Manubhai Shah.

The motion was adopted and the Bill was passed.

#### 9. The Budget (General) 1966-67

General Discussion on the Budget (General) for 1966-67 commenced.

The following members took part in the debate:—

- (1) Shri M. R. Masani
- (2) Shrimati Tarkeshwari Sinha
- (3) Shri H. N. Mukerjee
- (4) Shri K. D. Malaviya
- (5) Shri D. D. Puri
- (6) Shri U. M. Trivedi
- (7) Shri Prabhu Dayal Himatsingka
- (8) Shri Radhe Lal Vyas
- (9) Shri C. K. Bhattacharyya
- (10) Shri N. Sreekantan Nair
- (11) Shri Purushottamdas R. Patel
- (12) Shri Bishwanath Roy
- (13) Pandit D. N. Tiwary (*Speech unfinished*).

The discussion was not concluded.

#### 10. Half-an-hour Discussion on Matters Arising out of Answer to Question

Shri P. K. Vasudevan Nair raised a half-an-hour discussion on points arising out of the answer given on the 16th February, 1966 to Starred Question No. 60 regarding Resignation of Shri A. P. Jain, Ex-Governor, Kerala.

Shri Jai Sukh Lal Hathi replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th March, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Friday, March 11, 1966/Phalgunā 20, 1887 (Saka)

No. 477

### 1. Starred Questions

Starred Questions Nos. 475, 476 and 478—482 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1917—1921, 1923—1930, 1932—1934, 1936—2018, 2020—2026 and 2028—2030 were laid on the Table.

### 3. Short Notice Question

One Short Notice Question addressed to the Minister of Industry regarding Heavy Engineering Corporation, Ranchi, was orally answered and supplementary questions were answered thereon.

### 4. Adjournment motions and Calling Attention to matter of Urgent Public Importance

Seven adjournment motions given notice of by Shri S. M. Banerjee and others and several Calling Attention Notices regarding the situation in West Bengal arising out of failure of constitutional machinery, calling of troops, firing by police and army and Centre's failure to issue directions under Article 353(A), were taken up.

The Minister of Home Affairs made a statement in regard thereto.

The Speaker withheld his consent to the moving of adjournment motions.

[P.T.O.]



## 5. Suspension of Member

(1) Shri Jaganath Rao moved that Shri Madhu Limaye be suspended from the service of the House for the remainder of the session.

The motion was adopted.

(2) Subsequently, the House having accepted an apology offered by Shri Madhu Limaye rescinded, on a motion moved by the Leader of the House, the above order of suspension against the member.

## 6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Audit Report, Railways, 1966, under article 151(1) of the Constitution.
- (2) A copy of Appropriation Accounts, Railways, for 1964-65, Part I—Review.
- (3) A copy of Appropriation Accounts, Railways, for 1964-65, Part II—Detailed Appropriation Accounts.
- (4) A copy of Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1964-65.
- (5) A copy of Report of the Salt Department for the year 1964-65.
- (6) (i) A copy of Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1964-65 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.  
(ii) Review by the Government on the working of the above Company.
- (7) (i) A copy of Annual Report of the Travancore Titanium Products Limited, Trivandrum, for the year ending 31st December, 1964 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

(ii) Review by the Government of Kerala on the working of the above Company.

✓ (8) A copy of Memorandum and Articles of Association of the Hindustan Zinc Private Limited, Udaipur.

(9) (i) A copy of Annual Report of the Singareni Collieries Company Limited, Kottagudem Collieries (Andhra Pradesh), for the year 1964-65 along with the Audited Accounts the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company.

#### **7. Intimation Re: Release of Member**

The Speaker informed the House that he had received a communication, dated the 8th March, 1966, from the Superintendent, Central Jail, Cuddalore, intimating that Shri Ananda Nambiar, Member, Lok Sabha, was released on parole on the 7th March, 1966, for a period of one month.

#### **8. Minutes of Committee on Public Undertakings—Laid on the Table**

The Minutes of Sittings of the Committee on Public Undertakings relating to Thirteenth Report on the Management and Administration of Public Undertakings (Planning of Projects), were laid on the Table.

#### **9. Statement Re: Government Business**

The Leader of the House made a statement regarding Government business for the week commencing the 14th March, 1966.

#### **10. Statement by Minister**

The Minister of State for Food, Agriculture, Community Development and Co-operation made a statement regarding Minimum Price for Sugarcane payable by sugar factories during the season 1966-67.

#### **11. The Budget (General) 1966-67**

General Discussion on the Budget (General) for 1966-67 continued.

The following members took part in the debate:—

- (1) Pandit D. N. Tiwary
- (2) Shri Bhagwat Jha Azad

[P.T.O.]

- (3) Shri Y. Eswara Reddy
- (4) Shri Ravindra Varma
- (5) Shrimati Savitri Nigam
- (6) Shri Hari Charan Soy
- (7) Shri H. V. Koujalgi (*Speech unfinished*).

The discussion was not concluded.

**12. Motion Re: Eightieth Report of Committee on Private Members' Bill and Resolutions.**

Shri Hem Raj moved the following motion:—

“That this House agrees with the Eightieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th March, 1966.”

The motion was adopted.

**13. Private Member's Resolution—Adopted**

Shri Bibhuti Mishra concluded his speech on the Resolution regarding Administrative Reforms moved by him on the 25th February, 1966.

A substitute motion was moved by Shri Basanta Kumar Das.

The following members took part in the debate:—

- (1) Shri Kashi Ram Gupta
- (2) Shri P. Venkatasubbaiah.
- (3) Shri S. M. Banerjee
- (4) Shri R. K. Khadilkar
- (5) Sardar Kapur Singh
- (6) Shri K. K. Warior
- (7) Shri Onkarlal Berwa
- (8) Shri M. R. Krishna
- (9) Shri S. Kandappan
- (10) Shri Sinhasan Singh

- (11) Dr. Ranen Sen
- (12) Shrimati T. Lakshmi Kanthamma
- (13) Shri Diwan Chand Sharma
- (14) Shri Vidya Charan Shukla

Shri Bibhuti Mishra replied to the debate.

The substitute motion moved by Shri Basanta Kumar Das was negatived.

The Resolution was adopted as follows:—

“This House is of opinion that with a view to bring Socialism in the country forthwith and to execute the Five Year Plan successfully, Government should bring about radical changes, in its administrative set up without the least delay.”

#### 14. Private Member's Resolution—Under Consideration

Shri Tan Singh moved the following Resolution:—

“This House is of opinion that the system of compulsory monopoly procurement and all zonal and other barriers to the free movement of foodgrains throughout the country be abolished immediately.”

The following members took part in the debate:—

- (1) Shri Mathew Maniyangadan
- (2) Shri Bishwanath Roy (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 14th March, 1966).

S. L. SHAKDHER,  
Secretary.

**LOK SABHA**

**BULLETIN—PART I**

[Brief Record of Proceedings]

*Monday, March 14, 1966/Phalguna 23, 1887 (Saka).*

**No. 478**

**1. Starred Questions**

Starred Questions Nos. 505—510 were orally answered. Replies to remaining Questions were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 2031—2087, 1089—2097, 2099, 2100 and 2102—2110 were laid on the Table.

**3. Short Notice Question**

One Short Notice Question addressed to the Minister of Labour, Employment and Rehabilitation regarding payment of bonus by Private Coal Mine Owners was orally answered and supplementary questions were answered thereon.

**4. Adjournment Motions and Calling Attention to Matter of Urgent Public Importance**

Three adjournment motions given notice of by Shri Ramchandra Vithal Bade and others and several Calling Attention Notices regarding the disturbances and police firing in Amritsar, Ludhiana etc. arising out of Anti-Punjabi Suba agitation, were taken up.

The Minister of State for Home Affairs made a statement in regard thereto.

The Speaker withheld his consent to the moving of adjournment motions.

**5. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Kerala University (Amendment) Ordinance, 1966, promulgated by the Governor of Kerala on the 28th

[P.T.O.]

January, 1966, under provisions of article 213(1) of the Constitution read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

- (2) A copy of the statement explaining the circumstances under which the Kerala University (Amendment) Ordinance, 1966, was promulgated.
- (3) A copy of the Customs and Central Excise Duties Export Drawback (General) Twenty-ninth Amendment Rules, 1966, published in Notification No. G.S.R. 277 in Gazette of India dated the 26th February, 1966 under section 159 of the Customs Act, 1962 and section 38 of the Central Excise and Salt Act, 1944.
- (4) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
  - (i) S.O. 550 published in Gazette of India dated the 26th February, 1966.
  - (ii) S.O. 551 published in Gazette of India dated the 26th February, 1966.
  - (iii) S.O. 552 published in Gazette of India dated the 26th February, 1966.
  - (iv) S.O. 553 published in Gazette of India dated the 26th February, 1966.
  - (v) S.O. 554 published in Gazette of India dated the 26th February, 1966.
  - (vi) S.O. 555 published in Gazette of India dated the 26th February, 1966.
  - (vii) S.O. 556 published in Gazette of India dated the 26th February, 1966.
  - (viii) S.O. 557 published in Gazette of India dated the 26th February, 1966.
- (5) A copy of the Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

## 6. Ruling by the Speaker

The Speaker gave his ruling on the question of privilege raised by Shri Hari Vishnu Kamath, regarding a fresh order of the Madras Government served on Shri R. Umanath, M. P. on the 2nd March, 1966 prohibiting him to visit Delhi while on parole when the question whether the member released on parole could attend the House was pending before the House.

The House expressed its displeasure over the failure of the Central Government to apprise the State Government of Madras of the discussion in the House on the 2nd March and its undertaking to make a further statement after examining the position and subsequently when it came to its notice that a fresh order had been issued on Shri R. Umanath to advise the State Government to cancel or hold in abeyance the said order pending a decision by the House.

## 7. The Budget (General) 1966-67

General Discussion on the Budget (General) for 1966-67 continued.

The following members took part in the debate:—

- (1) Shri H. V. Koujalgi
- (2) Shrimati Renuka Ray
- (3) H.H. Maharaja Karni Singhji of Bikaner
- (4) H. H. Maharani Vijaya Raje Scindia of Gwalior
- (5) Shri Vishwa Nath Pandey
- (6) Shri Era Sezhiyan
- (7) Shri P. Venkatasubbaiah
- (8) Shri R. R. Morarka
- (9) Shri Nath Pai
- (10) Shrimati Jyotsna Chanda
- (11) Shri P. Maruthaiah
- (12) Shri Rameshwar Tantia
- (13) Shri Kamalnayan Bajaj (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 15th March 1966).

S. L. SHAKDHER,  
Secretary.

1930

GMGIPND—LSI—2735 (D) LS—14-3-66—800.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 15, 1966/Phalguna 24, 1887 (Saka)

No. 479

### 1. Starred Questions

Starred Questions Nos. 534—542 were orally answered. Replies to remaining Questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2111—2124 and 2126—2183 were laid on the Table.

### 3. Short Notice Question

One Short Notice Question addressed to the Minister of Law regarding holding of Elections to Rajya Sabha from Kerala was orally answered and supplementary questions were answered thereon.

### 4. Adjournment Motions and Calling Attention to Matter of Urgent Public Importance

Six adjournment motions given notice of by Sardar Kapur Singh and others and several Calling Attention Notices regarding the situation arising out of disturbances in Delhi on the 14th March, 1966, were taken up.

The Minister of Home Affairs made a statement in regard thereto.

The Speaker gave his consent to the moving of the adjournment motion.

[P.T.O.]



✓  
Sardar Kapur Singh then asked for leave of the House to the moving of the motion and on objection being taken, the Speaker asked those members who were in favour of leave being granted to rise in their places. As not less than fifty members rose, the Speaker informed the House that the leave was granted and directed that the motion be taken up at 4 P.M. ✓

## 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Audit Report (Civil), 1966, under article 151(1) of the Constitution.
- (2) A copy of Appropriation Accounts (Civil), 1964-65.
- (3) A copy of the Fifth Annual Report of the Kerala Water Transport Corporation Limited, Alleppey, along with the Audited Accounts for the year ending the 31st March, 1963, and the comments of the Comptroller and Auditor General thereon, under sub-section (3) of section 619A of the Companies Act, 1956, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- (4) A copy of the Report of the Shipping Development Fund Committee for the period ended 31st March, 1964, along with the Audited Accounts, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958.
- (5) A copy of the Notification S.R.O. No. 405/65 published in Kerala Gazette dated the 16th November, 1965, making certain amendments to the Kerala Land Assignment Rules, 1964, under sub-section (3) of section 7 of the Kerala Government Land Assignment Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

## 6. The Budget (General) 1966-67

General Discussion on the Budget (General) for 1966-67 continued.

The following members took part in the debate:—

- (1) Shri Kamalnayan Bajaj
- (2) Shri Arun Chandra Guha

- (3) Shri K. K. Warior
- (4) Shri Braj Behari Mehrotra
- (5) Shri Sham Lal Saraf
- (6) Shri Onkarlal Berwa
- (7) Shri J. B. S. Bist
- (8) Shri J. B. Kripalani
- (9) Shri Gopaldasami Thengondar (*Speech unfinished*).

The discussion was interrupted by Adjournment Motion.

#### 7. Adjournment Motion

At 4 p.m. Sardar Kapur Singh moved the following motion:—

“That the House do now adjourn.”

The following members took part in the debate:—

- (1) Shri Mani Ram Bagri
- (2) Shri H. N. Mukerjee
- (3) Shri R., K. Khadilkar
- (4) Swami Rameshwaranand
- (5) Shri A. P. Sharma
- (6) Shri Surendranath Dwivedy
- (7) Sardar Gurmukh Singh Musafir
- (8) Shri Prakash Vir Shastri
- (9) H. H. Maharaja Karni Singhji of Bikaner
- (10) Shri Kashi Ram Gupta
- (11) Shri Gulzarilal Nanda
- (12) Shrimati Indira Gandhi

Sardar Kapur Singh replied to the debate.

The motion was negatived.

#### 8. The Budget (General) 1966-67

General Discussion on the Budget (General) for 1966-67 was resumed.

Shri Gopaldasami Thengondar resumed his speech. His speech was not concluded.

The discussion was not concluded.

[P.T.O.]

✓ 9. **Half-an-hour Discussion on Matters arising out of Answer to Question**

Shri Madhu Limaye raised a half-an-hour discussion on points arising out of the answer given on the 22nd February, 1966, to Starred Question No. 128 regarding Procurement levy schemes of States.

Before Shri Madhu Limaye's speech was finished, the House was adjourned for want of quorum. ✓

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th March, 1966).

**S. L. SHAKDHER,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 16, 1966/Phalgun 25, 1887 (Saka)

No. 480

### 1. Starred Questions

Starred Questions Nos. 563—567 were orally answered. Replies to remaining Questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2184—2295 and 2297—2305 were laid on the Table.

### 3. Calling Attention to Matter of Urgent Public Importance

Shri P. Venkatasubbaiah called the attention of the Minister of Home Affairs to his recent visit to Calcutta and talks held by him with the Chief Minister of West Bengal and opposition members regarding restoring normalcy in West Bengal.

The Minister of Home Affairs made a statement in regard thereto.

### 4. Paper laid on the Table

A copy of the Defence of India (Amendment) Rules, 1966, published in Notification No. G.S.R. 264 in Gazette of India dated the 16th February, 1966, was laid on the Table under section 41 of the Defence of India Act, 1962.

### 5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Indian Tariff (Amendment) Bill, 1966, passed by Lok Sabha on the 9th March, 1966.

[P.T.O.]

- (ii) That at its sitting held on the 14th March, 1966, Rajya Sabha agreed without any amendment to the Delhi Land Reforms (Amendment) Bill, 1966, passed by Lok Sabha on the 9th March, 1966.

#### 6. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Eighty-first Report of the Committee on Private Members' Bills and Resolutions.

#### 7. The Budget (General) 1966-67

General Discussion on the Budget (General) for 1966-67 continued.

The following members took part in the debate:—

- (1) Shri Gopalasami Thengondar
- (2) Shri S. M. Banerjee
- (3) Shri N. G. Ranga
- (4) Shri P. R. Chakraverti
- (5) Shri J. Rameshwar Rao
- (6) Shri L. D. Kotoki
- (7) Shri Gauri Shanker Kakkar
- (8) Shri Amar Nath Vidyalankar
- (9) Shri S. N. Chaturvedi
- (10) Shri V. Vairava Thevar
- (11) Dr. Ram Manohar Lohia
- (12) Shri Bali Ram Bhagat
- (13) Shri Laxmi Narayan Bhanja Deo
- (14) Shri B. P. Maurya
- (15) Shri R. S. Pandey
- (16) Shri C. Dass
- (17) Shri Virbhadra Singh (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th March, 1966).

S. L. SHAKDHER,  
Secretary.

1986

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 17, 1966/Phalguna 26, 1887 (Saka)

No. 481

### 1. Starred Questions

Starred Questions Nos. 593—595 were orally answered. Replies to remaining Questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2306—2377 were laid on the Table.

### 3. Short Notice Question

One Short Notice Question addressed to the Minister of Irrigation and Power regarding Power cut in Kerala was orally answered and supplementary questions were answered thereon.

### 4. Question of Privilege

The Deputy Speaker withheld his consent to the raising of a question of privilege given notice of by Shri Ram Sewak Yadav and others regarding stopping of a taxi, in which Dr. Ram Manohar Lohia, M.P. was seated, by the traffic constable on duty in the Parliament House Estate on the 16th March, 1966. ✓

### 5. Opinions on Bill

Sardar Amar Singh Saigal laid on the Table Paper No. I to the Bill to provide for the better administration of Sikh Gurdwaras situated in different States of Indian Union and for inquiries into matters connected therewith which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 3rd September, 1965.

### 6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 15th March, 1966, Rajya Sabha agreed without any amendment to the Imports and Exports (Control) Amendment Bill, 1966, passed by Lok Sabha on the 10th March, 1966.

### 7. Presentation of Petition

Shri Sivamurthi Swami presented a petition signed by a petitioner regarding the scheme for model farms for scientific agriculture.

[P.T.O.]

**8. Government Bill—Motion for introduction—adopted**

*The Orissa Legislative Assembly (Extension of Duration) Bill, 1966.*

The motion for leave to introduce the Bill moved by Shri C. R. Pattabhi Raman was opposed.

On the motion the House divided, Ayes 97; Noes 38. The motion was accordingly adopted and the Bill was introduced.

**9. The Budget (General) 1966-67**

General Discussion on the Budget (General) for 1966-67 continued.

The following members took part in the debate:—

- (1) Shri Virbhadra Singh
- (2) Shrimati Maimoona Sultan
- (3) Shri Panna Lal Barupal
- (4) Shri Madhavrao Laxmanrao Jadhav
- (5) Shri Narendrasingh Mahida
- (6) Shri P. C. Borooah
- (7) Shri Mathew Maniyangadan
- (8) Shri Sivamurthi Swami
- (9) Shri Nagendra Prasad Yadav
- (10) Shri C. R. Basappa .
- (11) Shri Ram Sahai Tiwary

Shri Sachindra Chaudhuri replied to the debate.

The discussion was concluded.

**Statement by Minister**

The Minister of Home Affairs made a statement regarding incidents in Panipat.

**1. The Budget (General) 1966-67—Demands for Grants on Account**

Demands for Grants on Account in respect of Budget (General) for 1966-67 were taken up.

Shri Hari Vishnu Kamath took part in the debate. His speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th March, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Friday, March 18, 1966/Phalgun 27, 1887 (Saka)

No. 482

### 1. Starred Questions

Starred Questions Nos. 623—625 and 627—631 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2378—2396, 2398—2401 and 2408—2476 were laid on the Table.

### 3. Short Notice Question

One Short Notice Question addressed to the Minister of Mines and Metals regarding Revision of Coal Price was orally answered and supplementary questions were answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri P. C. Borooah called the attention of the Minister of Transport, Aviation, Shipping and Tourism to the reported cancellation of all the flights of Air India owing to the strike notice served by the Indian Flight Navigators' Guild.

The Minister of Transport, Aviation, Shipping and Tourism stated that he would make a statement at 4 P.M.

At 4 P.M. the Minister made a statement on the subject.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

(1) The Export of Gum Karaya (Inspection) Rules, 1965 published in Notification No. S.O. 358 in Gazette of India dated the 28th January, 1966.

[P.T.O.]



- (ii) The Export of Pesticides (Inspection) Rules, 1965 published in Notification No. S.O. 431 in Gazette of India dated the 7th February, 1966.
  - (iii) The Export of Organic Chemicals (Inspection) Rules, 1966 published in Notification No. S.O. 481 in Gazette of India dated the 9th February, 1966.
  - (iv) The Export of Paints and Allied Products (Inspection) Rules, 1966 published in Notification No. S.O. 484 in Gazette of India dated the 9th February, 1966.
  - (v) The Export of Rubber Hoses (Inspection) Rules, 1966 published in Notification No. S.O. 497 in Gazette of India dated the 14th February, 1966.
- (2) A copy of half-yearly Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the period from the 1st April, 1965 to 30th September, 1965, under sub-section (1) of section 19 of the Coir Industry Act, 1953.
  - (3) A copy of the Central Silk Board (Second Amendment) Rules, 1966 published in Notification No. G.S.R. 285 in Gazette of India dated the 26th February, 1966, under sub-section (3) of section 13 of the Central Silk Board Act, 1948.

## **6. Report of Public Accounts Committee**

Shri R. R. Morarka presented the Forty-fifth Report of the Public Accounts Committee on Excesses Over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts (Civil), 1963-64.

## **7. Reports of Committee on Public Undertakings**

Pandit D. N. Tiwary presented the following Reports of the Committee on Public Undertakings:—

- (i) Sixteenth Report on the Travancore Titanium Products Limited, Trivandrum;
- (ii) Seventeenth Report on the Travancore-Cochin Chemicals Limited, Udyogamandal;
- (iii) Eighteenth Report on the Plantation Corporation of Kerala Limited, Kottayam;
- (iv) Nineteenth Report on the Trivandrum Rubber Works Limited, Trivandrum; and
- (v) Twentieth Report on the Kerala Ceramics Limited, Kundara.

✓ 8. **Report of Parliamentary Committee on Punjabi Suba**

Shri H. N. Mukerjee presented the Report of the Parliamentary Committee on the Demand for Punjabi Suba. ✓

9. **Statement re: Government Business**

The Leader of the House made a statement regarding Government business for the week commencing the 21st March, 1966.

10. **Motion re: Extension of time for presentation of Report of Joint Committee**

Shri S. V. Krishnamoorthy Rao moved the following motion:—

“That the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the administration of the Union territory of Delhi and for matters connected therewith, be further extended upto the first day of the next session.”

The motion was adopted.

11. **The Budget (General) 1966-67—Demands for Grants on Account**

Discussion on the Demands for Grants on Account in respect of Budget (General) for 1966-67 continued.

The following members took part in the debate:—

- (1) Shri Hari Vishnu Kamath
- (2) Shri N. G. Ranga
- (3) Shri H. N. Mukerjee
- (4) Dr. L. M. Singhvi
- (5) Shri S. M. Banerjee

Shri Sachindra Chaudhuri replied to the debate.

The following Demands for Grants on Account for 1966-67 in respect of the Budget (General) under the heads mentioned below were voted in full:—

Number of Demand	Name of Demand	Amount of Demand for Grant on Account
<b>I. EXPENDITURE MET FROM REVENUE</b>		Rs.
<b>MINISTRY OF COMMERCE</b>		
1	Ministry of Commerce . . . . .	6,74,000
2	Foreign Trade . . . . .	3,20,64,000
3	Other Revenue Expenditure of the Ministry of Commerce .	3,30,80,000

[P.T.O.]

Number of Demand	Name of Demand	Amount of Demand for Grant on Account
		Rs.
<b>MINISTRY OF DEFENCE</b>		
4	Ministry of Defence . . . . .	12,78,000
5	Defence Services, Effective—Army . . . . .	1,07,02,78,000
6	Defence Services, Effective—Navy . . . . .	5,16,35,000
7	Defence Services, Effective—Air Force . . . . .	24,57,22,000
8	Defence Services—Non-effective . . . . .	3,98,33,000
<b>MINISTRY OF EDUCATION</b>		
9	Ministry of Education . . . . .	13,79,000
10	Education . . . . .	7,60,64,000
11	Archaeology . . . . .	17,92,000
12	Survey of India . . . . .	70,62,000
13	Botanical Survey . . . . .	5,13,000
14	Zoological Survey . . . . .	4,16,000
15	Other Revenue Expenditure of the Ministry of Education . . . . .	2,11,79,000
<b>MINISTRY OF EXTERNAL AFFAIRS</b>		
16	External Affairs . . . . .	2,88,34,000
17	Other Revenue Expenditure of the Ministry of External Affairs . . . . .	1,02,16,000
<b>MINISTRY OF FINANCE</b>		
18	Ministry of Finance . . . . .	41,42,000
19	Customs . . . . .	91,66,000
20	Union Excise Duties . . . . .	2,24,43,000
21	Taxes on Income including Corporation tax, etc. . . . .	1,63,89,000
22	Stamps . . . . .	59,93,000
23	Audit . . . . .	2,97,87,000
24	Currency and Coinage . . . . .	1,72,92,000
25	Mint . . . . .	51,94,000
26	Kolar Gold Mines . . . . .	76,53,000
27	Pensions and Other Retirement benefits . . . . .	1,44,18,000
28	Territorial and Political Pensions . . . . .	3,51,000
29	Opium. . . . .	1,38,48,000

Number of Demand	Name of Demand	Amount of Demand for Grant on Account
		Rs.
30	Other Revenue Expenditure of the Ministry of Finance	11,13,63,000
31	Grants-in-aid to State and Union Territory Governments .	41,60,17,000
32	Miscellaneous Adjustments between the Central and State and Union Territory Governments . . . . .	5,79,000
99	Pre-partition Payments . . . . .	64,000
<b>MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION</b>		
34	Ministry of Food, Agriculture, Community Development and Cooperation . . . . .	21,14,000
35	Agriculture . . . . .	80,83,000
36	Agricultural Research . . . . .	1,84,81,000
37	Animal Husbandry . . . . .	31,19,000
38	Community Development Projects and National Extension Service . . . . .	7,92,000
39	Forest . . . . .	35,82,000
40	Other Revenue Expenditure of the Ministry of Food, Agriculture, Community Development and Cooperation	7,34,19,000
<b>MINISTRY OF HEALTH AND FAMILY PLANNING</b>		
41	Ministry of Health and Family Planning . . . . .	4,15,000
42	Medical and Public Health . . . . .	2,69,85,000
43	Other Revenue Expenditure of the Ministry of Health and Family Planning . . . . .	8,05,000
<b>MINISTRY OF HOME AFFAIRS</b>		
44	Ministry of Home Affairs . . . . .	88,17,000
45	Cabinet . . . . .	9,99,000
46	Zonal Councils . . . . .	22,000
47	Administration of Justice . . . . .	55,000
48	Police . . . . .	5,48,00,000
49	Census . . . . .	16,67,000
50	Statistics . . . . .	60,36,000
51	Privy Purses and Allowances of Indian Rulers . . . . .	50,000
52	Delhi . . . . .	4,36,15,000

[P.T.O.]

Number of Demand	Name of Demand	Amount of Demand for Grant on Account
		Rs.
53	Andaman and Nicobar Islands . . . . .	62,15,000
54	Tribal Areas . . . . .	2,59,38,000
55	Dadra and Nagar Haveli Area . . . . .	4,55,000
56	Laccadive, Minicoy and Amindivi Islands . . . . .	11,54,000
57	Other Revenue Expenditure of the Ministry of Home Affairs	70,33,000
<b>MINISTRY OF INDUSTRY</b>		
58	Ministry of Industry . . . . .	7,14,000
59	Industries . . . . .	61,81,000
60	Salt . . . . .	8,08,000
61	Other Revenue Expenditure of the Ministry of Industry . . . . .	6,46,000
<b>MINISTRY OF INFORMATION AND BROADCASTING</b>		
62	Ministry of Information and Broadcasting . . . . .	2,77,000
63	Broadcasting . . . . .	1,11,56,000
64	Other Revenue Expenditure of the Ministry of Information and Broadcasting . . . . .	86,62,000
<b>MINISTRY OF IRON AND STEEL</b>		
65	Ministry of Iron and Steel . . . . .	5,58,000
66	Other Revenue Expenditure of the Ministry of Iron and Steel . . . . .	1,22,70,000
<b>MINISTRY OF IRRIGATION AND POWER</b>		
67	Ministry of Irrigation and Power . . . . .	4,80,000
68	Multi-purpose River Schemes . . . . .	26,87,000
69	Other Revenue Expenditure of the Ministry of Irrigation and Power . . . . .	1,20,00,000
<b>MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION</b>		
70	Ministry of Labour, Employment and Rehabilitation . . . . .	11,79,000
71	Chief Inspector of Mines . . . . .	6,90,000
72	Labour and Employment . . . . .	2,12,03,000
73	Expenditure on Displaced Persons . . . . .	2,02,95,000
74	Other Revenue Expenditure of the Ministry of Labour, Employment and Rehabilitation . . . . .	12,66,000

Number of Demand	Name of Demand	Amount of Demand for Grant on Account
<b>MINISTRY OF LAW</b>		<b>Rs.</b>
75	Ministry of Law . . . . .	11,91,000
76	Elections . . . . .	56,50,000
77	Other Revenue Expenditure of the Ministry of Law	7,89,000
<b>MINISTRY OF MINES AND METALS</b>		
78	Ministry of Mines and Metals . . . . .	2,87,000
79	Geological Survey . . . . .	1,33,71,000
80	Other Revenue Expenditure of the Ministry of Mines and Metals	3,72,40,000
<b>MINISTRY OF PETROLEUM AND CHEMICALS</b>		
81	Ministry of Petroleum and Chemicals . . . . .	3,36,000
82	Other Revenue Expenditure of the Ministry of Petroleum and Chemicals	1,24,88,000
<b>MINISTRY OF SUPPLY AND TECHNICAL DEVELOPMENT</b>		
83	Ministry of Supply and Technical Development . . . . .	11,22,000
84	Supplies and Disposals . . . . .	60,69,000
85	Other Revenue Expenditure of the Ministry of Supply and Technical Development	9,15,000
<b>MINISTRY OF TRANSPORT AND AVIATION</b>		
86	Ministry of Transport and Aviation . . . . .	22,77,000
87	Meteorology . . . . .	47,50,000
88	Central Road Fund . . . . .	63,52,000
89	Communications (including National Highways) . . . . .	1,91,55,000
90	Mercantile Marine . . . . .	26,86,000
91	Lighthouses and Lightships . . . . .	22,49,000
92	Aviation . . . . .	1,19,94,000
93	Other Revenue Expenditure of the Ministry of Transport and Aviation	57,61,000
<b>MINISTRY OF WORKS, HOUSING AND URBAN DEVELOPMENT</b>		
94	Ministry of Works, Housing and Urban Development . . . . .	3,78,000
95	Public Works . . . . .	5,91,37,000

[P.T.O.]

Number of Demand	Name of Demand	Amount of Demand for Grant on Account
		Rs.
96	Stationery and Printing . . . . .	1,96,50,000
97	Other Revenue Expenditure of the Ministry of Works, Housing and Urban Development . . . . .	26,37,000
<b>DEPARTMENT OF ATOMIC ENERGY</b>		
98	Department of Atomic Energy . . . . .	4,34,000
99	Atomic Energy Research . . . . .	2,34,87,000
<b>DEPARTMENT OF COMMUNICATIONS</b>		
100	Department of Communications . . . . .	2,01,000
101	Overseas Communications Service . . . . .	35,97,000
102	Posts and Telegraphs (Working Expenses) . . . . .	26,06,08,000
103	Posts and Telegraphs Dividend to General Revenue and Appropriations to Reserve Funds . . . . .	3,20,95,000
104	Other Revenue Expenditure of the Department of Communications . . . . .	5,10,000
<b>DEPARTMENT OF PARLIAMENTARY AFFAIRS</b>		
105	Department of Parliamentary Affairs . . . . .	83,000
<b>DEPARTMENT OF SOCIAL WELFARE</b>		
106	Department of Social Welfare . . . . .	3,23,000
107	Other Revenue Expenditure of the Department of Social Welfare . . . . .	59,04,000
<b>PLANNING COMMISSION</b>		
108	Planning Commission . . . . .	27,23,000
<b>PARLIAMENT AND SECRETARIAT OF THE VICE-PRESIDENT</b>		
109	Lok Sabha . . . . .	22,38,000
110	Other Revenue Expenditure of Lok Sabha . . . . .	76,000
111	Rajya Sabha . . . . .	9,00,000
112	Secretariat of the Vice-President . . . . .	43,000
<b>II. EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>		
<b>MINISTRY OF COMMERCE</b>		
113	Capital Outlay of the Ministry of Commerce . . . . .	27,76,000
<b>MINISTRY OF DEFENCE</b>		
114	Defence Capital Outlay . . . . .	20,66,67,000

Number of Demand	Name of Demand	Amount of Demand for Grant on Account
		Rs.
	<b>MINISTRY OF EDUCATION</b>	
115	Capital Outlay of the Ministry of Education	1,14,68,000
	<b>MINISTRY OF FINANCE</b>	
116	Capital Outlay on the India Security Press	99,000
117	Capital Outlay on Currency and Coinage	2,73,92,000
118	Capital Outlay on Mints	4,73,000
119	Capital Outlay on Kolar Gold Mines	5,29,000
120	Commuted Value of Pensions	42,46,000
121	Other Capital Outlay of the Ministry of Finance	55,22,00,000
122	Capital Outlay on Grants to State and Union Territory Governments for Development	8,32,01,000
123	Loans and Advances by the Central Government	70,30,44,000
	<b>MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION</b>	
124	Capital Outlay on Forests	24,000
125	Purchase of Foodgrains	1,16,55,00,000
126	Other Capital Outlay of the Ministry of Food, Agriculture, Community Development and Cooperation	18,46,12,000
	<b>MINISTRY OF HEALTH AND FAMILY PLANNING</b>	
127	Capital Outlay of the Ministry of Health and Family Planning	1,95,16,000
	<b>MINISTRY OF HOME AFFAIRS</b>	
128	Capital Outlay of the Ministry of Home Affairs	40,13,000
	<b>MINISTRY OF INDUSTRY</b>	
129	Capital Outlay of the Ministry of Industry	9,30,36,000
	<b>MINISTRY OF INFORMATION AND BROADCASTING</b>	
130	Capital Outlay of the Ministry of Information and Broadcasting	31,30,000
	<b>MINISTRY OF IRON AND STEEL</b>	
131	Capital Outlay of the Ministry of Iron and Steel	5,13,33,000
	<b>MINISTRY OF IRRIGATION AND POWER</b>	
132	Capital Outlay on Multi-purpose Rivers Schemes	3,59,05,000
133	Other Capital Outlay of the Ministry of Irrigation and Power	1,76,04,000

[P.T.O.]



Number of Demand	Name of Demand	Amount of Demand for Grant on Account
		Rs.
	<b>MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION</b>	
134	Capital outlay of the Ministry of Labour, Employment and Rehabilitation	1,84,98,000
	<b>MINISTRY OF MINES AND METALS</b>	
135	Capital Outlay of the Ministry of Mines and Metals	3,99,90,000
	<b>MINISTRY OF PETROLEUM AND CHEMICALS</b>	
136	Capital outlay of the Ministry of Petroleum and Chemicals	3,47,68,000
	<b>MINISTRY OF TRANSPORT AND AVIATION</b>	
137	Capital Outlay on Roads	8,02,12,000
138	Capital Outlay on Ports	1,38,25,000
139	Capital Outlay on Aviation	83,84,000
140	Other Capital Outlay on the Ministry of Transport and Aviation	46,31,000
	<b>MINISTRY OF WORKS, HOUSING AND URBAN DEVELOPMENT</b>	
141	Capital Outlay on Public Works	1,70,08,000
142	Delhi Capital Outlay	2,30,22,000
143	Other Capital Outlay of the Ministry of Works, Housing and Urban Development	13,42,000
	<b>DEPARTMENT OF ATOMIC ENERGY</b>	
144	Capital Outlay of the Department of Atomic Energy	8,68,08,000
	<b>DEPARTMENT OF COMMUNICATIONS</b>	
145	Capital Outlay on Posts and Telegraphs (Not met from Revenue)	7,12,83,000
146	Other Capital Outlay of the Department of Communications	16,09,000

## 12. Government Bill—Introduced

The Appropriation (Vote on Account) Bill, 1966.

## 13. Government Bill—Passed

*The Appropriation (Vote on Account) Bill, 1966.*

The motion for consideration of the Bill was moved by Shri Sachindra Chaudhuri.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sachindra Chaudhuri.

Shri Hari Vishnu Kamath took part in the debate.

The motion was adopted and the Bill was passed.

**14. Amendments made by Rajya Sabha to Government Bill—  
Amendments Agreed to**

*The Seamen's Provident Fund Bill, 1966.*

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri C. M. Poonacha:—

*“Enacting Formula*

- (1) That at page 1, line 1, for the word ‘Sixteenth’, the word ‘Seventeenth’ be substituted.

*Clause 1*

- (2) That at page 1, line 4, for the figure ‘1965’, the figure ‘1966’ be substituted.

*Clause 9*

- (3) That at page 6, line 26, for the figure ‘288’, the figure ‘228’ be substituted.”

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri C. M. Poonacha.

The motion was adopted.

**15. Supplementary Demands for Grants (General) for 1965-66**

Discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1965-66 commenced.

Nine cut motions were moved.

The discussion was not concluded.

**16. Motion Re: Eighty-first Report of Committee on Private Members' Bills and Resolutions**

Shri Hem Raj moved the following motion:—

“That this House agrees with the Eighty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th March, 1966.”

The motion was adopted.

[P.T.O.]

### 17. Private Member's Bill—Introduced

The Constitution (Amendment) Bill, 1966 (*Amendment of articles 75 and 164*) by Shri Hari Vishnu Kamath.

### 18. Private Member's Bill—Negatived

*The Constitution (Amendment) Bill, 1966 (Amendment of articles 22, 32 and omission of article 359) by Shri Madhu Limaye.*

Discussion on the motion for consideration of the Bill moved by Shri Madhu Limaye on the 4th March, 1966, continued.

Shri Jai Sukh Lal Hathi took part in the debate.

Shri Madhu Limaye replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 15; Noes 63.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the Constitution.

### 19. Private Member's Bill—Under Consideration

*The Constitution (Amendment) Bill, 1965 (Omission of articles 152, 370, etc.) by Shri Prakash Vir Shastri.*

The motion for consideration of the Bill was moved by Shri Prakash Vir Shastri.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st August, 1966, was moved by Shri Vishwa Nath Pandey.

The following members took part in the debate:—

- (1) Shri N. C. Chatterjee
- (2) Shri Inder J. Malhotra
- (3) Dr. L. M. Singhvi
- (4) Sardar Kapur Singh
- (5) Shri Bhagwat Jha Azad
- (6) Shri U. M. Trivedi
- (7) Shri H. N. Mukerjee (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 21st March, 1966).

S. L. SHAKDHER,  
Secretary.

1966

GMGIPND—LSI—2828(D)LS—18-3-66—800.

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Monday, March 21, 1966/Phalguna 30, 1887 (Saka)

No. 483

### 1. Starred Questions

Starred Questions Nos. 653—659, 661 and 662 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2477—2511, 2513 and 2514 were laid on the Table.

### 3. Report of Committee on Public Undertakings

Shri S. Hansda presented the Fourteenth Report of the Committee on Public Undertakings on the action taken by Government on the recommendations contained in the Thirty-fourth Report of the Estimates Committee on Indian Refineries Limited.

### 4. Supplementary Demands for Grants (General) for 1965-66

Discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1965-66 concluded.

The cut motions moved on the 18th March, 1966, were negatived.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
	MINISTRY OF TRANSPORT AND AVIATION	
4	Other Revenue Expenditure of the Ministry of Civil Aviation .	1,39,000
	MINISTRY OF COMMERCE	
7	Other Revenue Expenditure of the Ministry of Commerce .	1,000

[P.T.O.]

Number of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
	<b>MINISTRY OF DEFENCE</b>	
11	Defence Services Effective-Army . . . . .	22,03,00,000
12	Defence Services, Effective-Navy . . . . .	2,48,00,000
14	Defence Services, Non-effective . . . . .	1,76,50,000
	<b>MINISTRY OF EDUCATION</b>	
21	Other Revenue Expenditure of the Ministry of Education	90,68,000
	<b>MINISTRY OF FINANCE</b>	
25	Ministry of Finance . . . . .	12,51,000
27	Union Excise Duties . . . . .	40,75,000
28	Taxes on Income including Corporation Tax, etc. . . . .	25,00,000
30	Audit . . . . .	55,00,000
31	Currency and Coinage . . . . .	1,12,55,000
32	Mint . . . . .	16,81,000
36	Opium . . . . .	11,40,000
37	Other Revenue Expenditure of the Ministry of Finance	21,67,28,000
39	Grants-in-Aid to State and Union Territory Governments . . . . .	6,00,00,000
	<b>MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION</b>	
46	Forests . . . . .	11,80,000
	<b>MINISTRY OF HEALTH AND FAMILY PLANNING</b>	
48	Ministry of Health . . . . .	1,30,000
	<b>MINISTRY OF HOME AFFAIRS</b>	
51	Ministry of Home Affairs . . . . .	44,00,000
52	Cabinet . . . . .	92,000
54	Administration of Justice . . . . .	28,000
55	Police . . . . .	2,27,57,000
57	Statistics . . . . .	44,31,000
58	Privy Purses and Allowances of Indian Rulers . . . . .	86,000
59	Delhi . . . . .	1,40,00,000
60	Andaman and Nicobar Islands . . . . .	10,00,000
63	Other Revenue Expenditure of the Ministry of Home Affairs . . . . .	1,000

Number of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
	<b>MINISTRY OF SUPPLY AND TECHNICAL DEVELOPMENT</b>	
64	Ministry of Industry and Supply . . . . .	4,22,000
	<b>MINISTRY OF INFORMATION AND BROADCASTING</b>	
69	Ministry of Information and Broadcasting . . . . .	24,000
70	Broadcasting . . . . .	28,00,000
71	Other Revenue Expenditure of the Ministry of Information and Broadcasting . . . . .	20,00,000
	<b>MINISTRY OF IRRIGATION AND POWER</b>	
72	Ministry of Irrigation and Power . . . . .	2,80,000
74	Other Revenue Expenditure of the Ministry of Irrigation and Power . . . . .	93,00,000
	<b>MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION</b>	
78	Other Revenue Expenditure of the Ministry of Labour and Employment . . . . .	32,99,000
	<b>MINISTRY OF PETROLEUM AND CHEMICALS</b>	
82	Ministry of Petroleum and Chemicals . . . . .	1,49,000
83	Other Revenue Expenditure of the Ministry of Petroleum and Chemicals . . . . .	94,000
	<b>MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION</b>	
84	Ministry of Rehabilitation . . . . .	1,30,000
	<b>MINISTRY OF MINES AND METALS</b>	
87	Geological Survey . . . . .	1,39,47,000
	<b>MINISTRY OF IRON AND STEEL AND MINES AND METAL</b>	
88	Other Revenue Expenditure of the Ministry of Steel and Mines	2,11,48,000
	<b>MINISTRY OF TRANSPORT AND AVIATION</b>	
93	Light-houses and Light-ships . . . . .	30,55,000
	<b>MINISTRY OF WORKS, HOUSING AND URBAN DEVELOPMENT</b>	
95	Ministry of Works and Housing . . . . .	1,47,000
96	Public Works . . . . .	3,11,09,000

[P.T.O.]

Number of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
<b>DEPARTMENT OF ATOMIC ENERGY</b>		
100	Atomic Energy Research . . . . .	6,00,000
<b>DEPARTMENT OF COMMUNICATIONS</b>		
103	Posts and Telegraphs—Working Expenses . . . . .	2,07,05,000
104	Posts and Telegraphs—Dividend to General Revenues and Appropriations to Reserve Funds . . . . .	1,000
<b>DEPARTMENT OF PARLIAMENTARY AFFAIRS</b>		
106	Department of Parliamentary Affairs . . . . .	70,000
<b>DEPARTMENT OF SOCIAL WELFARE</b>		
107	Department of Social Security . . . . .	3,64,000
<b>II. EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>		
<b>MINISTRY OF TRANSPORT AND AVAITION</b>		
114	Other Capital Outlay of the Ministry of Civil Aviation . . . . .	77,000
<b>MINISTRY OF COMMERCE</b>		
115	Capital Outlay of the Ministry of Commerce . . . . .	85,000
<b>MINISTRY OF EDUCATION</b>		
118	Capital Outlay of the Ministry of Education . . . . .	1,21,37,000
<b>MINISTRY OF EXTERNAL AFFAIRS</b>		
119	Capital Outlay of the Ministry of External Affairs . . . . .	10,00,000
<b>MINISTRY OF FINANCE</b>		
121	Capital Outlay on Currency and Coinage . . . . .	6,41,66,000
122	Capital Outlay on Mints . . . . .	8,13,000
124	Commuted Value of Pensions . . . . .	64,84,000
127	Loans and Advances by the Central Government . . . . .	70,00,00,000
<b>MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION</b>		
130	Other Capital Outlay of the Ministry of Food and Agriculture . . . . .	13,00,01,000
<b>MINISTRY OF HEALTH AND FAMILY PLANNING</b>		
131	Capital Outlay of the Ministry of Health . . . . .	82,59,000

Number of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
	<b>MINISTRY OF HOME AFFAIRS</b>	
132	Capital Outlay of the Ministry of Home Affairs . . . . .	25,00,000
	<b>MINISTRY OF INFORMATION AND BROADCASTING</b>	
134	Capital Outlay of the Ministry of Information and Broadcasting . . . . .	1,000
	<b>MINISTRY OF IRRIGATION AND POWER</b>	
135	Capital Outlay on Multi-purpose River Schemes . . . . .	6,61,06,000
136	Other Capital Outlay of the Ministry of Irrigation and Power . . . . .	12,45,000
	<b>MINISTRY OF PETROLEUM AND CHEMICALS</b>	
138	Capital Outlay of the Ministry of Petroleum and Chemicals . . . . .	12,77,02,000
	<b>MINISTRY OF MINES AND METALS</b>	
140	Capital Outlay of the Ministry of Steel and Mines . . . . .	1,38,00,000
	<b>MINISTRY OF TRANSPORT AND AVIATION</b>	
142	Capital Outlay on Ports . . . . .	1,51,18,000
	<b>DEPARTMENT OF COMMUNICATIONS</b>	
148	Capital Outlay on Posts and Telegraphs (Not Met from Revenue) . . . . .	1,000

**5. Government Bill—Passed**

*The Armed Forces (Special Powers) Amendment Bill, 1966.*

The motion for consideration of the Bill was moved by Sardar Swaran Singh.

The following members took part in the debate:—

- (1) Shri Hari Vishnu Kamath
- (2) Shri Harish Chandra Mathur
- (3) Shri S. M. Banerjee
- (4) Shri Diwan Chand Sharma
- (5) Shri Ram Sewak Yadav
- (6) Shri Ravindra Varma
- (7) Shri H. N. Mukerjee
- (8) Shri P. C. Borooah
- (9) Shri Hukam Chand Kachwai
- (10) Shri D. Basumatari
- (11) Shrimati Renuka Devi Barkataki

[P.T.O.]



Sardar Swaran Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Sardar Swaran Singh.

The motion was adopted and the Bill was passed.

#### **6. The Budget (Railways)**

The following items of business were taken up together:—

- (i) Demands for Grants Nos. 1 to 11, 11-A, 12 to 16, 18 and 20 in respect of the Budget (Railways) for 1966-67.
- (ii) Supplementary Demands for Grants in respect of the Budget (Railways) for 1965-66.

One hundred and seventy-seven cut motions in respect of the Demands for Grants (Railways) for 1966-67, were moved.

The discussion was not concluded.

#### **7. Statements by Ministers**

\* (i) The Minister of State for Law made a statement regarding the composition of Committee on the working of the Advocates Act.

\*\* (ii) The Minister of Home Affairs made a statement regarding the recommendations of the Report of the Parliamentary Committee on the Demand for Punjabi Suba.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd March, 1966).

**S. L. SHAKDHER,**  
Secretary.

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\*Made at 4-55 P.M.

\*\*Made at 5 P.M.

1956

GMGIPND—LS I—2869 (D) LS—21-3-66—800.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 22, 1966/Chaitra 1, 1888 (Saka)

No. 494

### 1. Starred Questions

Starred Questions Nos. 663-691 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2515—2528, 2530—2546 and 2548—2594 were laid on the Table.

### 3. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Transport, Aviation, Shipping and Tourism to the reported lay off of 1,274 workers by Air India and cancellation of 13 I.A.C. Flights from Calcutta.

The Minister of Transport, Aviation, Shipping and Tourism made a statement regarding the reported lay off of 1,274 workers by Air India.

The Minister stated that he would make a statement regarding cancellation of 13 I.A.C. Flights from Calcutta, on Wednesday, the 23rd March, 1966.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Delhi Tourist Vehicles (Amendment) Rules, 1965, published in Notification No. 19 (10)/64-PR(T) in Delhi Gazette dated the 28th October, 1965, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.

[P.T.O.]

(2) A copy of the Certified Accounts of the National Co-operative Development Corporation, New Delhi for the year 1964-65 along with the Audit Report thereon, under sub-section (4) of section 17 of the National Co-operative Development Corporation Act, 1962.

✓ (3) A copy of White Paper No. XII containing Notes, Memoranda and letters exchanged between the Governments of India and China between January, 1965 and February, 1966.

(4) A copy of the Food Corporations (Fifth Amendment) Rules, 1966 published in Notification No. G.S.R. 288 in Gazette of India dated the 22nd February, 1966, under sub-section (3) of section 44 of the Food Corporations Act, 1964.

#### **5. Report of Committee on Public Undertakings**

Shri S. Hansda presented the Fifteenth Report of the Committee on Public Undertakings on the action taken by Government on the recommendations contained in the Hundred and twentieth Report of the Estimates Committee (Second Lok Sabha) on Sindri Fertilizers and Chemicals Limited.

#### **6. Government Bill—Introduced**

The Appropriation Bill, 1966.

#### **7. Government Bill—Passed**

*The Appropriation Bill, 1966.*

The motion for consideration of the Bill was moved by Shri Lalit Narayan Mishra.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalit Narayan Mishra.

The motion was adopted and the Bill was passed.

## 8. The Budget (Railways)

Combined discussion on the following items of business continued:—

- (i) Demands for Grants Nos. 1 to 11, 11-A, 12 to 16, 18 and 20 in respect of the Budget (Railways) for 1966-67.
- (ii) Supplementary Demands for Grants in respect of the Budget (Railways) for 1965-66.

Twenty cut motions in respect of the Demands for Grants (Railways) for 1966-67, were moved.

[Lok Sabha adjourned for want of quorum at 4-10 P.M. to meet again at 4-40 P.M. The House re-assembled at 4-42 P.M.]

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd March, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 23, 1966/Chaitra 2, 1888 (Saka)

No. 485

### 1. Starred Questions

Starred Questions Nos. 713—719 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2595—2610 and 2612—2689 were laid on the Table.

### 3. Calling Attention to Matters of Urgent Public Importance

(i) Shri Harish Chandra Mathur called the attention of the Minister of External Affairs to the anti-India propaganda by Pakistan's accredited representatives and others.

The Minister of External Affairs made a statement in regard thereto.

(ii) The Minister of Transport, Aviation, Shipping and Tourism made a statement on the cancellation of 13 I.A.C. flights from Calcutta to which his attention was called by Shri S. M. Banerjee on the 22nd March, 1966.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the Reports of the Commissioner of Railway Safety on the working of the Railway Inspectorate for the years 1963-64 and 1964-65.

[P.T.O.]

- (2) (i) A copy of Annual Report of the Travancore Cochin Chemicals Limited, Udyogamandal (Kerala) for the year ended 31st March, 1965 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (3) of section 619A of the Companies Act, 1956, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- (ii) Review by the Government of Kerala on the working of the above Company.
- (3) A copy of the Goa, Daman and Diu (Absorbed Employees Conditions of Service) Rules, 1965 published in Notification No. G.S.R. 1896 in Gazette of India dated the 30th December, 1965 as corrected by G.S.R. 154 published in Gazette of India dated the 29th January, 1966, under sub-section (3) of section 3 of the Goa, Daman and Diu (Absorbed Employees) Act, 1965.
- (4) A copy each of the following Notifications making certain amendments to Schedule III of the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) G.S.R. 118 published in Gazette of India dated the 22nd January, 1966.
- (ii) G.S.R. 194 published in Gazette of India dated the 5th February, 1966.
- (5) A copy of the Annual Report of the Hindustan Teleprinters Limited, Madras for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (6) A copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—
- (i) The Employees' Provident Funds (Twelfth Amendment) Scheme 1965 published in Notification No. G.S.R. 1707 in Gazette of India dated the 27th November, 1965.

- (ii) The Employees' Provident Funds (Thirteenth Amendment) Scheme, 1965 published in Notification No. G.S.R. 1836 in Gazette of India dated the 18th December, 1965.
  - (iii) The Employees' Provident Funds (Fourteenth Amendment) Scheme, 1965 published in Notification No. G.S.R. 1837 in Gazette of India dated the 18th December, 1965.
  - (iv) The Employees' Provident Funds (Amendment) Scheme, 1966 published in Notification No. G.S.R. 170 in Gazette of India dated the 5th February, 1966.
- (7) A copy each of the following Notifications issued under the Employees' Provident Funds Act, 1952:—
- (i) G.S.R. 1779 published in Gazette of India dated the 4th December, 1965 extending the Employees' Provident Funds Act, 1952 to certain stone quarries.
  - (ii) G.S.R. 2 published in Gazette of India dated the 1st January, 1966 extending the Employees' Provident Funds Act, 1952, to banks doing business in one State or Union Territory and having no departments or branches outside that State or Union Territory.
- (8) A copy of the Annual Report on the working of the Employees' Provident Funds Scheme, 1952 for the year 1964-65.

#### **5. Report of Committee on Private Members' Bills and Resolutions**

Shri Hem Raj presented the Eighty-second Report of the Committee on Private Members' Bills and Resolutions.

#### **6. Statement by Minister**

The Minister of Industry laid on the Table a statement regarding action taken on the Report of Shri B. Mukerji on the fire incident in the Heavy Engineering Corporation Limited, Ranchi in January, 1964.

[P.T.O.]

## **7. The Budget (Railways)**

Combined discussion on the following items of business, continued:—

- (i) Demands for Grants Nos. 1 to 11, 11-A, 12 to 16, 18 and 20 in respect of the Budget (Railways) for 1966-67.
- (ii) Supplementary Demands for Grants in respect of the Budget (Railways) for 1965-66.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th March, 1966).

**S. L. SHAKDHER,**  
Secretary.



# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Thursday, March 24, 1966/Chaitra 3, 1886 (Saka)

No. 486

### 1. Starred Questions

Starred Questions Nos. 742—747 and 749—751 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2690—2712, 2714—2755 and 2757—2759 were laid on the Table.

### 3. Calling Attention to Matters of Urgent Public Importance

(i) Shri Hari Vishnu Kamath called the attention of the Minister of External Affairs to the reported discourtesy shown to the President of Israel when he recently passed through Delhi *en route* to Kathmandu.

The Minister of State for External Affairs made a statement in regard thereto.

(ii) The Minister of State for External Affairs made a statement in response to Calling Attention notice by Shri Hem Barua on the reported celebration of their 'Republic Day' by the so-called Naga Federal Government on the 22nd March, 1966 near Kohima, to which the attention of the Minister of External Affairs was called on the 23rd March, 1966.

### 4. Question of Privilege

The Speaker informed the House that in his reply dated the 22nd March, 1966, the Associate Editor of the *Hindustan Times* had expressed regret for misrepresentation of certain remarks made by Shri B. P. Maurya, M.P. in the House on the 17th March, 1966, by the *Hindustan Times* (Evening News) of that date.

The House agreed with the Speaker to treat the matter as closed.

[P.T.O.]

## 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Budget Estimates of the Damodar Valley Corporation for the year 1966-67, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.
- (2) A copy of the Annual Report on the working of Industrial and Commercial Undertakings of the Central Government for the year 1964-65.
- (3) A copy of the Delhi Sales Tax (Amendment) Rules, 1966 published in Notification No. F. 3(6)/65-Fin (E) in Delhi Gazette dated the 10th March, 1966, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi.
- (4) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
  - (i) The Denatured Spirit (Ascertaining and Determining) Amendment Rules, 1966 published in Notification No. G.S.R. 281 in Gazette of India dated the 26th February, 1966.
  - (ii) G.S.R. 294 published in Gazette of India dated the 1st March, 1966.
  - (iii) G.S.R. 295 published in Gazette of India dated the 1st March, 1966.
  - (iv) G.S.R. 296 published in Gazette of India dated the 1st March, 1966.
  - (v) G.S.R. 320 published in Gazette of India dated the 5th March, 1966.
  - (vi) G.S.R. 321 published in Gazette of India dated the 5th March, 1966.
  - (vii) The Manufacture in Customs Bond (General) Fourth Amendment Rules, 1966 published in Notification No. G.S.R. 322 in Gazette of India dated the 5th March, 1966.
  - (viii) The Manufacture in Customs Bond (General) Third Amendment Rules, 1966 published in Notification No. G.S.R. 323 in Gazette of India dated the 5th March, 1966.

- (ix) G.S.R. 324 published in Gazette of India dated the 5th March, 1966.
- (5) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excise and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export Draw-back (General) Thirtieth Amendment Rules, 1966 published in Notification No. G.S.R. 313 in Gazette of India dated the 5th March, 1966.
  - (ii) The Customs and Central Excise Duties Export Draw-back (General) Thirty-first Amendment Rules, 1966, published in Notification No. G.S.R. 314 in Gazette of India dated the 5th March, 1966.
  - (iii) The Customs and Central Excise Duties Export Draw-back (General) Thirty-second Amendment Rules, 1966, published in Notification No. G.S.R. 315 in Gazette of India dated the 5th March, 1966.
  - (iv) The Customs and Central Excise Duties Export Draw-back (General) Thirty-third Amendment Rules, 1966, published in Notification No. G.S.R. 316 in Gazette of India dated the 5th March, 1966.
  - (v) The Customs and Central Excise Duties Export Draw-back (General) Thirty-fourth Amendment Rules, 1966, published in Notification No. G.S.R. 317 in Gazette of India dated the 5th March, 1966.
  - (vi) The Customs and Central Excise Duties Export Draw-back (General) Thirty-fifth Amendment Rules, 1966, published in Notification No. G.S.R. 318 in Gazette of India dated the 5th March, 1966.
  - (vii) The Customs and Central Excise Duties Export Draw-back (General) Thirty-sixth Amendment Rules, 1966, published in Notification No. G.S.R. 319 in Gazette of India dated the 5th March, 1966.

## 6. Reports of Estimates Committee

Shri Arun Chandra Guha presented the following Reports of the Estimates Committee:—

- (1) Ninety-fourth Report on the Ministry of Defence (Defence Research and Development Organisation)—Defence Metallurgical Research Laboratory, Hyderabad.

[P.T.O.]

(2) **Ninety-fifth Report on the Ministry of Defence (Defence Research and Development Organisation)—Electronics and Radar Development Establishment, Bangalore and Defence Electronics Research Laboratory, Hyderabad.**

**7. Motion Re: Extension of Time for Presentation of Report of Joint Committee**

Shri S. V. Krishnamoorthy Rao moved the following motion:—

“That the time appointed for the presentation of the Report of the Joint Committee on the Bill to regulate the procedure for the investigation and proof of the misbehaviour or incapacity of a Judge of the Supreme Court or of a High Court and for the presentation of an address by Parliament to the President, the further extended up to the last day of the current session.”

The motion was adopted.

**8. The Budget (Railways)**

Combined discussion on the following items of business concluded.

- (i) Demands for Grants Nos. 1 to 11, 11-A, 12 to 16, 18 and 20 in respect of the Budget (Railways) for 1966-67.
- (ii) Supplementary Demands for Grants in respect of the Budget (Railways) for 1965-66.

The cut motions in respect of the Demands for Grants (Railways) for 1966-67, moved on the 21st and 22nd March, 1966 were negatived.

The following Demands for Grants (Railways) for 1966-67, were voted in full:—

Number of Demand	Name of Demand	Amount of Demand
		Rs.
1	Railway Board . . . . .	1,26,17,000
2	Miscellaneous Expenditure . . . . .	3,89,14,000
3	Payments to Worked Lines and Others . . . . .	49,65,000
4	Working Expenses—Administration . . . . .	58,22,22,000
5	Working Expenses—Repairs and Maintenance . . . . .	1,87,01,26,000
6	Working Expenses—Operating Staff . . . . .	119,96,68,000

Number of Demand	Name of Demand	Amount of Demand
		Rs.
7	Working Expenses—Operation (Fuel)	116,62,63,000
8	Working Expenses—Operation other than Staff and Fuel	34,30,54,000
9	Working Expenses—Miscellaneous Expenses	31,93,65,000
10	Working Expenses—Staff Welfare	21,07,40,000
11	Working Expenses—Appropriation to Depreciation Reserve Fund.	100,00,00,000
11-A	Working Expenses—Appropriation to Pension Fund	13,60,00,000
12	Dividend to General Revenues	133,49,78,000
13	Open Line Works (Revenue)	12,00,38,000
14	Construction of New Lines	49,08,51,000
15	Open Line Works—Capital, Depreciation Reserve Fund and Development Fund	5,23,72,77,000
16	Pensionary Charges—Pension Fund	3,60,80,000
18	Appropriation to Development Fund	22,18,87,000
20	Withdrawal from Revenue Reserve Fund	2,39,35,000

The following Supplementary Demands for Grants in respect of the Budget (Railways) for 1965-66, were voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
1	Railway Board	2,74,000
4	Working Expenses—Administration	3,31,01,000
5	Working Expenses—Repairs and maintenance	11,03,24,000
6	Working Expenses—Operating Staff	7,23,41,000
7	Working Expenses—Operation (Fuel)	5,81,44,000
8	Working Expenses—Operation other than Staff and Fuel	2,30,91,000
9	Working Expenses—Miscellaneous Expenses	1,36,22,000
12	Payments to General Revenues	38,82,000
13	Open Line Works (Revenue)	30,97,000
14	Construction of New Lines	2,73,07,000
15	Open Line Works—Capital, Depreciation Reserve Fund and Development Fund	14,80,74,000

[P.T.O.]

## 9. Government Bills—Introduced

- (1) The Appropriation (Railways) Bill, 1966.
- (2) The Appropriation (Railways) No. 2 Bill, 1966.

## 10. Government Bills—Passed

- (i) *The Appropriation (Railways) Bill, 1966.*

The motion for consideration of the Bill was moved by Shri S. K. Patil.

The following members took part in the debate:—

- (1) Shri U. M. Trivedi.
- (2) Shri Sarjoo Pandey.

Shri S. K. Patil replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. K. Patil.

The motion was adopted and the Bill was passed.

- (ii) *The Appropriation (Railways) No. 2 Bill, 1966.*

The motion for consideration of the Bill was moved by Shri S. K. Patil.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. K. Patil.

The motion was adopted and the Bill was passed.

## 11. Supplementary Demands for Grants (Kerala) for 1965-66

Discussion on the Supplementary Demands for Grants in respect of the Budget (Kerala) for 1965-66 commenced and was concluded.

Forty-six cut motions were moved and negatived.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand
<b>Rs.</b>		
<b>I. EXPENDITURE MET FROM REVENUE</b>		
I.	Agricultural Income Tax and Sales Tax	1,89,500
II.	Land Revenue	300
VI.	Registration Fees	1,17,100
X.	District Administration and Miscellaneous	4,43,100
XI.	Administration of Justice	9,15,000
XII.	Jails	3,12,500
XIV.	State Insurance and Miscellaneous	33,400
XV.	Scientific Departments	34,700
XVI.	University Education	97,500
XIX.	Medical	100
XXI.	Public Health Engineering	7,55,100
XXII.	Agriculture	36,00,000
XXIII.	Fisheries	5,00,000
XXVI.	Co-operation	1,51,000
XXVII.	Industries	28,19,100
XXVIII.	Community Development Projects, National Extension Service and Local Development Works	10,00,000
XXIX.	Labour and Employment	200
XXX.	Harijan Welfare	8,00,000
XXXII.	Irrigation	40,00,800
XXXIV.	Ports	2,58,600
XXXIX.	Forests	15,22,700
XL.	Miscellaneous	55,200
XLII.	National Emergency	100
<b>II. EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>		
XLIII.	Capital Outlay on Public Health	17,90,200
XLIV.	Capital Outlay on Agricultural Improvement	2,30,000
XLV.	Capital Outlay on Industrial and Economic Development	1,12,54,000
XLVI.	Capital Outlay on Irrigation	1,08,99,900
XLVII.	Capital Outlay on Public Works	29,27,500
XLVIII.	Capital Outlay on other Works	2,00,000
XLIX.	Capital Outlay on Ports	100
LI.	Capital Outlay on Forests	33,12,300
LII.	Commutated value of Pensions	1,07,000
LV.	Loans and Advances by the Government	3,19,13,800

[P.T.O.]

**12. Government Bill—Introduced**

The Kerala Appropriation Bill, 1966.

**13. Government Bill—Passed**

The Kerala Appropriation Bill, 1966.

The motion for consideration of the Bill was moved by Shri Bali Ram Bhagat.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bali Ram Bhagat.

The motion was adopted and the Bill was passed.

**14. The Budget (General) 1966-67—Demands for Grants**

Discussion on Demands for Grants Nos. 1 to 3 and 113 for which the Ministry of Commerce is responsible commenced.

Thirty-five cut motions were moved.

The discussion was not concluded.

**15. Half-an-hour Discussion on Matters Arising out of Answer to Question**

Shri Madhu Limaye raised a half-an-hour discussion on points arising out of the answer given on the 24th February, 1966 to Starred Question No. 180 regarding raid on astrologer's house in Delhi. Before that Shri Satya Narayan Sinha made a statement and laid on the Table two letters written by the Home Minister to the Prime Minister and the Speaker on the subject.

Shri Sachindra Chaudhuri replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Friday, the 25th March, 1966.

S. L. SHAKDHER,  
Secretary.

1971



# LOK SABHA

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## BULLETIN—PART I

(Brief Record of Proceedings)

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Friday, March 25, 1966/Chaitra 4, 1888 (Saka)

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No. 487

### 1. Starred Questions

Starred Questions Nos. 772—781, 783 and 784 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2760—2772, 2774—2777, 2779—2825, 2827—2869, 2871—2877 and 2879—2884 were laid on the Table.

### 3. Short Notice Question

One Short Notice Question addressed to the Minister of Commerce regarding Release of Aid Cargo by Pakistan was orally answered and supplementary questions were answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri Hem Barua called the attention of the Minister of Home Affairs to the latest situation in the Mizo Hills district of Assam.

The Minister of Home Affairs made a statement in regard thereto.

[P.T.O.]

## 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Government Resolution No. WB-19(2)/65 dated the 21st March, 1966 setting up a Central Wage Board for the leather and leather goods industry.
- (2) (i) A copy of Annual Report of the Heavy Electricals (India) Limited, Bhopal for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.  
(ii) Review by the Government on the working of the above Company.
- (3) A copy of the Order published in the Goa, Daman and Diu Government Gazette dated the 6th January, 1966 rescinding the Goa, Daman and Diu Cement Control Order, 1965, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A copy of the Annual Report of the Khadi and Village Industries Commission, Bombay for the year 1964-65 under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956.
- (5) A statement showing cases in which the lowest tenders have not been accepted by the India Supply Mission, London and the India Supply Mission, Washington during the half year ending the 31st December, 1965.
- (6) A copy of Annual Report of the Coffee Board for the year 1964-65.
- (7) A copy of Audit Report and Statement of Accounts of the Rubber Board for the year 1964-65.

## 6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1966, passed by Lok Sabha on the 18th March, 1966.

## 7. President's Assent to Bill

Secretary laid on the Table the Indian Tariff (Amendment) Bill, 1966 passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 15th February, 1966.

## 8. Report of Estimates Committee

Shri Arun Chandra Guha presented the Ninety-second Report of the Estimates Committee on the Ministry of Transport—Mormugao Port.

## 9. Statement Re: Government Business

On behalf of the Leader of the House, Shri Jaganath Rao made a statement regarding Government business for the week commencing the 28th March, 1966.

## 10. The Budget (General) 1966-67—Demands for Grants

Discussion on Demands for Grants Nos. 1 to 3 and 113 for which the Ministry of Commerce is responsible concluded.

The cut motions moved on the 24th March, 1966, were negatived.

The following Demands were voted in full:—

### MINISTRY OF COMMERCE

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
1	Ministry of Commerce . . . . .	33,72,000
2	Foreign Trade . . . . .	16,03,20,000
3	Other Revenue Expenditure of the Ministry of Commerce	16,54,00,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
113	Capital Outlay of the Ministry of Commerce	1,38,79,000

[P.T.O.]

## 11. Demands for Grants on Account (Kerala) for 1966-67

The following Demands for Grants on Account for 1966-67 in respect of the Budget (Kerala) under the heads mentioned below were voted in full:—

Number of Demand	Name of Demand	Amount of Demand for Grant on Account
		Rs.
<b>A. REVENUE ACCOUNT</b>		
I	Agricultural Income Tax and Sales Tax	8,72,100
II	Land Revenue	36,21,300
III	Excise	5,98,900
IV	Taxes on Vehicles	1,95,200
V	Stamps	2,79,300
VI	Registration Fees	7,71,200
VII	State Legislature	1,62,300
VIII	Elections	3,48,300
IX	Heads of States, Ministers and Headquarters Staff	14,89,700
X	District Administration and Miscellaneous	18,59,800
XI	Administration of Justice	20,41,400
XII	Jails	9,88,800
XIII	Police	89,28,200
XIV	State Insurance and Miscellaneous	3,50,600
XV	Scientific Departments	1,83,200
XVI	University Education	35,52,700
XVII	General Education	5,02,74,500
XVIII	Technical Education	27,01,800
XIX	Medical	1,19,13,800
XX	Public Health	45,51,400
XXI	Public Health Engineering	29,95,400
XXII	Agriculture	68,47,100
XXIII	Fisheries	15,56,400
XXIV	Rural Development	9,54,100
XXV	Animal Husbandry	19,43,000

Number of Demand	Name of Demand	Amount of Demand for Grant on Account
		Rs.
XXVI	Co-operation	11,45,600
XXVII	Industries	19,19,600
XXVIII	Community Development Projects, National Extension Service and Local Development Works	49,51,900
XXIX	Labour and Employment	14,73,400
XXX	Harijan Welfare	32,96,700
XXXI	Statistics and Miscellaneous	10,29,600
XXXII	Irrigation	62,60,400
XXXIII	Public Works	1,73,30,500
XXXIV	Ports	2,93,500
XXXVI	Famine	2,80,600
XXXVII	Pensions	52,25,300
XXXVIII	Stationery and Printing	13,34,900
XXXIX	Forest	27,19,800
XL	Miscellaneous	16,75,100
XLI	Miscellaneous Compensations and Assignments	3,55,400
<b>B. CAPITAL EXPENDITURE OUTSIDE THE REVENUE ACCOUNT</b>		
XLIII	Capital Outlay on Public Health	19,89,700
XLIV	Capital Outlay on Agricultural Improvement	3,39,800
XLV	Capital Outlay on Industrial and Economic Development	61,38,100
XLVI	Capital Outlay on Irrigation	69,75,800
XLVII	Capital Outlay on Public Works	95,10,800
XLVIII	Capital Outlay on Other Works	4,06,800
XLIX	Capital Outlay on Ports	14,52,300
LI	Capital Outlay on Forests	16,08,000
LII	Commuted Value of Pensions	59,500
LIII	Capital Outlay on Schemes of Government Trading	1,01,51,900
<b>C. DISBURSEMENT OF LOANS AND ADVANCES AND REPAYMENT OF DEBT</b>		
LV	Loans and Advances by the Government	3,69,88,800

[P.T.O.]

## 12. Government Bill—introduced

The Kerala Appropriation (Vote on Account) Bill, 1966.

## 13. Government Bill—Passed

*The Kerala Appropriation (Vote on Account) Bill, 1966.*

The motion for consideration of the Bill was moved by Shri Bali Ram Bhagat.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bali Ram Bhagat.

The motion was adopted and the Bill was passed.

## 14. The Budget (General) 1966-67—Demands for Grants

Discussion on Demands for Grants Nos. 62 to 64 and 130 for which the Ministry of Information and Broadcasting is responsible commenced.

Twenty-five cut motions were moved.

The discussion was not concluded.

## 15. Motion re: Eighty-second Report of Committee on Private Members' Bills and Resolutions

Shri M. L. Dwivedi moved the following motion:—

“That this House agrees with the Eighty-second Report of the Committee on Private Members' Bills and Resolution presented to the House on the 23rd March, 1966.”

The motion was adopted.

## 16. Private Member's Resolution—Under Consideration

Discussion on the following Resolution moved by Shri Tan Singh on the 11th March, 1966, continued:—

“This House is of opinion that the system of compulsory monopoly procurement and all zonal and other barriers to the free movement of foodgrains throughout the country be abolished immediately.”

The following members took part in the debate:—

- (1) Shri Bishwanath Roy
- (2) Shri Inder J. Malhotra
- (3) Shri Ramchandra Vithal Bade
- (4) Shri Shivram Rango Rane
- (5) Shri Kamal Nath Tiwari
- (6) Shri N. G. Ranga
- (7) Shri P. Muthiah
- (8) Shri Shree Narayan Das
- (9) Shri Yamuna Prasad Mandal
- (10) Shri Onkarlal Berwa
- (11) Shri M. R. Krishna
- (12) Shri Sarjoo Pandey
- (13) Shri P. Govinda Menon

Shri Tan Singh replied to the debate.

On the Resolution the House divided. Before the result of the Division was announced, it was found that there was no quorum in the House. The Division was held over and the House was adjourned for want of quorum.

(Lok Sabha adjourned till 11 A.M. on Monday, the 28th March, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Monday, March 28, 1966/Chaitra 7, 1888 (Saka)

No. 488

### 1. Starred Questions

Starred Questions Nos. 802—804, 806—809 and 813 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2885—2889 and 2891—2930 were laid on the Table.

### 3. Short Notice Question

One Short Notice Question addressed to the Minister of Defence regarding Missing Army personnel was orally answered and supplementary questions were answered thereon.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Audit Report, Defence Services, 1966, under article 151(1) of the Constitution.
- (2) A copy of Appropriation Accounts of the Defence Services for the year 1964-65 and Commercial Appendix thereto.
- (3) A copy of the Report of the Electronics Committee 1966 (omitting Security classified portions).
- (4) A copy of the Annual Report of the Praga Tools Limited, Secunderabad for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

[P.T.O.]



## 5. Announcement by Speaker

The Speaker informed the House that a Report of the Sub-Committee of the Estimates Committee on the Defence Research and Development Laboratory, Hyderabad, containing information of classified nature, was presented to him by the Chairman of the Estimates Committee. As desired by the Chairman of the Estimates Committee, the Report was treated as secret and forwarded to the Minister of Defence.

## 6. Statement by Minister

The Minister of Food, Agriculture, Community Development and Co-operation made a statement regarding offer of food aid by Canada.

## 7. Report of Committee on Public Undertakings

Pandit D. N. Tiwary presented the Twenty-first Report of the Committee on Public Undertakings on Air India.

## 8. The Budget (General) 1966-67—Demands for Grants

(i) Discussion on Demands for Grants Nos. 62 to 64 and 130 for which the Ministry of Information and Broadcasting is responsible concluded.

The cut motions moved on the 25th March, 1966, were negatived.

The following Demands were voted in full:—

### MINISTRY OF INFORMATION AND BROADCASTING

No. of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
62	Ministry of Information and Broadcasting . . . . .	13,86,000
63	Broadcasting . . . . .	5,57,77,000
64	Other Revenue Expenditure of the Ministry of Information & Broadcasting . . . . .	4,33,11,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
130	Capital Outlay of the Ministry of Information and Broadcasting . . . . .	1,56,51,000

(ii) Discussion on Demands for Grants Nos. 4 to 8 and 114 for which the Ministry of Defence is responsible commenced.

The discussion was not concluded.

**9. \*Calling attention to Matter of Urgent Public Importance**

Dr. Ram Manohar Lohia called the attention of the Minister of Home Affairs to the reported deterioration in the state of health of Shri A. K. Gopalan, M.P. in detention and his telegram to the Ministry of Home Affairs.

The Minister of Home Affairs made a statement in regard thereto.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 29th March, 1966).

**S. L. SHAKDHER,**  
Secretary.

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\*Was taken up at 4 P.M.

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# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Tuesday, March 29, 1966/Chaitra 8, 1888 (Saka)*

No. 489

### 1. Starred Questions

Starred Questions Nos. 832, 833 and 835—839 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2931—2943, 2945—2952, 2954—2969 and 2971—2984 were laid on the Table.

### 3. Short Notice Question

One Short Notice Question addressed to the Minister of Education regarding Pay Scales of University Teachers was orally answered and supplementary questions were answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri Yashpal Singh called the attention of the Minister of Defence to the reported concentration of Pakistani troops on Rajasthan, Punjab and Jammu and Kashmir borders.

The Minister of Defence made a statement in regard thereto.

### 5. Paper Laid on the Table

A copy of the Annual Accounts of the Commissioners for the Port of Calcutta for the year 1963-64 along with the Audit Report thereon, was laid on the Table.

[P.T.O.]

## **6. Messages from Rajya Sabha**

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 28th March, 1966, Rajya Sabha agreed without any amendment to the Armed Forces (Special Powers) Amendment Bill, 1966, passed by Lok Sabha on the 21st March, 1966.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1966, passed by Lok Sabha on the 22nd March, 1966.

## **7. Report of Committee on Private Members' Bills and Resolutions**

Shri S. V. Krishnamoorthy Rao presented the Eighty-third Report of the Committee on Private Members' Bills and Resolutions.

## **8. Report of Public Accounts Committee**

Shri R. R. Morarka presented the Forty-sixth Report of the Public Accounts Committee on Audit Report (Civil) on Revenue Receipts, 1965 relating to Income-tax, Other Revenue Receipts and "General".

## **9. Report of Committee on Public Undertakings**

Pandit D. N. Tiwary presented the Twenty-second Report of the Committee on Public Undertakings on Indian Drugs and Pharmaceuticals Limited.

## **10. Statement by Minister**

The Minister of Food, Agriculture, Community Development and Co-operation laid on the Table a statement on food situation in West Bengal.

## **11. The Budget (General) 1966-67—Demands for Grants**

Discussion on Demands for Grants Nos. 4 to 8 and 114 for which the Ministry of Defence is responsible continued.

One hundred and twenty-one cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30th March, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 30, 1966/Chaitra 9, 1888 (Saka)

No. 490

### 1. Starred Questions

Starred Questions Nos. 862, 864—868, 870 and 873 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2985—3087 were laid on the Table.

### 3. Short Notice Question

One Short Notice Question addressed to the Minister of External Affairs regarding Closure of Commercial Section of Indian Embassy in Jakarta was orally answered and supplementary questions were answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Sardar Kapur Singh called the attention of the Minister of Food, Agriculture, Community Development and Co-operation to the reported starvation deaths in Orissa.

The Minister of Food, Agriculture, Community Development and Co-operation made a statement in regard thereto.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Accounts of the Indian Institute of Technology, Bombay for the year 1964-65 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.

[P.T.O.]

(2) A copy of Notification No. G.S.R. 307 published in Gazette of India dated the 5th March, 1966, making certain amendment to the Indian Police Service (Probation) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951.

✓ (3) A copy of the Report of Enquiry on the fatal accident at Lower Badjna Colliery, Dhanbad on the 11th January, 1966.

\* (4) A copy of the Import Trade Control Policy for the period April 1966—March 1967.

## 6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

(i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1966, passed by Lok Sabha on the 24th March, 1966.

(ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1966, passed by Lok Sabha on the 24th March, 1966.

## ✓ 7. Report of Committee of Privileges

Shri S. V. Krishnamoorthy Rao presented the Fourth Report of the Committee of Privileges. ✓

## 8. Reports of Estimates Committee

Shri Arun Chandra Guha presented the Ninety-sixth and Ninety-seventh Reports (Parts I and II) of the Estimates Committee on the Ministry of Transport—Bombay Port.

## 9. Report of Joint Committee on Offices of Profit

Shri G. N. Dixit presented the Fourth Report of the Joint Committee on Offices of Profit.

## 10. Report of Committee on Public Undertakings

Shri Kashi Nath Pandey presented the Twenty-third Report of the Committee on Public Undertakings on Indian Airlines Corporation, New Delhi.

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\*Laid at 4-30 P.M.

## 11. Motion for Election to Committee

Dr. Shrimati T. S. Soundaram Ramachandran moved the following motion:—

“That in pursuance of sub-section (1)(xii) of section 19 of the Visva-Bharati Act, 1951, read with clause (5) of Statute 10 of the First Statutes of the University, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Samsad (Court) of the Visva-Bharati for the next term.”

The motion was adopted.

## 12. The Budget (General) 1966-67—Demands for Grants

(i) Discussion on Demands for Grants Nos. 4 to 8 and 114 for which the Ministry of Defence is responsible concluded.

The cut motions moved on the 29th March, 1966, were negatived.

The following Demands were voted in full:—

### MINISTRY OF DEFENCE

No. of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
4	Ministry of Defence . . . . .	63,90,000
5	Defence Services, Effective—Army . . . . .	5,35,13,88,000
6	Defence Services, Effective—Navy . . . . .	25,81,75,000
7	Defence Services, Effective—Air Force . . . . .	1,22,86,09,000
8	Defence Services—Non-effective . . . . .	19,91,67,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
114	Defence Capital Outlay . . . . .	1,03,33,33,000

(ii) Demands for Grants Nos. 75 to 77 for which the Ministry of Law is responsible were taken up.

The discussion was not concluded.

[P.T.O.]

### ✓ 13. Adjournment Motions

The Minister of Home Affairs made a statement on the police firing at Jagdalpur in Bastar district of Madhya Pradesh resulting in the death of Shri Pravin Chandra Bhanjdeo and several others. Thereafter, the Minister of Planning and Social Welfare laid on the Table a copy of the Report on the Welfare of Tribals in Bastar district of Madhya Pradesh.

The Speaker withheld his consent to the moving of adjournment motions given notice of by Dr. Ram Manohar Lohia and others. ✓

### ✓ 14. Suspension of Members

The Leader of the House moved that Sarvashri Kishan Pattnayak, Ram Sewak Yadav and Madhu Limaye be suspended from the service of the House for two weeks. ✓

The motion was adopted. ✓

(Lok Sabha adjourned till 11 A.M. on Friday, the 1st April, 1966).

S. L. SHAKDHER,  
Secretary.



# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings].

Friday, April 1, 1966/Chaitra 11, 1888 (Saka)

No. 491

### 1. Starred Questions

Starred Questions Nos. 892—894, 896—900, 902 and 903 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3088—3098 and 3100—3175 were laid on the Table.

### 3. Calling Attention to matter of Urgent Public Importance

Shri H. N. Mukerjee called the attention of the Minister of Home Affairs to the deterioration in the health of Dr. Saradish Roy, M.P. now detained under D.I.R. in Dum Dum Central Jail, West Bengal.

The Speaker mentioned about the receipt of another Calling Attention notice regarding the health of three other Members of Parliament and directed that a combined statement might be made on Monday, the 4th April, 1966.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.

[P.T.O.]

- (2) A copy of the Colliery Control (Amendment) Order, 1966 published in Notification No. G.S.R. 383 in Gazette of India dated the 19th March, 1966, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (3) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Foodgrains (Prohibition of Use in Manufacture of Starch) Order, 1966 published in Notification No. G.S.R. 425 in Gazette of India dated the 21st March, 1966.
  - (ii) The Wheat Roller Flour Mills (Licensing and Control) Amendment Order, 1966 published in Notification No. G.S.R. 462 in Gazette of India dated the 24th March, 1966.
- (4) A copy of the Coffee (Amendment) Rules, 1966 published in Notification No. G.S.R. 302 in Gazette of India dated the 5th March, 1966, under sub-section (3) of section 48 of the Coffee Act, 1942.

#### **5. Messages from Rajya Sabha**

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Kerala Appropriation Bill, 1966, passed by Lok Sabha on the 24th March, 1966.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Kerala Appropriation (Vote on Account) Bill, 1966, passed by Lok Sabha on the 25th March, 1966.

#### **6. President's Assent to Bills**

Secretary laid on the Table following two Bills passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 25th March, 1966:—

- (1) The Seamen's Provident Fund Bill, 1966.
- (2) The Appropriation (Vote on Account) Bill, 1966.

#### **7. Statement Re: Government Business**

The Leader of the House made a statement regarding Government business for the week commencing the 4th April, 1966.

## 8. Government Bill—Introduced

The Produce Cess Bill, 1966.

## 9. The Budget (General) 1966-67—Demands for Grants

Discussion on Demands for Grants Nos. 75 to 77 for which the Ministry of Law is responsible continued.

Six cut motions were moved.

The discussion was not concluded.

## 10. Motion re: Eighty-third Report of Committee on Private Members' Bills and Resolutions

Shri Hem Raj moved the following motion:—

“That this House agrees with the Eighty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 29th March, 1966.”

The motion was adopted.

## 11. Private Members' Bills—Introduced

(1) The National Rifle Training Scheme Bill, 1966 by Shri S. C. Samanta.

(2) The Constitution (Amendment) Bill, 1966 (*Amendment of article 239A*) by Shri Naval Prabhakar.

## 12. Private Member's Bill—withdrawn

*The Constitution (Amendment) Bill, 1965 (Omission of articles 152, 370, etc.) by Shri Prakash Vir Shastri.*

Discussion on the motion for consideration of the Bill and the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved on the 18th March, 1966, continued.

The following members took part in the debate:—

- (1) Shri H. N. Mukerjee
- (2) Shri Vishwa Nath Pandey
- (3) Shri Narendrasingh Mahida
- (4) Syed Nazir Hussain Samnani
- (5) Shri Diwan Chand Sharma
- (6) Shri J. B. Kripalani
- (7) Shri R. K. Khadilkar
- (8) Shri Mahavir Tyagi

[P.T.O.]

- (9) Shri Kashi Ram Gupta
- (10) Shri S. Kandappan
- (11) Shri Sham Lal Saraf
- (12) Shri Bishan Chandar Seth
- (13) Shri Gopal Dutt Mengi
- (14) Shri Jai Sukh Lal Hathi

Shri Prakash Vir Shastri replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st August, 1966, moved by Shri Vishwa Nath Pandey was withdrawn by leave of the House.

The Bill was also withdrawn by leave of the House.

### 13. \*Report of Joint Committee

Shri T. H. Sonavane presented the Report of the Joint Committee on the Bill to provide for better organisation and development of secondary education in the Union territory of Delhi.

### 14. \*\*Evidence before Joint Committee—laid on the Table

Shri T. H. Sonavane laid on the Table a copy of the evidence given before the Joint Committee on the Bill to provide for better organisation and development of secondary education in the Union territory of Delhi.

### 15. Intimation re: release of Member

The Deputy Speaker informed the House that the Speaker had received a communication, dated the 30th March, 1966, from the Superintendent, Central Prison, Hyderabad, intimating that Shri Laxmi Dass, Member, Lok Sabha, was released from detention on the 29th March, 1966.

### 16. Private Member's Bill—under consideration

*The Constitution (Amendment) Bill, 1966 (Amendment of articles 75 and 164) by Shri Hari Vishnu Kamath.*

The motion for consideration of the Bill was moved by Shri Hari Vishnu Kamath. His speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 4th April, 1966).

S. L. SHAKDHER,  
Secretary.

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\*Was presented at 4 P.M.

\*\*Laid at 4 P.M.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Monday, April 4, 1966/Chaitra 14, 1888 (Saka)

No. 492

### 1. Starred Questions

Starred Questions Nos. 921—923 and 925—928 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3176—3179, 3181—3186, 3188—3211 and 3213 were laid on the Table.

### 3. Calling Attention to Matter of Urgent Public Importance

The Deputy Minister of Home Affairs made a statement on the reported deterioration in the health of Sarvashri Saradish Roy, Dasaratha Deb, Biren Dutta and Niren Ghosh, M.Ps. now detained under D.I.R., to which the attention of the Minister of Home Affairs was called on the 1st April, 1966.

### 4. Question of Privilege

Shri Harish Chandra Heda raised a question of privilege regarding an alleged threat contained in a telegram received by him from Shri George Fernandes, General Secretary, Hind Mazdoor Panchayat, Bombay.

The Speaker also informed the House about telegrams received by him and Shri Narendrasingh Mahida, M.P. on the same subject.

The matter was referred to the Committee of Privileges.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Petroleum and Natural Gas (Amendment) Rules, 1966 published in Notification No. G.S.R. 371 in Gazette of India dated the 19th March, 1966, under section 10 of the Oilfields (Regulation and Development) Act, 1948.

[P.T.O.]

- (2) A copy of the Annual Report of the Bharat Earthmovers Limited, Bangalore for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

#### 6. Statement by Minister

The Minister of Education made a statement regarding the revision of salary scales of University and College teachers.

#### 7. Motions

- (i) Shri A. M. Thomas moved the following motion:—

“That in pursuance of sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for the next term commencing from the 1st June, 1966, subject to the other provisions of the said Act and Rules made thereunder.”

The motion was adopted.

- (ii) Shri S. V. Krishnamoorthy Rao moved the following motion:—

“That this House recommends to Rajya Sabha that Rajya Sabha do appoint three members of Rajya Sabha to the Joint Committee on the Judges (Inquiry) Bill, 1964 in the vacancies caused by the retirement of Sarvashri Akbar Ali Khan, G. S. Pathak and K. K. Shah from Rajya Sabha and communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.

- (iii) Shri S. V. Krishnamoorthy Rao moved the following motion:—

“That this House recommends to Rajya Sabha that Rajya Sabha do appoint two members of Rajya Sabha to the Joint Committee on the Delhi Administration Bill, 1965 in the vacancies caused by the retirement of Shri L. N. Mishra and Kumari Shanta Vasisht from Rajya Sabha

and communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

(iv) Shri S. V. Krishnamoorthy Rao moved the following motion:—

"That this House recommends to Rajya Sabha that Rajya Sabha do appoint six members of Rajya Sabha to the Joint Committee on the Patents Bill, 1965 in the vacancies caused by the retirement of Sarvashri Arjun Arora, T. Chengalvaroyan, R. S. Doogar, Shyamnandan Mishra, M. R. Shervani and R. P. Sinha from Rajya Sabha and communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

(v) Shri G. N. Dixit moved the following motion:—

"That this House recommends to Rajya Sabha that Rajya Sabha do elect three members of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of Shrimati Sharda Bhargava, Shri Hira Vallabha Tripathi and Shri Lokanath Misra from Rajya Sabha and communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

#### **8. Motion Re: Extension of time for presentation of Report of Select Committee**

Shri S. V. Krishnamoorthy Rao moved the following motion:—

"That the time appointed for the presentation of the Report of the Select Committee on the Bill to provide for the constitution of a High Court for the Union territory of Delhi, for the extension of the jurisdiction of that High Court to the Union territory of Himachal Pradesh and for matters connected therewith, be further extended upto the 18th April, 1966."

The motion was adopted.

#### **9. The Budget (General) 1966-67—Demands for Grants**

(i) Discussion on Demands for Grants Nos. 75 to 77 for which the Ministry of Law is responsible concluded.

[P.T.O.]

The cut motions moved on the 1st April, 1966, were negatived.

The following Demands were voted in full:—

MINISTRY OF LAW

No. of Demand	Name of Demand	Amount of Demand
		Rs.
EXPENDITURE MET FROM REVENUE		
75	Ministry of Law .	59,55,000
76	Elections . . . . .	2,82,53,000
77	Other Revenue Expenditure of the Ministry of Law . . . . .	39,46,000

(ii) Discussion on Demand for Grant No. 109 for which the Department of Parliamentary Affairs is responsible commenced and was concluded.

The following Demand was voted in full:—

DEPARTMENT OF PARLIAMENTARY AFFAIRS

No. of Demand	Name of Demand	Amount of Demand
		Rs.
EXPENDITURE MET FROM REVENUE		
105	Department of Parliamentary Affairs . . . . .	4,13,000

(iii) Discussion on Demands for Grants Nos. 86 to 93 and 137 to 140 for which the Ministry of Transport and Aviation is responsible commenced.

(Lok Sabha adjourned at 3-32 P.M. and re-assembled at 3-35 P.M.)

Eleven cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 5th April, 1966).

S. L. SHAKDHER,  
Secretary.

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# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, April 5, 1966/Chaitra 15, 1888 (Saka)

No. 493

### 1. Starred Questions

Starred Questions Nos. 951—956, 959 and 960 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3214—3223 and 3225—3268 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Audit Report, Posts and Telegraphs, 1966, under article 151(1) of the Constitution.
- (2) A copy of Appropriation Accounts, Posts and Telegraphs, 1964-65.
- (3) A copy of the Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1966, published in Notification No. G.S.R. 368 in Gazette of India dated the 19th March, 1966, under sub-section (3) of section 642 of the Companies Act, 1956.
- (4) A copy of the Annual Accounts of the Animal Welfare Board, Madras for the year 1964-65 along with the Audit Report thereon.

### 4. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Eighty-fourth Report of the Committee on Private Members' Bills and Resolutions.

[P.T.O.]

## 5. Statement by Minister

The Minister of State for Finance made a statement correcting the answer given on the 17th February, 1966 to a supplementary by Shri Tridib Kumar Chaudhuri on Starred Question No. 62 regarding Electronic Computers for Life Insurance Corporation.

## 6. The Budget (General) 1966-67—Demands for Grants

(i) Discussion on Demands for Grants Nos. 86 to 93 and 137 to 140 for which the Ministry of Transport and Aviation is responsible concluded.

The cut motions moved on the 4th April, 1966, were negatived.

The following Demands were voted in full:—

### MINISTRY OF TRANSPORT AND AVIATION

No. of Demand	Name of Demand	Amount of Demand
		Ru.
	<b>I.—EXPENDITURE MET FROM REVENUE</b>	
86	Ministry of Transport and Aviation	1,13,83,000
87	Meteorology	2,37,51,000
88	Central Road Fund	3,17,60,000
89	Communications (including National Highways)	9,57,77,000
90	Mercantile Marine	1,34,28,000
91	Lighthouses and Lightships	1,12,47,000
92	Aviation	5,99,70,000
93	Other Revenue Expenditure of the Ministry of Transport and Aviation	2,88,06,000
	<b>II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>	
137	Capital Outlay on Roads	40,10,57,000
138	Capital Outlay on Ports	6,91,27,000
139	Capital Outlay on Aviation	4,19,21,000
140	Other Capital Outlay of the Ministry of Transport and Aviation	2,31,52,000

(ii) Discussion on Demands for Grants Nos. 94 to 97 and 141 to 143 for which the Ministry of Works, Housing and Urban Development is responsible commenced.

Forty-two cut motions were moved.

The discussion was not concluded.

**7. \*Statement by Minister**

The Minister of Home Affairs made a statement regarding the present whereabouts of Shri Purushottam Kakodkar of Goa.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 6th April, 1966).

S. L. SHAKDHER,  
Secretary.

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\*Made at 5-40 P.M.

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GMGIPND—LS I—47 (D) LS—5-4-66—800.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 6, 1966/Chaitra 16, 1888 (Saka)

No. 494

### 1. Starred Questions

Starred Questions Nos. 981, 982, 984, 985 and 987—989 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3269—3282, 3284—3340 and 3342—3376 were laid on the Table.

### 3. Short Notice Question

One Short Notice Question addressed to the Minister of Mines and Metals regarding Civil Engineers of Neyveli Lignite Corporation was orally answered and supplementary questions were answered thereon.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Kerala University (Amendment) Act, 1966 (President's Act No. 3 of 1966) under sub-section (3) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1965.
- (2) A copy of the Defence of India (Second Amendment) Rules, 1966 published in Notification No. G.S.R. 364 in Gazette of India dated the 6th March, 1966, under section 41 of the Defence of India Act, 1962.
- (3) A copy of the Report of Enquiry on the fatal accident at Saunda No. IV Colliery of National Coal Development Corporation Limited, District Hazaribagh, Bihar, on the 17th February, 1966.

[P.T.O.]

## 5. Report of Public Accounts Committee

Shri R. R. Morarka presented the Forty-seventh Report of the Public Accounts Committee on Appropriation Accounts 1962-63, 1963-64, Finance Accounts 1962-63 and 1963-64 and Audit Reports 1964 and 1965 relating to Government of Kerala.

## 6. The Budget (General) 1966-67—Demands for Grants

(i) Discussion on Demands for Grants Nos. 94 to 97 and 141 to 143 for which the Ministry of Works, Housing and Urban Development is responsible concluded.

The cut motions moved on the 5th April, 1966, were negatived.

The following Demands were voted in full:—

MINISTRY OF WORKS, HOUSING AND URBAN DEVELOPMENT		
No. of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
94	Ministry of Works, Housing and Urban Development	18,88,000
95	Public Works	29,56,83,000
96	Stationery and Printing	9,82,51,000
97	Other Revenue Expenditure of the Ministry of Works, Housing and Urban Development	1,31,87,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
141	Capital Outlay on Public Works	8,50,37,000
142	Delhi Capital Outlay	11,51,12,000
143	Other Capital Outlay of the Ministry of Works, Housing and Urban Development	67,08,000

(ii) Discussion on Demands for Grants Nos. 81, 82 and 136 for which the Ministry of Petroleum and Chemicals is responsible commenced.

Twenty-five cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 7th April, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 7, 1966/Chaitra 17, 1888 (Saka)

No. 495

### 1. Starred Questions

Starred Questions Nos. 1011, 1012, 1014—1017 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3377—3479, 3481 and 3483—3491 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification S.R.O. No. 457 published in Kerala Gazette dated the 29th December, 1965 making certain amendment to the Kerala General Sales Tax Rules, 1963, under sub-section (3) of section 57 of the Kerala General Sales Tax Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- (2) A copy of the Report of the Commission on Hill Areas of Assam.
- (3) A copy each of the following Notifications under sub-section (2) of section 345 of the Kerala Municipalities Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President,

[P.T.O.]

discharging the functions of the President, in relation to the State of Kerala:—

- (i) S.R.O. No. 192/65 published in Kerala Gazette dated the 11th May, 1965.
  - (ii) S.R.O. No. 423/65 published in Kerala Gazette dated the 30th November, 1965.
- (4) A copy each of the following Notifications under subsection (2) of section 6 of the Guruvayur Township Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—
- (i) S.R.O. No. 136/65 published in Kerala Gazette dated the 30th March, 1965.
  - (ii) S.R.O. No. 15/1966 published in Kerala Gazette dated the 25th January, 1966.
- (5) A copy of the Annual Plan, 1966-67.

#### **4. President's Assent to Bills**

Secretary laid on the Table following five Bills passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 1st April, 1966:—

- (1) The Appropriation Bill, 1966.
- (2) The Appropriation (Railways) Bill, 1966.
- (3) The Appropriation (Railways) No. 2 Bill, 1966.
- (4) The Kerala Appropriation Bill, 1966.
- (5) The Kerala Appropriation (Vote on Account) Bill, 1966.

#### **5. Statement by Prime Minister**

The Prime Minister made a statement on her recent visit abroad. She also laid on the Table a copy of the joint communique issued at the end of her visit to U.S.A.

#### **6. Motions for Elections to Committees**

- (i) Shri Arun Chandra Guha moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1966.”

The motion was adopted.

(ii) Shri R. R. Morarka moved the following motions:—

- (1) "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1966."
- (2) "That this House recommends to Rajya Sabha that they do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1966, and communicate to this House the names of the members so nominated by Rajya Sabha."

The motions were adopted.

#### 7. Motion

Shri N. G. Ranga moved the following motion:—

"That the situation in the Scheduled areas of Bastar District in Madhya Pradesh where there has been a prolonged state of unrest and discontent arising out of the neglect of welfare measures among the tribal people who predominate there, be taken into consideration."

A substitute motion was moved by Shri Ramchandra Vithal Bade.

The following members took part in the debate:—

- (1) Shri K. Hanumanthaiya
- (2) Shri Homi F. Daji
- (3) Shri Radhe Lal Vyas
- (4) Shri Ramchandra Vithal Bade
- (5) Shri F. P. Gaekwad
- (6) Dr. L. M. Singhvi
- (7) Shri Jaipal Singh
- (8) Dr. Ram Manohar Lohia
- (9) Shri M. G. Uikey
- (10) Shri Hari Vishnu Kamath
- (11) Dr. U. Misra
- (12) Shri J. B. Kripalani
- (13) Shri N. C. Chatterjee

[P.T.O.]



(14) Shri Asoka Mehta

(15) Shri Gulzarilal Nanda

Shri N. G. Ranga replied to the debate.

On the substitute motion the House divided, Ayes 31; Noes 123. The substitute motion was accordingly negatived.

The discussion was concluded.

#### **8. Statement by Leader of the House**

The Leader of the House made a statement that the discussion and voting on the Demands for Grants of the Ministry of Health and Family Planning would be taken up after the Demands for Grants of the Ministry of Irrigation and Power. The Demands of the Ministry of Labour, Employment and Rehabilitation would be taken up thereafter.

#### **9. Private Member's Resolution—negatived**

The Resolution regarding Free movement of foodgrains in the country, moved by Shri Tan Singh on the 11th March, 1966, was negatived.

#### **10. Motion re: Eighty-fourth Report of Committee on Private Members' Bills and Resolutions**

Shri S. V. Krishnamoorthy Rao moved the following motion:—

“That this House agrees with the Eighty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th April, 1966.”

The motion was adopted.

#### **11. Private Member's Resolution—under consideration**

Shri N. G. Ranga moved the following Resolution:—

“This House is of opinion that Government should initiate steps for development of Pacific concord, embodying firm defensive understandings with Japan and Australia and other democratic countries concerned with a view to contain Communist Chinese expansionism.”

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 11th April, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Monday, April 11, 1966/Chaitra 21, 1888 (Saka)*

No. 496

### 1. Starred Questions

Starred Questions Nos. 1040—1046 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3492—3526 were laid on the Table.

### 3. Calling Attention to Matter of Urgent Public Importance

Shri Surendranath Dwivedy called the attention of the Minister of Food, Agriculture, Community Development and Cooperation to the retrenchment of about 16,000 workers employed under Regional Food Directorate of the Government of India.

The Minister of State for Food, Agriculture, Community Development and Cooperation laid on the Table a statement in regard thereto.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Registration of Newspapers (Central) Amendment Rules, 1966 published in Notification No. G.S.R. 304 in Gazette of India dated the 5th March, 1966, under sub-section (2) of section 20A of the Press and Registration of Books Act, 1887.

(2) A copy each of the following Notifications under sub-section (3) of section 8 of the Cinematograph Act, 1952:—

(i) The Cinematograph (Censorship) Fifth Amendment Rules, 1966 published in Notification No. G.S.R. 235 in Gazette of India dated the 12th February, 1966.

(ii) G.S.R. 236 published in Gazette of India dated the 12th February, 1966.

### 5. The Budget (General) 1966-67—Demands for Grants

(i) Discussion on Demands for Grants Nos. 81, 82 and 136 for which the Ministry of Petroleum and Chemicals is responsible concluded.

The cut motions moved on the 6th April, 1966, were negatived.

The following Demands were voted in full:—

#### MINISTRY OF PETROLEUM AND CHEMICALS

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	<b>I.—EXPENDITURE MET FROM REVENUE</b>	
81	Ministry of Petroleum and Chemicals . . . . .	16,80,000
82	Other Revenue Expenditure of the Ministry of Petroleum and Chemicals . . . . .	6,24,42,000
	<b>II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>	
136	Capital Outlay of the Ministry of Petroleum and Chemicals . . . . .	17,38,38,000

(ii) Discussion on Demands for Grants Nos. 67 to 69, 132 and 133 for which the Ministry of Irrigation and Power is responsible commenced.

Fifteen cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 12th April, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, April 12, 1966/Chaitra 22, 1888 (Saka)

No. 497

### 1. Starred Questions

Starred Questions Nos. 1070, 1072—1075 and 1077 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3527—3606 and 3608—3610 were laid on the Table.

### 3. Short Notice Question

One Short Notice Question addressed to the Minister of External Affairs regarding Rev. Michael Scott's letter released in London was orally answered and supplementary questions were answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

H. H. Maharaja Pratap Keshari Deo called the attention of the Minister of Food, Agriculture, Community Development and Co-operation to the extreme shortage of foodgrains in certain parts of Orissa, arising out of drought and control over the movement of foodgrains.

The Minister of Food, Agriculture, Community Development and Cooperation made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1966, published in Notification No. G.S.R. 388 in Gazette of India dated the 19th March, 1966 under article 320(5) of the Constitution, together with an explanatory note.

[P.T.O.]

(2) A copy of the Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 1966 published in Notification No. G.S.R. 421 in Gazette of India dated the 18th March, 1966, under sub-section (3) of section 642 of the Companies Act, 1956.

✓ (3) A copy of the Report (Parts I and II) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1963-64, under article 338(2) of the Constitution.

(4) A copy of the Kerala Panchayats (Promotion of Co-operative Farming) Rules, 1966 published in Notification S.R.O. No. 24/66 in Kerala Gazette dated the 1st February, 1966, under sub-section (3) of section 130 of the Kerala Panchayats Act, 1960, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

#### 6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

(i) That at its sitting held on the 5th April, 1966, Rajya Sabha passed the Delhi Shops and Establishments (Amendment) Bill, 1966.

(ii) That at its sitting held on the 7th April, 1966, Rajya Sabha concurred in the recommendation of Lok Sabha to appoint six members to the Joint Committee of the Houses on the Patents Bill, 1965, in the vacancies caused by the retirement of six members and nominated the following members to serve on the said Joint Committee:—

- (1) Shri Arjun Arora
- (2) Shri T. Chengalvaroyan
- (3) Shri R. S. Doogar
- (4) Shri Shyam Nandan Mishra
- (5) Shri M. R. Shervani
- (6) Shri Rajendra Pratap Sinha

(iii) That at its sitting held on the 7th April, 1966, Rajya Sabha concurred in the recommendation of Lok Sabha to appoint three members to the Joint Committee of the Houses on the Judges (Inquiry) Bill, 1964, in the vacancies caused by the retirement of three members and

nominated the following members to serve on the said Joint Committee:—

- (1) Shri Akbar Ali Khan
- (2) Shri G. S. Pathak
- (3) Shri K. K. Shah

(iv) That at its sitting held on the 7th April, 1966, Rajya Sabha concurred in the recommendation of Lok Sabha to appoint two members to the Joint Committee of the Houses on the Delhi Administration Bill, 1965, in the vacancies caused by the retirement of two members and nominated the following members to serve on the said Joint Committee:—

- (1) Shri L. N. Mishra
- (2) Kumari Shanta Vasisht

#### **7. Bill passed by Rajya Sabha—laid on the Table**

Secretary laid on the Table a copy of the Delhi Shops and Establishments (Amendment) Bill, 1966, as passed by Rajya Sabha.

#### **8. Report of Committee on Private Members' Bills and Resolutions**

Shri S. V. Krishnamoorthy Rao presented the Eighty-fifth Report of the Committee on Private Members' Bills and Resolutions.

#### **9. Motions**

(i) Shri S. V. Krishnamoorthy Rao moved the following motion:—

“That this House recommends to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Patents Bill, 1965 in the vacancy caused by the retirement of Shri Dalpat Singh from Rajya Sabha and communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.

(ii) Pandit D. N. Tiwary moved the following motion:—

“That this House recommends to Rajya Sabha that Rajya Sabha do agree to nominate two members from Rajya Sabha to associate with the Committee on Public Undertakings of this House for the unexpired portion of the term of the Committee, in the vacancies caused by the retirement of Shri Lokanath Misra and Shri T. S. Pattabiraman from Rajya Sabha and communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

[P.T.O.]

## 10. The Budget (General) 1966-67—Demands for Grants

Discussion on Demands for Grants Nos. 67 to 69, 132 and 133 for which the Ministry of Irrigation and Power is responsible continued.

The discussion was not concluded.

## 11. Statutory Resolution—adopted as amended

Shri N. Sreekantan Nair moved the following Resolution:—

“This House resolves that in pursuance of sub-section (4) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1965, the following modifications be made by the President in the Kerala University (Amendment) Act, 1966, laid on the Table on the 6th April, 1966, by enacting an amending Act:

### Section 2

In clause (i) of section 2, for the words ‘it shall submit’ substitute the words ‘each member shall submit’.

### Section 3

In clause (a) of sub-section (2) of section 3, for the words ‘for the period for which it has been made’ substitute the words ‘for a period which does not exceed one year’

This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution.”

The following members took part in the debate:—

- (1) Shri P. K. Vasudevan Nair
- (2) Shri M. Muhammad Ismail
- (3) Shri Bakar Ali Mirza
- (4) Shri M. C. Chagla
- (5) Shri Jai Sukh Lal Hathi

An amendment moved by Shri M. C. Chagla was adopted.

The Resolution was adopted in the following amended form:—

“This House resolves that in pursuance of sub-section (4) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1965, the following modification be made by the President in the Kerala University (Amendment) Act, 1966, laid on the Table on the 6th April, 1966, by enacting an amending Act:

*Section 3*

“In clause (a) of sub-section (2) of section 3, for the words ‘for the period for which it has been made’ substitute the words ‘for the period of one year from the date of appointment’.”

This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution.”

**12. Half-an-hour discussion on matters arising out of answer to question**

Dr. Ram Manohar Lohia raised a half-an-hour discussion on points arising out of the answer given on the 2nd March, 1966 to Starred Question No. 297 regarding Rickshaw-Pulling.

Shri Shah Nawaz Khan replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 14th April, 1966).

S. L. SHAKDHER,  
Secretary.



# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 14, 1966/Chaitra 24, 1888 (Saka)

No. 498

### 1. Obituary Reference

The Speaker made a reference to the passing away of Shri Suresh Chandra Chaudhury who was a member of the Second Lok Sabha:—

Thereafter members stood in silence for a short while as a mark of respect.

### 2. Starred Questions

Starred Questions Nos. 1100—1105, 1108 and 1109 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 3611—3618, 3621—3626, 3628—3680 and 3682—3685 were laid on the Table.

### 4. Short Notice Question

One Short Notice Question addressed to the Minister of Labour, Employment and Rehabilitation regarding dismissal of workers in Balihari colliery was orally answered and supplementary questions were answered thereon.

### 5. Calling Attention to Matter of Urgent Public Importance

Shri Hukam Chand Kachwai called the attention of the Minister of Home Affairs to the reported intrusion of Pakistanis into Bikaner and Ganganagar districts of Rajasthan and lifting of large number of cattle.

The Deputy Minister of Home Affairs made a statement in regard thereto.

[P.T.O.]

## 6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A statement indicating the results of the Defence Loans floated by the Government of India during 1965-66.
- (2) A copy of the Central Excise (Second Amendment) Rules, 1966, published in Notification No. G.S.R. 451 in Gazette of India dated the 26th March, 1966, under section 38 of the Central Excises and Salt Act, 1944.
- (3) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
  - (i) The Customs and Central Excise Duties Export Drawback (General) Thirty-seventh Amendment Rules, 1966, published in Notification No. G.S.R. 394 in Gazette of India dated the 19th March, 1966.
  - (ii) The Customs and Central Excise Duties Export Drawback (General) Thirty-eighth Amendment Rules, 1966 published in Notification No. G.S.R. 415 in Gazette of India dated the 16th March, 1966.
- (4) A copy of Notification No. G.S.R. 395 published in Gazette of India dated the 19th March, 1966, under section 159 of the Customs Act, 1962.
- (5) A copy of the Prevention of Food Adulteration (Second Amendment) Rules, 1965, published in Notification No. G.S.R. 74 in Gazette of India dated the 8th January, 1966, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

## 7. Reports of Estimates Committee

Shri Arun Chandra Guha presented the Ninety-eighth and Ninety-ninth Reports of the Estimates Committee on the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Community Development)—Parts I and II.

## 8. The Budget (General) 1966-67—Demands for Grants

(i) Discussion on Demands for Grants Nos. 67 to 69, 132 and 133 for which the Ministry of Irrigation and Power is responsible concluded.

The cut motions moved on the 11th April, 1966, were negatived.

The following Demands were voted in full:—

MINISTRY OF IRRIGATION AND POWER

No. of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
67	Ministry of Irrigation and Power .	23,97,000
68	Multi-purpose River Schemes . . . . .	1,34,37,000
69	Other Revenue Expenditure of the Ministry of Irrigation and Power . . . . .	6,00,01,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
132	Capital outlay on Multi-purpose River Schemes .	17,95,24,000
133	Other Capital Outlay of the Ministry of Irrigation and Power .	8,80,20,000

(ii) Discussion on Demands for Grants Nos. 41 to 43 and 127 for which the Ministry of Health and Family Planning is responsible commenced.

Eleven cut motions were moved.

The discussion was not concluded.

**9. Half-an-hour discussion on Matters arising out of Answer to Question**

Dr. C. B. Singh raised a half-an-hour discussion on points arising out of the answer given on the 3rd March, 1966 to Unstarred Question No. 1469 regarding Indian Academy of Medical Sciences.

Before Dr. C. B. Singh's speech was finished, the House was adjourned for want of quorum.

(Lok Sabha adjourned till 11 A.M. on Friday, the 15th April, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

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## BULLETIN—PART I

[Brief Record of Proceedings]

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Friday, April 15, 1966/Chaitra 25, 1888 (Saka)

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No. 499

### 1. Starred Questions

Starred Questions Nos. 1130—1138 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3686—3789 and 3791 to 3810 were laid on the Table.

### 3. Short Notice Question

One Short Notice Question addressed to the Minister of Commerce regarding Cotton Textile Mills in Maharashtra was orally answered and supplementary questions were answered thereon.

### 4. Calling Attention to Matters of Urgent Public Importance

(i) Shri Hukam Chand Kachwai called the attention of the Minister of Defence to the reported withdrawal of Indian troops from the Sialkot border.

The Minister of Defence made a statement in regard thereto.

\*(ii) Shri Diwan Chand Sharma called the attention of the Minister of Home Affairs to the strike call to protest against the Government's decision to increase sales tax in the Union territory of Delhi on the 19th April, 1966.

The Minister of Home Affairs made a statement in regard thereto.

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\*Was taken up at 5 P.M.

[P.T.O.]

## **5. Intimation re: release of Member**

The Speaker informed the House that he had received a communication, dated the 12th April, 1966 from the Superintendent, Central Jail, Hazaribagh, intimating that Shri Biren Dutta, Member, Lok Sabha, was released on parole on the 11th April, 1966, for a period of 15 days.

## **6. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1966, published in Notification No. S.R.O. 3-E in Gazette of India dated the 28th March, 1966, under section 185 of the Navy Act, 1957.
- (2) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) Notification No. F.2(5)/65-F&CS published in Delhi Gazette dated the 13th January, 1966, rescinding the Delhi Cement Control Order, 1963.
  - (ii) G.S.R. 5 published in Pondicherry Gazette dated the 24th December, 1965, rescinding the Pondicherry Cement Control Order, 1963.
- (3) (i) A copy of the Annual Report of the National Instruments Limited, Calcutta for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
  - (ii) Review by the Government on the working of the above Company.
- (4) (i) A copy of the Annual Report of the Kerala Premo Pipe Factory Limited, Trivandrum, for the year ended 31st March, 1965 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (3) of section 619A of the Companies Act, 1956, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

- (ii) Review by the Government of Kerala on the working of the above Company.
- (5) A copy of the Annual Report of the National Seeds Corporation Limited, Delhi for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

### **7. Opinions on Bill**

Sardar Amar Singh Saigal laid on the Table Paper No. II to the Bill to provide for the better administration of Sikh Gurdwaras situated in different States of Indian Union and for inquiries into matters connected therewith which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 3rd September, 1965.

### **8. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 7th April, 1966, Rajya Sabha passed the Merchant Shipping (Amendment) Bill, 1966.

### **9. Bill passed by Rajya Sabha—Laid on the Table**

Secretary laid on the Table a copy of the Merchant Shipping (Amendment) Bill, 1966, as passed by Rajya Sabha.

### **10. Report of Committee on Absence of Members**

Shri R. K. Khadilkar presented the Sixteenth Report of the Committee on Absence of Members from the Sittings of the House.

### **11. Statement by Leader of the House**

The Leader of the House made a statement regarding order of discussion and voting on Demands for Grants of the remaining Ministries.

### **12. Motion Re: Fourth Report of Committee of Privileges**

Shri Satya Narayan Sinha moved the following motion:—

“That the Fourth Report of the Committee of Privileges presented to the House on the 30th March, 1966 be referred back to the Committee.”

The motion was adopted.

[P.T.O.]

### 13. The Budget (General). 1966-67—Demands for Grants

(i) Discussion on Demands for Grants Nos. 41 to 43 and 127 for which the Ministry of Health and Family Planning is responsible concluded.

The cut motions moved on the 14th April, 1966, were negatived.

The following Demands were voted in full:—

#### MINISTRY OF HEALTH AND FAMILY PLANNING

No. of Demand	Name of Demand	Amount of Demand
		Rs.
<b>I.—EXPENDITURE MET FROM REVENUE</b>		
41	Ministry of Health and Family Planning	20,72,000
42	Medical and Public Health	13,49,24,000
43	Other Revenue Expenditure of the Ministry of Health and Family Planning	40,27,000
<b>II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>		
127	Capital Outlay of the Ministry of Health and Family Planning	9,75,78,000

(ii) Discussion on Demands for Grants Nos. 70 to 74 and 134 for which the Ministry of Labour, Employment and Rehabilitation is responsible commenced.

Eleven cut motions were moved.

The discussion was not concluded.

### 14. Motion Re: Eighty-fifth Report of Committee on Private Members' Bills and Resolutions

Shri Hem Raj moved the following motion:—

“That this House agrees with the Eighty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 12th April, 1966.”

The motion was adopted.

### 15. Private Members' Bills—Introduced

(1) The Health (Periodical Medical Check-up of President and Prime Minister of India) Bill, 1966 by Dr. C. B. Singh.

- (2) The Constitution (Amendment) Bill, 1966 (*Amendment of articles 80, 87 and 176*) by Shri Kishen Pattnayak.
- (3) The Hindu Widowers' Re-marriage Bill, 1966 by Shri Jagdev Singh Siddhanti.
- (4) The Constitution (Amendment) Bill, 1966 (*Amendment of articles 59, 66, 158 etc.*) by Shri Hari Vishnu Kamath.

**16. Private Member's Bill—under consideration**

*The Constitution (Amendment) Bill, 1966 (Amendment of articles 75 and 164) by Shri Hari Vishnu Kamath.*

Shri Hari Vishnu Kamath concluded his speech on the motion for consideration of the Bill moved by him on the 1st April, 1966.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon, one by the 30th September, 1966 and the other by the 30th October, 1966, were moved by Shri Yashpal Singh and Shri Vishwa Nath Pandey respectively.

The following members took part in the debate:—

(1) Shri Harish Chandra Mathur

(2) Shri H. N. Mukerjee

(The time allotted for discussion of the Bill was increased by one hour.)

(3) Shri Diwan Chand Sharma

(4) Shri Ram Sewak Yadav

(5) Shri R. K. Khadilkar

(6) Shri Basanta Kumar Das

(7) Shri N. C. Chatterjee

(8) Shri Raghunath Singh

(9) Shri M. P. Shinkre

(10) Shri Sham Lal Saraf

(11) Shri Prakash Vir Shastri

(12) Shri Man Sinh P. Patel

(13) Shri Yashpal Singh

(14) Shri Sheo Narain

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 18th April, 1966).

**S. L. SHAKDHER,**

Secretary.



# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 18, 1966/Chaitra 28, 1888 (Saka).

No. 500

### 1. Starred Questions

Starred Questions Nos. 1158—1164 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3811—3819, 3821-3835, 3837—3850, 3852, 3854 and 3855 were laid on the Table.

### 3. Short Notice Question

One Short Notice Question addressed to the Minister of Works, Housing and Urban Development regarding Demolition of Unauthorised Houses in Masjid Moth Area, Delhi was orally answered and supplementary questions were answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri S. N. Chaturvedi called the attention of the Minister of Home Affairs to the attack on an Indian border police patrol by East Pakistanis on the 9th April, 1966.

The Minister of State for Home Affairs made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Bombay Reorganisation (Apportionment of Losses of Reconstituted Corporations) Rules, 1966 published in Notification No. S.O. 1038 in Gazette of India dated the 29th March, 1966, under sub-section (2) of section 96 of the Bombay Reorganisation Act, 1960.

[P.T.O.]

- (2) A copy of the Tax Credit Certificate (Excise Duty on Excess Clearance) Amendment Scheme, 1966 published in Notification No. G.S.R. 489 in Gazette of India dated the 1st April, 1966, under sub-section (4) of section 280ZE of the Income Tax Act, 1961.
- (3) A copy each of the following Notifications under sub-section (2) of section 9 of the Kerala Stamp Act, 1959, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—
- (i) S.R.O. No. 426/65 published in Kerala Gazette dated the 7th December, 1965.
- (ii) S.R.O. No. 9/66 published in Kerala Gazette dated the 11th January, 1966.
- (4) A copy of Notification No. G.O.Ms 927/65/RD published in Kerala Gazette dated the 28th December, 1965, under sub-section (3) of section 69 of the Kerala Stamp Act, 1959, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- (5) A copy of the Revised Estimates for the year 1965-66 and Budget Estimates for the year 1966-67 of the Employees' State Insurance Corporation, under section 36 of the Employees' State Insurance Act, 1948.

## 6. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- |                         |   |
|-------------------------|---|
| (1) Shri.Kolla Venkaiah | 14th February to 13th April, 1966 (Fourteenth Session).   |
| (2) Shri A.K. Gopalan   | 22nd November to 10th December, 1965 (Thirteenth Session) and 14th February to 25th March, 1966 (Fourteenth Session). |
| (3) Dr. Saradish Roy    | 14th February to 13th April, 1966 (Fourteenth Session).   |
| (4) Shri Dasaratha Deb  | 3rd November to 10th December, 1965 (Thirteenth Session) and 14th February to 6th March, 1966 (Fourteenth Session).   |
| (5) Shri.C.R. Basappa   | 22nd November to 10th December, 1965 (Thirteenth Session).  |

- (6) Shri Ghyasuddin Ahmed . 3rd November to 10th December, 1965 (Thirteenth Session) and 14th February to 6th March, 1966 (Fourteenth Session).
- (7) Shri R.K. Khadilkar . 19th November to 10th December, 1965 (Thirteenth Session).
- (8) Shri Kashi Nath Pandey . 23rd November to 7th December, 1965 (Thirteenth Session).
- (9) Shri Chhotubhai M. Patel . 10th November to 10th December, 1965 (Thirteenth Session).
- (10) Shri Biren Dutta . 3rd November to 10th December, 1965 and 14th February to 6th March, 1966 (Fourteenth Session).
- (11) Shri Laxmi Dass . 3rd November to 10th December, 1965 (Thirteenth Session) and 14th February to 6th March, 1966 (Fourteenth Session).
- (12) Shri Ananda Nambiar . 3rd November to 10th December, 1965 (Thirteenth Session) and 14th February to 6th March, 1966 (Fourteenth Session).
- (13) Syed Baddrudduja . 6th September to 24th September, 1965 (Twelfth Session), 3rd November to 10th December, 1965 (Thirteenth Session) and 14th and 15th February, 1966 (Fourteenth Session).
- (14) Shri Yuveraj Dutta Singh . 21st February to 18th April, 1966 (Fourteenth Session).
- (15) Shri R. Kanakasabai . 14th February to 13th April, 1966 (Fourteenth Session).
- (16) Shri P. Kunhan . 14th February to 13th April, 1966 (Fourteenth Session).
- (17) Shri Madala Narayana Swamy . 14th February to 13th April, 1966 (Fourteenth Session).
- (18) Shri K. Nallakoya Thangal . 28th March to 17th April, 1966 (Fourteenth Session).
- (19) Shri V.T. Patil . 8th March to 20th April, 1966 (Fourteenth Session).
- (20) Dr. B.N. Singh . 16th February to 15th April, 1966 (Fourteenth Session).
- (21) Shri R. Umanath . 14th February to 13th April, 1966 (Fourteenth Session).

## 7. Report of Public Accounts Committee

Shri Surendra Pal Singh presented the Forty-eighth Report of the Public Accounts Committee on Appropriation Accounts (Defence Services), 1963-64 and Audit Report (Defence Services), 1965.

## 8. Report of Select Committee

Shri S. V. Krishnamoorthy Rao presented the Report of the Select Committee on the Bill to provide for the constitution of a High Court for the Union territory of Delhi, for the extension of the jurisdiction of that High Court to the Union territory of Himachal Pradesh and for matters connected therewith.

[P.T.O.]

### **9. Evidence before Select Committee—Laid on the Table**

Shri S. V. Krishnamoorthy Rao laid on the Table a copy of the evidence given before the Select Committee on the Bill to provide for the constitution of a High Court for the Union territory of Delhi, for the extension of the jurisdiction of that High Court to the Union territory of Himachal Pradesh and for matters connected therewith.

### **10. Presentation of Petition**

Shri Sivamurthi Swami presented a petition signed by five petitioners regarding budget allocations for food and agriculture.

### **11. Statement by Minister**

The Minister of Home Affairs made a statement regarding the reorganisation of the present State of Punjab.

### **12. The Budget (General) 1966-67—Demands for Grants**

Discussion on Demands for Grants Nos. 70 to 74 and 134 for which the Ministry of Labour, Employment and Rehabilitation is responsible continued.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 19th April, 1966).

**S. L. SHAKDHER,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Tuesday, April 19, 1966/Chaitra 29, 1888 (Saka)*

**No. 501**

### 1. Starred Questions

Starred Questions Nos. 1187—1190, 1193 and 1196 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3856—3888, 3890—3898 and 3900—3930 were laid on the Table.

### 3. Calling Attention to Matter of Urgent Public Importance

Shri Bhagwat Jha Azad called the attention of the Minister of Petroleum and Chemicals to the reported communication from the President of the World Bank to the Government of India for allowing majority participation of foreign capital in the proposed fertilizer deal.

The Minister of State for Petroleum and Chemicals made a statement in regard thereto.

### 4. Intimation re: Release of Member

The Speaker informed the House that he had received a telegram, dated the 18th April, 1966 from the Superintendent, Central Jail, Cannanore, intimating that Shri P. Kunhan, Member, Lok Sabha, detained under the Defence of India Rules, was released from jail on the 17th April, 1966.

[P.T.O.]

## 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Ganga Brahmaputra Water Transport Board for the year 1965.
- (2) A copy of the National Co-operative Development Corporation (Amendment) Rules, 1966, published in Notification No. G.S.R. 406 in Gazette of India dated the 19th March, 1966, under sub-section (3) of section 22 of the National Co-operative Development Corporation Act, 1962.

## 6. Report of Estimates Committee

Shri Arun Chandra Guha presented the Hundredth Report of the Estimates Committee on the Ministry of Education—Banaras Hindu University.

## 7. The Budget (General) 1966-67—Demands for Grants

(i) Discussion on Demands for Grants Nos. 70 to 74 and 134 for which the Ministry of Labour, Employment and Rehabilitation is responsible concluded.

The cut motions moved on the 15th April, 1966, were negatived.

The following Demands were voted in full:—

### MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	<b>I.—EXPENDITURE MET FROM REVENUE</b>	
70	Ministry of Labour, Employment and Rehabilitation	58,93,000
71	Chief Inspector of Mines	34,52,000
72	Labour and Employment	10,60,16,000
73	Expenditure on Displaced persons	10,14,73,000
74	Other Revenue Expenditure of the Ministry of Labour, Employment and Rehabilitation	63,27,000
	<b>II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>	
124	Capital Outlay of the Ministry of Labour, Employment and Rehabilitation	9,24,92,000

(ii) Discussion on Demands for Grants Nos. 34 to 40 and 124 to 126 for which the Ministry of Food, Agriculture, Community Development and Co-operation is responsible commenced.

Seventy-nine cut motions were moved.

The discussion was not concluded.

**8. \*Statement by Minister**

The Minister of Home Affairs made a statement regarding Delhi Bundh.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 20th April, 1966).

**S. L. SHAKDHER,**  
Secretary.

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\*Made at 5-30 P.M.

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GMGIPND—LS I—246 (D) LS—19-4-66—800.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 20, 1966/Chaitra 30, 1888 (Saka)

No. 502

### 1. Starred Questions

Starred Questions Nos. 1217—1220 and 1223—1225 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3931—3948, 3951—4021, 4023—4052, 4054—4079 and 4081—4103 were laid on the Table.

### 3. Calling Attention to Matter of Urgent Public Importance

Shrimati Tarkeshwari Sinha called the attention of the Minister of External Affairs to the outcome of talks held recently between the Prime Minister and the underground Naga leaders.

The Minister of External Affairs made a statement in regard thereto.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of 'A Scheme for joint consultative machinery and compulsory arbitration for Central Government employees'.

(2) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Third Lok Sabha:—

- |                                      |                           |
|--------------------------------------|---------------------------|
| (i) Supplementary Statement No. I    | Fourteenth Session, 1965. |
| (ii) Supplementary Statement No. III | Thirteenth Session, 1965. |

[P.T.O.]



- |  |                         |
|--|-------------------------|
| (iii) Supplementary Statement No. VI     | Twelfth Session, 1965.  |
| (iv) Supplementary Statement No. X       | Eleventh Session, 1965. |
| (v) Supplementary Statement No. XIII     | Tenth Session, 1964.    |
| (vi) Supplementary Statement No. XV      | Ninth Session, 1964.    |
| (vii) Supplementary Statement No. XX     | Seventh Session, 1964.  |
| (viii) Supplementary Statement No. XVIII | Sixth Session, 1963.    |
- (3) A copy of the Annual Report of the Salar Jung Museum Board, Hyderabad for the year 1964-65, along with the Audited Accounts.
- (4) A copy each of the following Notifications under section 24 of the Personal Injuries (Compensation Insurance) Act, 1963:—
- (i) The Personal Injuries (Compensation Insurance) Second Amendment Scheme, 1966, published in Notification No. S.O. 1120 in Gazette of India dated the 9th April, 1966.
- (ii) The Personal Injuries (Compensation Insurance) Second Amendment Rules, 1966, published in Notification No. S.O. 1121 in Gazette of India dated the 9th April, 1966.
- (5) A copy of the Annual Report of the Employees' State Insurance Corporation for the year 1964-65, under section 36 of the Employees' State Insurance Act, 1948.

#### 5. Reports of Committee on Public Undertakings

Pandit D. N. Tiwary presented the following Reports of the Committee on Public Undertakings:—

- (i) Twenty-eighth Report on the Head Office of Hindustan Steel Ltd., Ranchi;
- (ii) Twenty-ninth Report on the Durgapur Steel Plant of Hindustan Steel Ltd.

#### 6. Statement by Minister

The Minister of Home Affairs made a statement regarding police firing on tribals in Shehera Village of Panchmahal District, Gujarat State, on the 17th April, 1966.

## **7. Motion for Election to Committee**

Shri Shah Nawaz Khan moved the following motion:—

“That in pursuance of section 4(i) of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Employees' State Insurance Corporation”.

The motion was adopted.

## **8. The Budget (General) 1966-67—Demands for Grants**

Discussion on Demands for Grants Nos. 34 to 40 and 124 to 126 for which the Ministry of Food, Agriculture, Community Development and Co-operation is responsible continued.

The discussion was not concluded.

## **9. Report of Committee on Private Members' Bills and Resolutions**

Shri Hem Raj presented the Eighty-sixth Report of the Committee on Private Members' Bills and Resolutions.

## **10. Half-an-hour discussion on Matters arising out of Answer to Question**

Shri Deorao S. Patil raised a half-an-hour discussion on points arising out of the answer given on the 25th February, 1966 to Starred Question No. 211 regarding De-scheduling of Scheduled Castes.

Shrimati M. Chandrasekhar replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 21st April, 1966).

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### **CORRIGENDUM**

In Bulletin—Part I, dated April 19, 1966, in paragraph 7(i), page 2025, last line, under the column 'No. of Demand', for "124" read "134".

**S. L. SHAKDHER,**  
Secretary.

# LOK SABHA

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## BULLETIN—PART I

[Brief Record of Proceedings]

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Thursday, April 21, 1966/Vaisakha 1, 1888 (Saka)

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No. 503

### 1. Starred Questions

Starred Questions Nos. 1247—1253 and 1255 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4104—4111, 4113—4182 and 4184—4200 were laid on the Table.

### 3. Short Notice Question

One Short Notice Question addressed to the Minister of External Affairs regarding ill-treatment of Sikh Pilgrims to Panja Sahib was orally answered and supplementary questions were answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri P. C. Borooah called the attention of the Minister of Home Affairs to the recent raids by Mizo hostiles on the forest office at Rangpur and the Mohikhal tea estate in Cachar.

The Deputy Minister of Home Affairs made a statement in regard thereto.

### 5. Adjournment Motions and Calling Attention to Matter of Urgent Public Importance

Two adjournment motions given notice of by Shri S. M. Banerjee and others and several Calling Attention notices regarding the accident to the Tinsukia-New Jalpaiguri Passenger train at the Lumding railway station on the 20th April, 1966, were taken up.

[P.T.O.]

The Minister of State for Railways made a statement in regard thereto.

The Speaker withheld his consent to the moving of adjournment motions.

#### 6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications under subsection (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Kerosene (Fixation of Ceiling Prices) Order, 1966, published in Notification No. G.S.R. 540 in Gazette of India dated the 6th April, 1966.
  - (ii) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1966, published in Notification No. G.S.R. 582 in Gazette of India dated the 16th April, 1966.
- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 449 published in Gazette of India dated the 26th March, 1966.
  - (ii) G.S.R. 487 published in Gazette of India dated the 1st April, 1966.
  - (iii) G.S.R. 488 published in Gazette of India dated the 1st April, 1966.
- (3) A copy of the Annual Administration Report of the Kerala State Electricity Board, for the year 1962-63, under subsection (1A) of section 75 of the Electricity (Supply) Act, 1948, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

#### 7. Report of Estimates Committee

Shri Arun Chandra Guha presented the Ninety-third Report of the Estimates Committee on the Ministry of Home Affairs—Public Services.

#### 8 Statement by Minister

The Minister of External Affairs made a statement clarifying the position regarding the permission given to the underground Nagas to celebrate their so-called 'Republic Day'.

## 9. Motion for Election to Committee

Shri B. Bhagavati moved the following motion:—

“That in pursuance of sub-section (2)(h) of section 5 of the Delhi Development Act, 1957, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority for the next term.”

The motion was adopted.

## 10. The Budget (General) 1966-67—Demands for Grants

Discussion on Demands for Grants Nos. 34 to 40 and 124 to 126 for which the Ministry of Food, Agriculture, Community Development and Co-operation is responsible concluded.

The cut motions moved on the 19th April, 1966, were negatived.

On the Demands for Grants Nos. 34 to 40 and 124 to 126, the House divided, Ayes 105; Noes. 26. The following Demands were accordingly voted in full:—

### MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION

No. of Demand	Name of Demand	Amount of Demand
		Rs.
<b>I.—EXPENDITURE MET FROM REVENUE</b>		
34	Ministry of Food, Agriculture, Community Development and Co-operation.	1,05,72,000
35	Agriculture	4,01,63,000
36	Agricultural Research	9,21,52,000
37	Animal Husbandry	1,55,92,000
38	Community Development Projects and National Extension Service	39,63,000
39	Forest	1,79,11,000
40	Other Revenue Expenditure of the Ministry of Food, Agriculture, Community Development and Co-operation	36,70,93,000
<b>II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>		
124	Capital Outlay on Forest	1,18,000
125	Purchase of Foodgrains	3,69,74,28,000
126	Other Capital Outlay of the Ministry of Food, Agriculture, Community Development and Co-operation	92,30,61,000

[P.T.O.]

**11. Report of Business Advisory Committee.**

Shri Jaganath Rao presented the Forty-seventh Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Friday, the 22nd April, 1966.)

**S. L. SHAKDHER,**  
**Secretary.**

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Friday, April 22, 1966/Vaisakha 2, 1888 (Saka)

No. 504

### 1. Starred Questions

Starred Questions Nos. 1277—1279, 1283, 1284, 1286 and 1288 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4201—4216, 4218—4260, 4262—4276 and 4278—4298 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Essential Commodities (Regulation of Production and Distribution for Purposes of Export) Order, 1966, published in Notification No. S.O. 1027 in Gazette of India dated the 26th March, 1966.
  - (ii) S.O. 1028 published in Gazette of India dated the 28th March, 1966.
  - (iii) S.O. 1029 published in Gazette of India dated the 28th March, 1966.
- (2) A copy of the Cardamom Rules, 1966, published in Notification No. S.O. 1144 in Gazette of India dated the 8th April, 1966, under sub-section (3) of section 33 of the Cardamom Act, 1965.

[P.T.O.]

#### **4. Reports of Estimates Committee**

Shri Arun Chandra Guha presented the Hundred and third and Hundred and fourth Reports of the Estimates Committee on the Ministry of Education—Council of Scientific and Industrial Research—National Physical Laboratory, New Delhi and Central Electronics Engineering Research Institute, Pilani.

#### **5. Report of Public Accounts Committee**

Shri R. R. Morarka presented the Forty-ninth Report of Public Accounts Committee on Audit Report on the Accounts of the Khadi and Village Industries Commission for the year 1963-64.

#### **6. Report of Committee on Public Undertakings**

Pandit D. N. Tiwary presented the Thirtieth Report of the Committee on Public Undertakings on Bhilai Steel Plant of Hindustan Steel Limited.

#### **7. Statement Re: Government Business**

The Leader of the House made a statement regarding Government business for the week commencing the 25th April, 1966.

#### **8. Statement under Direction 115**

Dr. Ram Manohar Lohia made a statement regarding certain information given by the Minister of External Affairs on the 16th February, 1966 about the circumstances in which Shri Lal Bahadur Shastri died.

The Minister of External Affairs made a statement in reply thereto.

#### **9. Motion Re: Forty-seventh Report of Business Advisory Committee**

Shri Jaganath Rao moved the following motion:—

“That this House agrees with the Forty-seventh Report of the Business Advisory Committee presented to the House on the 21st April, 1966.”

The motion was adopted.

#### **10. The Budget (General) 1966-67—Demands for Grants**

Discussion on Demands for Grants Nos. 16 and 17 for which the Ministry of External Affairs is responsible commenced.

Twenty-four cut motions were moved.

The discussion was not concluded.



**11. Motion Re: Eighty-sixth Report of Committee on Private Members' Bills and Resolutions**

Shri M. L. Dwivedi moved the following motion:—

“That this House agrees with the Eighty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th April, 1966.”

The motion was adopted.

**12. Private Member's Resolution—Negatived**

Discussion on the following Resolution moved by Shri N. G. Ranga on the 7th April, 1966, continued:—

“This House is of opinion that Government should initiate steps for development of Pacific concord, embodying firm defensive understandings with Japan and Australia and other democratic countries concerned with a view to contain Communist Chinese expansionism.”

Two amendments were moved by Sarvashri V. B. Gandhi and Raghunath Singh.

A substitute motion was moved by Shri Shree Narayan Das.

The following members took part in the debate:—

- (1) Shri V. B. Gandhi
- (2) Shri Shree Narayan Das
- (3) Dr. L. M. Singhvi
- (4) Shri Raghunath Singh
- (5) Shri Brajeshwar Prasad
- (6) Shri H. N. Mukerjee
- (7) Shri Bishwanath Roy
- (8) Shri Sheo Narain
- (9) Shri R. K. Khadilkar
- (10) Shri Yashpal Singh
- (11) Shri Diwan Chand Sharma
- (12) Dr. Ram Manohar Lohia
- (13) Shri D. Basumatari
- (14) Sardar Swaran Singh

Shri N. G. Ranga replied to the debate.

[P.T.O.]

The substitute motion was withdrawn by leave of the House.

The amendments were also withdrawn by leave of the House.

The Resolution was negatived.

**13. Private Member's Resolution—Under Consideration**

Shri Surendranath Dwivedy moved the following Resolution:—

“This House calls upon the Government to take steps to revoke the Proclamation of Emergency and to repeal the Defence of India Act without delay.”

His speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 25th April, 1966).

S. L. SHAKDHER,  
Secretary.

**LOK SABHA**

**BULLETIN—PART I**  
**[Brief Record of Proceedings]**

**Monday, April 25, 1966/Vaisakha 5, 1888 (Saka)**

**No. 505**

**1. Obituary reference**

The Speaker, Sarvashri H. N. Mukerjee, Surendranath Dwivedy, and Mani Ram Bagri and Sardar Swaran Singh made references to the passing away of Shri Rajendra Singh, who was a member of the Second Lok Sabha.

Thereafter members stood in silence for a short while as a mark of respect.

**2. Starred Questions**

Starred Questions Nos. 1307—1311 were orally answered. Replies to remaining questions were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Questions Nos. 4299—4329 and 4331—4338 were laid on the Table.

**4. Adjournment Motions and Calling Attention to Matter of Urgent Public Importance**

Thirteen adjournment motions given notice of by Shri Ram Sewak Yadav and others and several Calling Attention notices regarding the explosion in 20 Down Tinsukia-New Jalpaiguri passenger train at Diphu railway station on the 23rd April, 1966, were taken up.

The Minister of Railways made a statement in regard thereto.

The Speaker gave his consent to the moving of the adjournment motion.

[P.T.O.]

Shri Ram Sewak Yadav then asked for leave of the House to the moving of the motion. The Speaker asked those members who were in favour of leave being granted to rise in their places. As less than fifty members rose, the Speaker informed the House that the member did not have the leave of the House.

#### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 486 published in Gazette of India dated the 31st March, 1966.
  - (ii) G.S.R. 527 published in Gazette of India dated the 9th April, 1966.
- (2) A copy of the Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1964-65 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (3) A copy of Government resolution No. F.17/7/66-SR, dated the 23rd April, 1966, constituting the Punjab Boundary Commission.

#### 6. Report of Estimates Committee

Shri Arun Chandra Guha presented the Hundred and first Report of the Estimates Committee on the Ministry of Education—Aligarh Muslim University.

#### 7. Report of Committee on Public Undertakings

Shri Surendranath Dwivedy presented the Thirty-first Report of the Committee on Public Undertakings on the Alloy Steels Project and Coal Washeries Project of Hindustan Steel Limited.

#### 8. The Budget (General) 1966-67—Demands for Grants

Discussion on Demands for Grants Nos. 16 and 17 for which the Ministry of External Affairs is responsible continued.

The discussion was not concluded.

## 9. Motion

Shri S. K. Patil moved the following motion:—

“That the situation arising out of the recent explosions at Lumding and Diphu Stations of the North-East Frontier Railway on the 20th and 23rd April, 1966, respectively, resulting in deaths of and injuries to a large number of persons and considerable damage to property be taken into consideration.”

Three substitute motions were moved by Sarvashri Ram Sewak Yadav, Madhu Limaye and S. M. Banerjee.

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Shri H. N. Mukerjee
- (3) Shri Raghunath Singh
- (4) Shri A. P. Sharma
- (5) Shri Frank Anthony
- (6) Shri R. S. Pandey
- (7) Shri Ram Sewak Yadav
- (8) Shri D. Basumatari
- (9) Shri Hem Barua
- (10) Shri P. C. Borooah
- (11) Shri G. G. Swell
- (12) Shrimati Indira Gandhi
- (13) Shri Onkarlal Berwa
- (14) Shri Priya Gupta
- (15) Shri Madhu Limaye

Shri S. K. Patil replied to the debate.

The substitute motions were negatived.

The discussion was concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 26th April, 1966).

S. L. SHAKDHER,  
Secretary.

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# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 26, 1966/Vatsakha 6, 1888 (Saka)

No. 508

### 1. Starred Questions

Starred Questions Nos. 1334—1341 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4339—4413 were laid on the Table.

### 3. Statement by Minister

The Minister of State for Railways made a statement regarding fire in a coach of train No. 47 Up Varanasi-Bombay Express at Ugrasapur station on the Northern Railway on the 25th April, 1966.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification S.R.O. No. 45/66 published in Kerala Gazette dated the 15th February, 1966, making certain amendment to the Kerala Motor Vehicles Rules, 1961, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- (2) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) G.S.R. 556 published in Gazette of India dated the 16th April, 1966.

[P.T.O.]

- (ii) The Indian Maize (Temporary Use in Starch Manufacture) Order, 1966, published in Notification No. G.S.R. 579 in Gazette of India dated the 14th April, 1966.
- (3) A copy each of the following Orders under sub-section (3) of section 10 of the Delimitation Commission Act, 1961:—
- (i) Order No. 1B of the Delimitation Commission published in Notification No. S.O. 1141 in Gazette of India dated the 6th April, 1966, amending its order No. 1 published in S.O. 874 in Gazette of India dated the 21st March, 1963.
- (ii) Order No. 2B of the Delimitation Commission published in Notification No. S.O. 1142 in Gazette of India dated the 6th April, 1966 amending its order No. 2 published in S.O. 2443 in Gazette of India dated the 26th August, 1963.
- (iii) Order No. 6 of the Delimitation Commission determining delimitation of Parliamentary and Assembly Constituencies in the State of Gujarat published in Notification No. S.O. 1021 in Gazette of India dated the 26th March, 1966.
- (4) A copy of the Public Notice regarding Import Policy for newsprint for the year 1966-67 in respect of newspapers and periodicals.

#### **5. Intimation Re: Release of Member**

The Speaker informed the House that he had received a teleprinter message, dated the 25th April, 1966, from the Government of West Bengal, Calcutta, intimating that Dr. Saradish Roy, Member, Lok Sabha, who was detained under the Defence of India Rules, was released from detention on the 23rd April, 1966.

#### **6. Report of Estimates Committee**

Shri Arun Chandra Guha presented the Hundred and Second Report of the Estimates Committee on the Ministry of Education—University Grants Commission.

#### **7. Report of Public Accounts Committee**

Shri R. R. Morarka presented the Fiftieth Report of the Public Accounts Committee on Export Promotion Schemes and the allied matters with reference to para 88 of the Audit Report (Civil) on Revenue Receipts, 1965.

## 8. Report of Committee on Public Undertakings

Shri Surendranath Dwivedy presented the Twenty-fourth Report of the Committee on Public Undertakings on Neyveli Lignite Corporation Limited.

## 9. The Budget (General) 1966-67—Demands for Grants

(i) Discussion on Demands for Grants Nos. 16 and 17 for which the Ministry of External Affairs is responsible concluded.

The cut motions moved on the 22nd April, 1966, were negatived.

The following Demands were voted in full:—

### MINISTRY OF EXTERNAL AFFAIRS

No. of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
16	External Affairs	14,41,69,000
17	Other Revenue Expenditure of the Ministry of External Affairs	5,10,82,000

(ii) Discussion on Demands for Grants Nos. 65, 66 and 131 for which the Ministry of Iron and Steel is responsible commenced and was concluded.

Twelve cut motions were moved and negatived.

The following Demands were voted in full:—

### MINISTRY OF IRON AND STEEL

No. of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
65	Ministry of Iron and Steel	27,90,000
66	Other Revenue Expenditure of the Ministry of Iron and Steel	6,13,50,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
131	Capital Outlay of the Ministry of Iron and Steel	25,66,67,000



**10. Half-an-hour Discussion on Matters Arising out of Answer to Question**

Dr. Ram Manohar Lohia raised a half-an-hour discussion on points arising out of answer given on the 16th February, 1966 to Unstarred Question No. 249 regarding criticism of Indian History.

[A motion moved by Shri Krishna Chandra Pant for suspension of rule 55(5) of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to this Half-an-hour discussion, in so far as it related to previous intimation being given to ask questions, was adopted.]

Shri M. C. Chagla replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 27th April, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 27, 1966/Vaisakha 7, 1888 (Saka).

No. 507

### 1. Starred Questions

Starred Questions Nos. 1364, 1366—1369, 1371 and 1372 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4414—4502, 4504—4543 and 4545—4559 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Ministers' (Allowances, Medical Treatment and other privileges) Amendment Rules, 1956, published in Notification No. G.S.R. 460 in Gazette of India, dated the 24th March, 1966, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.
- (2) A copy each of the Main Conclusions of the following Tripartite Meetings:—
  - (i) Second Session of the Industrial Committee on Leather Goods and Manufactories held at Agra on February 5, 1966.
  - (ii) First Session of the Industrial Committee on Road Transport held at New Delhi on February 15, 1966.
  - (iii) Twenty-fourth Session of the Standing Labour Committee held at New Delhi on February, 13-14, 1966.
  - (iv) First Session of the Industrial Committee on Chemical Industry held at Bombay on March 13, 1966.
- (3) A copy of the Audited Accounts of the Employees' State Insurance Corporation for the year 1963-64, under section 36 of the Employees' State Insurance Act, 1948.

[P.T.O.]

(4) A copy each of the following Notifications under subsection (7) of section 59 of the Mines Act, 1952:—

- (i) The Mines Vocational Training Rules, 1966, published in Notification No. G.S.R. 473 in Gazette of India dated the 2nd April, 1966.
- (ii) The Mines Creche Rules, 1966, published in Notification No. G.S.R. 516 in Gazette of India dated the 9th April, 1966.

#### 4. Reports of Estimates Committee

Shri Arun Chandra Guha presented the Hundred and fifth and ~~hundred and sixth~~ Reports (Parts I and II) of the Estimates Committee on the Ministry of Industry—Organisation of the Development Commissioner—Small Scale Industries.

#### 5. Report of Public Accounts Committee

Shri R. R. Morarka presented the Fifty-first Report of the Public Accounts Committee on paras 7 and 8 of Audit Report (Defence Services), 1965.

#### 6. Statement by Minister

✓ The Minister of State for Railways laid on the Table a statement on his visit to the sites of recent explosions in Railway trains at Eumding and Diphu.

#### 7. The Budget (General) 1966-67—Demands for Grants

Discussion on Demands for Grants Nos. 44 to 57 and 128 for which the ~~the~~ <sup>the</sup> ~~rather~~ <sup>rather</sup> of Home Affairs is responsible commenced.

~~articles~~  
Seventy-nine cut motions were moved.

The discussion was not concluded.

#### 8. Half-an-Hour Discussion on Matters arising out of Answers to Question

Shri Madhu Limaye raised a half-an-hour discussion on points arising out of the answer given on the 3rd March, 1966 to Starred Question No. 331 regarding Risk Guarantee Agreement with U.S.A.

Shri Sachindra Chaudhuri replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 28th April, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 27, 1966/Vaisakha 7, 1888 (Saka).

No. 507

### 1. Starred Questions

Starred Questions Nos. 1364, 1366—1369, 1371 and 1372 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4414—4502, 4504—4543 and 4545—4559 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Ministers' (Allowances, Medical Treatment and other privileges) Amendment Rules, 1956, published in Notification No. G.S.R. 460 in Gazette of India, dated the 24th March, 1966, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.
- (2) A copy each of the Main Conclusions of the following Tripartite Meetings:—
  - (i) Second Session of the Industrial Committee on Goods and Manufactories held at Agra on February 6, 1966.
  - (ii) First Session of the Industrial Committee on Road Transport held at New Delhi on February 15, 1966.
  - (iii) Twenty-fourth Session of the Standing Labour Committee held at New Delhi on February, 13-14, 1966.
  - (iv) First Session of the Industrial Committee on Chemical Industry held at Bombay on March 13, 1966.
- (3) A copy of the Audited Accounts of the Employees' State Insurance Corporation for the year 1963-64, under section 36 of the Employees' State Insurance Act, 1948.

[P.T.O.]

(4) A copy each of the following Notifications under subsection (7) of section 59 of the Mines Act, 1952:—

- (i) The Mines Vocational Training Rules, 1966, published in Notification No. G.S.R. 473 in Gazette of India dated the 2nd April, 1966.
- (ii) The Mines Creche Rules, 1966, published in Notification No. G.S.R. 516 in Gazette of India dated the 9th April, 1966

#### **4. Reports of Estimates Committee**

Shri Arun Chandra Guha presented the Hundred and fifth and ~~hundred and fifth~~ **hundred and sixth Reports (Parts I and II)** of the Estimates Committee on the Ministry of Industry—Organisation of the Development Commissioner—Small Scale Industries.

#### **5. Report of Public Accounts Committee**

Shri R. R. Morarka presented the Fifty-first Report of the Public Accounts Committee on paras 7 and 8 of Audit Report (Defence Services), 1965.

#### **6. Statement by Minister**

✓ The Minister of State for Railways laid on the Table a statement on his visit to the sites of recent explosions in Railway trains at Lumding and Diphu.

#### **7. The Budget (General) 1966-67—Demands for Grants**

Discussion on Demands for Grants Nos. 44 to 57 and 128 for which the Ministry of Home Affairs is responsible commenced.

Seventy-nine cut motions were moved.

The discussion was not concluded.

#### **8. Half-an-Hour Discussion on Matters arising out of Answers to Question**

Shri Madhu Limaye raised a half-an-hour discussion on points arising out of the answer given on the 3rd March, 1966 to Starred Question No. 331 regarding Risk Guarantee Agreement with U.S.A.

Shri Sachindra Chaudhuri replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 28th April, 1966).

**S. L. SHAKDHER,**  
Secretary.

# LOK SABHA

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## BULLETIN—PART I

[Brief Record of Proceedings]

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Thursday, April 28, 1966/Vaisakha 8, 1888 (Saka)

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No. 508

### 1. Starred Questions

Starred Questions Nos. 1394—1397 and 1399—1403 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4560—4597, 4599—4618, 4620—4628 and 4630—4640 were laid on the Table.

### 3. Short Notice Question

One Short Notice Question addressed to the Minister of Defence regarding Pakistani Claim on 36-Acre Area in Sialkot Sector was orally answered and supplementary questions were answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Works, Housing and Urban Development to the explosion in Seed Oil Extraction Plant at Amravati resulting in the death of about 33 persons and injuries to many others.

The Deputy Minister of Works, Housing and Urban Development made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Audit Report (Civil), 1966 on Revenue Receipts.

[P.T.O.]

- (2) A copy of the Emergency Risks (Goods) Insurance (Amendment) Scheme, 1966 published in Notification No. S.O. 1036 in Gazette of India dated the 29th March, 1966, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962.
- (3) A copy of the Emergency Risks (Factories) Insurance (Amendment) Scheme, 1966 published in Notification No. S.O. 1037 in Gazette of India dated the 29th March, 1966, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962.
- (4) A copy of the Annual Report on the working of the Deposit Insurance Corporation for the year ended 31st December, 1965 along with the Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961.
- (5) A copy of the Ministers' Residences (Amendment) Rules, 1966 published in Notification No. G.S.R. 514 in Gazette of India dated the 9th April, 1966, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.
- (6) (i) A copy of the Annual Report of the Hindustan Housing Factory Limited, New Delhi for the year ended 31st March, 1965 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.  
(ii) Review by the Government on the working of the above Company.

#### **6. Minutes of Committee on Subordinate Legislation—Laid on the Table**

The Minutes of the Thirteenth to Sixteenth Sitzings of the Committee on Subordinate Legislation, were laid on the Table.

#### **7. Report of Committee on Subordinate Legislation**

Shri S. V. Krishnamoorthy Rao presented the Fifth Report of the Committee on Subordinate Legislation.

#### **8. Report of Committee on Private Members' Bills and Resolutions**

Shri S. V. Krishnamoorthy Rao presented the Eighty-seventh Report of the Committee on Private Members' Bills and Resolutions.

## **9. Report of Estimates Committee**

Shri Arun Chandra Guha presented the Hundred and seventh Report of the Estimates Committee on the Ministry of Industry—Organisation of the Development Commissioner, Small Scale Industries—Rural Industrialisation.

## **10. Statement by Minister**

The Minister of State for Finance made a statement correcting the answers given on the 24th March, 1966 to supplementaries on Starred Question No. 750 regarding Raid in Bombay.

## **11. Government Bill—Introduced**

The Asian Development Bank Bill, 1966.

## **12. The Budget (General) 1966-67—Demands for Grants**

Discussion on Demands for Grants Nos. 44 to 57 and 128 for which the Ministry of Home Affairs is responsible continued.

The discussion was not concluded.

## **13. Half-an-Hour Discussion on Matters Arising out of Answer to Question**

Shri Sivamurthi Swami raised a half-an-hour discussion on points arising out of the answer given on the 3rd March, 1966 to Starred Question No. 339 regarding inter-State river water disputes.

Before Shri Sivamurthi Swami's speech was finished, the House was adjourned for want of quorum.

(Lok Sabha adjourned till 11 A.M. on Friday, the 29th April, 1966).

**S. L. SHAKDHER,**  
Secretary.



# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 29, 1966/Vaisakha 9, 1888 (Saka)

No. 509

### 1. Starred Questions

Starred Questions Nos. 1423—1430 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4641—4719 and 4721—4737 were laid on the Table.

### 3. Short Notice Question

One Short Notice Question addressed to the Minister of Commerce regarding Indian Sailing Vessels Stranded at Persian Gulf Ports for want of Cargo was orally answered and supplementary questions were answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri Madhu Limaye called the attention of the Minister of Food, Agriculture, Community Development and Cooperation to the famine conditions and starvation deaths in Orissa.

The Minister of State for Food, Agriculture, Community Development and Cooperation made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications making certain amendments to the Kerala Land Assignments Rules, 1964, under sub-section (3) of section 7 of the Kerala

[P.T.O.]

Government Land Assignment Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

- (i) S.R.O. No. 23/66 published in Kerala Gazette dated the 1st February, 1966.
- (ii) S.R.O. No. 36/66 published in Kerala Gazette dated the 8th February, 1966.
- (2) A copy of Notification S.R.O. No. 35/66 published in Kerala Gazette dated the 8th February, 1966, making certain amendment to the Land Conservancy Rules, 1958, under sub-section (2) of section 13 of the Kerala Land Conservancy Act, 1957, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

#### 6. Statement Re: Government Business

The Leader of the House made a statement regarding Government business for the week commencing the 3rd May, 1966.

#### 7. The Budget (General) 1966-67—Demands for Grants

(i) Discussion on Demands for Grants Nos. 44 to 57 and 128 for which the Ministry of Home Affairs is responsible continued. Twelve other cut motions were moved.

At 2 P.M. the outstanding matters in connection with Demands for Grants were put to vote.

On cut motion No. 24 moved by Shri A. V. Raghavan on the 27th April, 1966, the House divided, Ayes 41; Noes 122. The cut motion was accordingly negatived.

The other cut motions moved on the 27th and 29th April, 1966, were also negatived.

The following Demands were voted in full:—

#### MINISTRY OF HOME AFFAIRS

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	<b>I.—EXPENDITURE MET FROM REVENUE</b>	
44	Ministry of Home Affairs . . . . .	4,40,85,000
45	Cabinet . . . . .	49,92,000

No. of Demand	Name of Demand	Amount of Demand
		Rs.
46	Zonal Councils . . . . .	1,12,000
47	Administration of Justice . . . . .	2,75,000
48	Police . . . . .	27,40,02,000
49	Census . . . . .	83,33,00 0
50	Statistics . . . . .	3,01,80,000
51	Privy Purses and Allowances of Indian Rulers . . . . .	1,50,000
52	Delhi . . . . .	21,80,75,000
53	Andaman and Nicobar Islands . . . . .	3,10,78,000
54	Tribal Areas . . . . .	12,96,89,000
55	Dadra and Nagar Haveli Arca . . . . .	22,74,000
56	Laccadive, Minicoy and Amindivi Islands . . . . .	57,68,000
57	Other Revenue Expenditure of the Ministry of Home Affairs . . . . .	3,51,66,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
128	Capital Outlay of the Ministry of Home Affairs . . . . .	2,00,65,000

(ii) The following Demands for Grants in respect of the heads mentioned against them for which the Department of Social Welfare, Ministry of Education, Ministry of Mines and Metals, Ministry of Industry, Department of Atomic Energy, Ministry of Supply and Technical Development, Department of Communications, Planning Commission, Ministry of Finance, and the Lok Sabha, Rajya Sabha and Secretariat of the Vice-President are responsible, were then submitted to the vote of the House and granted in full:—

#### DEPARTMENT OF SOCIAL WELFARE

No. of Demand	Name of Demand	Amount of Demand
		Rs.
EXPENDITURE MET FROM REVENUE		
106	Department of Social Welfare . . . . .	16,18,000
107	Other Revenue Expenditure to the Department of Social Welfare . . . . .	2,95,20,000

[P.T.O.]

**MINISTRY OF EDUCATION**

No. of Demand	Name of Demand	Amount of Demand
		Rs.
<b>I.—EXPENDITURE MET FROM REVENUE</b>		
9	Ministry of Education .	68,95,000
10	Education .	38,03,20,000
11	Archaeology	89,59,000
12	Survey of India .	3,53,07,000
13	Botanical Survey	25,63,000
14	Zoological Survey	20,79,000
15	Other Revenue Expenditure of the Ministry of Education	10,58,93,000
<b>II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>		
115	Capital Outlay of the Ministry of Education . . . . .	5,73,41,000

**MINISTRY OF MINES AND METALS**

No. of Demand	Name of Demand	Amount of Demand
		Rs.
<b>I.—EXPENDITURE MET FROM REVENUE</b>		
78	Ministry of Mines and Metals	14,33,000
79	Geological Survey	6,68,54,000
80	Other Revenue Expenditure of the Ministry of Mines and Metals . . . . .	7,61,99,000
<b>II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>		
135	Capital Outlay of the Ministry of Mines and Metals . . . . .	19,99,50,000

**MINISTRY OF INDUSTRY**

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	<b>I.—EXPENDITURE MET FROM REVENUE</b>	
58	Ministry of Industry	35,69,000
59	Industries	3,09,02,000
60	Salt	40,42,000
61	Other Revenue Expenditure of the Ministry of Industry	32,32,000
	<b>II.—EXPENDITURE MET FROM CAPITAL AND DIS- BURSEMENT OF LOANS AND ADVANCES</b>	
129	Capital Outlay of the Ministry of Industry	46,51,78,000

**DEPARTMENT OF ATOMIC ENERGY**

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	<b>I.—EXPENDITURE MET FROM REVENUE</b>	
98	Department of Atomic Energy	21,70,000
99	Atomic Energy Research	11,74,37,000
	<b>II.—EXPENDITURE MET FROM CAPITAL AND DIS- BURSEMENT OF LOANS AND ADVANCES</b>	
144	Capital Outlay of the Department of Atomic Energy	43,40,42,000

**MINISTRY OF SUPPLY AND TECHNICAL DEVELOPMENT**

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	<b>I.—EXPENDITURE MET FROM REVENUE</b>	
83	Ministry of Supply and Technical Development	56,13,000
84	Supplies and Disposals	3,03,44,000
85	Other Revenue Expenditure of the Ministry of Supply and Tech- nical Development	45,75,000

[P.T.O.]

**DEPARTMENT OF COMMUNICATIONS**

No. of Demand	Name of Demand	Amount of Demand
		Rs.
<b>I.—EXPENDITURE MET FROM REVENUE</b>		
100	Department of Communications	10,06,000
101	Overseas Communications Service	1,79,82,000
102	Posts and Telegraphs (Working Expenses)	1,30,30,40,000
103	Posts and Telegraphs Dividend to General Revenues and Appropriations to Reserve Funds	16,04,78,000
104	Other Revenue Expenditure of the Department of Communications	25,49,000
<b>II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>		
145	Capital Outlay on Posts and Telegraphs (Not met from Revenue)	35,64,17,000
146	Other Capital Outlay of the Department of Communications	80,46,000

**PLANNING COMMISSION**

No. of Demand	Name of Demand	Amount of Demand
		Rs.
<b>EXPENDITURE MET FROM REVENUE</b>		
108	Planning Commission	1,36,16,000

**MINISTRY OF FINANCE**

No. of Demand	Name of Demand	Amount of Demand
		Rs.
<b>I.—EXPENDITURE MET FROM REVENUE</b>		
18	Ministry of Finance . . . . .	2,07,08,000
19	Customs . . . . .	4,58,32,000
20	Union Excise Duties . . . . .	11,22,15,000
21	Taxes on Income including Corporation Tax, etc. . . . .	8,19,47,000

No. of Demand	Name of Demand	Amount of Demand
		Rs.
22	Stamps . . . . .	2,99,65,000
23	Audit . . . . .	14,89,36,000
24	Currency and Coinage . . . . .	8,64,59,000
25	Mint . . . . .	2,59,68,000
26	Kolar Gold Mines . . . . .	3,82,65,000
27	Pensions and other Retirement benefits . . . . .	4,32,57,000
28	Territorial and Political Pensions . . . . .	17,56,000
29	Opium . . . . .	63,51,000
30	Other Revenue Expenditure of the Ministry of Finance . . . . .	55,68,14,000
31	Grants-in-aid to State and Union Territory Governments . . . . .	2,08,00,86,000
32	Miscellaneous Adjustments between the Central and State and Union Territory Governments . . . . .	28,93,000
33	Pre-partition Payments . . . . .	3,20,000

**II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES**

116	Capital Outlay on the India Security Press . . . . .	4,94,000
117	Capital Outlay on Currency and Coinage . . . . .	13,69,60,000
118	Capital Outlay on Mints . . . . .	23,66,000
119	Capital Outlay on Kolar Gold Mines . . . . .	26,47,000
120	Commuted Value of Pensions . . . . .	2,12,30,000
121	Other Capital Outlay of the Ministry of Finance . . . . .	2,76,10,00,000
122	Capital Outlay on Grants to State and Union Territory Governments for Development . . . . .	41,60,07,000
123	Loans and Advances by the Central Government . . . . .	2,91,52,22,000

**LOK SABHA, RAJYA SABHA AND SECRETARIAT OF THE VICE-PRESIDENT**

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	<b>I.—EXPENDITURE MET FROM REVENUE</b>	
	(LOK SABHA)	
109	Lok Sabha . . . . .	1,11,92,000
110	Other Revenue Expenditure of Lok Sabha . . . . .	1,67,000
	(RAJYA SABHA)	
111	Rajya Sabha . . . . .	45,00,000
	(SECRETARIAT OF THE VICE-PRESIDENT)	
112	Secretariat of the Vice-President . . . . .	2,16,000

[P.T.O.]

## **8. Statement by Minister**

The Minister of External Affairs made a statement correcting the answer given on the 25th April, 1966 to a supplementary by Shri Hari Vishnu Kamath on Starred Question No. 1311 regarding Commonwealth.

## **9. Personal Explanation under Rule 357**

Dr. Ram Manohar Lohia made a personal explanation regarding certain matters arising out of half-an-hour discussion held on the 26th April, 1966 regarding criticism of Indian History.

The Minister of Education also made a statement on the subject.

## **10. Government Bill—Introduced**

The Appropriation (No. 2) Bill, 1966.

## **11. Government Bill—Passed**

*The Appropriation (No. 2) Bill, 1966*

The motion for consideration of the Bill was moved by Shri Sachindra Chaudhuri.

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Shri Nath Pai
- (3) Shri Sivamurthi Swami
- (4) Shri V. C. Parashar

Shri Sachindra Chaudhuri replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sachindra Chaudhuri.

The motion was adopted and the Bill was passed.



## 12. Government Bill—under consideration

### *The Finance Bill, 1966*

The motion for consideration of the Bill was moved by Shri Sachindra Chaudhuri.

Shri N. Dandeker took part in the debate. His speech was not concluded.

The discussion was not concluded.

## 13. Motion Re: Eighty-seventh Report of Committee on Private Members' Bills and Resolutions

Shri Shree Narayan Das moved the following motion:—

“That this House agrees with the Eighty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th April, 1966.”

The motion was adopted subject to the modification that the Constitution (Amendment) Bill by Shri Hari Vishnu Kamath appearing at item 4 of paragraph 4 of the Report be referred back to the Committee.

## 14. Private Member's Bill—under consideration

*The Constitution (Amendment) Bill, 1966 (Amendment of articles 75 and 164) by Shri Hari Vishnu Kamath.*

Discussion on the motion for consideration of the Bill moved on the 1st April, 1966 and the amendments for circulation of the Bill for the purpose of eliciting opinion thereon moved on the 15th April, 1966, continued.

The following members took part in the debate:—

- (1) Shri P. R. Chakraverti
- (2) Shri N. Dandeker
- (3) Shri C. K. Bhattacharyya
- (4) Shri Madhu Limaye
- (5) Shri Shree Narayan Das
- (6) Shri Ramchandra Vithal Bade
- (7) Shri Ram Sahai Tiwary
- (8) Shri Kashi Ram Gupta
- (9) Shri Inder J. Malhotra

[P.T.O.]

- (10) Shri Sinhasan Singh
- (11) Shri J. B. Kripalani
- (12) Shri Bishwanath Roy
- (13) Shri K. L. Balmiki
- (14) Shri Sarjoo Pandey
- (15) Pandit Jwala Prasad Jyotishi
- (16) Shri P. Venkatasubbaiah
- (17) Shri K. Rajaram
- (18) Shri Jai Sukh Lal Hathi

Shri Hari Vishnu Kamath commenced his speech in reply to the debate. His speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 30th April, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

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## BULLETIN—PART I

[Brief Record of Proceedings]

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*Saturday, April 30 1966/Vaisakha 10, 1888 (Saka)*

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No. 510

### 1. Short Notice Question

One Short Notice Question addressed to the Minister of Defence regarding explosions in Tambaram area was orally answered and supplementary questions were answered thereon.

### 2. Calling Attention to Matter of Urgent Public Importance

Shri N. Dandekar called the attention of the Minister of Petroleum and Chemicals to the reported acute scarcity of kerosene oil in the country.

The Minister of Petroleum and Chemicals made a statement in regard thereto.

### 3. Report of Rules Committee

Shri S. V. Krishnamoorthy Rao laid on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Second Report of the Rules Committee.

### 4. Reports of Committee of Privileges

Shri S. V. Krishnamoorthy Rao presented the Fifth and Sixth Reports of the Committee of Privileges.

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[P.T.O.]

5. Government Bill—under consideration

The Finance Bill, 1966.

Discussion on the motion for consideration of the Bill moved on the 29th April, 1966, continued.

The following members took part in the debate:—

- (1) Shri N. Dandekar
- (2) Shri Shree Narayan Das
- (3) Shri K. Hanumanthaiya
- (4) Shri Indrajit Gupta
- (5) Shri R. Ramanathan Chettiar
- (6) Shri Sumat Prasad
- (7) Dr. L. M. Singhvi
- (8) Shri Lakhmu Bhawani
- (9) Shri Raghunath Singh
- (10) Shri Asoke K. Sen
- (11) Shri N. C. Chatterjee
- (12) Shri V. C. Parashar
- (13) Shri Surendranath Dwivedy
- (14) Shri C. K. Bhattacharyya
- (15) Shri Bal Krishna Singh
- (16) Shri G. Yallamanda Reddy
- (17) Shri Ghanshyamlal Oza
- (18) Shri S. M. Banerjee
- (19) Shri N. Arunachalam
- (20) Shri Lahtan Choudhry (*Speech unfinished*).

*The discussion was not concluded.*

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd May, 1966).

S. L. SHAKDHER,

*Secretary.*

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, May 3, 1966/Vaisakha 13, 1888 (Saka).

No. 511

### 1. Starred Questions

Starred Questions Nos. 1453-1457, 1459 and 1461 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4738-4749, 4751-4775, 4777-4794 and 4796-4808 were laid on the Table.

### 3. Calling Attention to Matters of Urgent Public Importance

(i) Shri Madhu Limaye called the attention of the Minister of Parliamentary Affairs and Communications to the disruption of Indo-Pakistan telephone and telegraph communications.

The Minister of Parliamentary Affairs and Communications made a statement in regard thereto.

\* (ii) Shri Hem Barua called the attention of the Minister of Railways to the derailment of 3 Up Assam Mail near Panikhaiti station on the Gauhati-Lumding section on the 30th April, 1966.

The Minister of State for Railways made a statement in regard thereto.

### 4. Adjournment Motions

(i) The Speaker withheld his consent to the moving of adjournment motions given notice of by Shri Mani Ram Bagri and others regarding the starvation deaths in Orissa, Maharashtra and Uttar Pradesh and deteriorating food situation in Punjab and Rajasthan.

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\*Was taken up at 5 P.M.

[P.T.O.]

(ii) The Speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri Hem Barua and Surendranath Dwivedy regarding the derailment of 3 UP Assam Mail near Panikhaiti station on the Gauhati-Lumding Section on the 30th April, 1966.

#### **5. Papers laid on the table**

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Inter-Zonal Wheat and Wheat Products (Movement Control) Second Amendment Order, 1966, published in Notification No. G.S.R. 612 in Gazette of India dated the 21st April, 1966.
  - (ii) The Gram Zone (Movement Control) Order, 1966, published in Notification No. G.S.R. 613 in Gazette of India dated the 21st April, 1966.
- (2) A copy of the Report of the Managing Agency Enquiry Committee.

#### **6. Minutes of Committee on Petitions—Laid on the Table**

The Minutes of the Nineteenth to Twenty-second sittings of the Committee on Petitions, were laid on the Table.

#### **7. Report of Committee on Petitions**

Shri M. Thirumala Rao presented the Fourth Report of the Committee on Petitions.

#### **8. Reports of Committee on Public Undertakings**

Pandit D. N. Tiwary presented the following Reports of the Committee on Public Undertakings:—

- (i) Twenty-fifth Report on the Kerala Premo Pipe Factory Limited, Trivandrum;
- (ii) Twenty-sixth Report on Traco Cable Company Limited, Ernakulam; and
- (iii) Twenty-seventh Report on Planning, Management and Administration of Kerala State Government Companies.

#### **9. Report of Committee on Government Assurances**

Shri H. Siddananjappa presented the Fourth Report of the Committee on Government Assurances.

**10. Government Bill—under consideration**

*The Finance Bill, 1966.*

Discussion on the motion for consideration of the Bill moved on the 29th April, 1966, continued.

The following members took part in the debate:—

- (1) Shri Lahtan Choudhry
- (2) Shri M. R. Masani
- (3) Shri R. M. Hajarnavis
- (4) Shri Hukam Chand Kachwai
- (5) Shri Inder J. Malhotra
- (6) Shri Ram Swarup
- (7) Shri Kishen Pattnayak
- (8) Shri J. N. Hazarika
- (9) Shri Dodda Thimmaiah
- (10) Shri G. G. Swell
- (11) Shri V. K. Krishna Menon
- (12) Shri Bishan Chandar Seth
- (13) Shri C. H. Mohammad Koya
- (14) Shri Humayun Kabir.
- (15) Shri Era Sezhiyan
- (16) Dr. M. S. Aney (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 5th May, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Thursday, May 5, 1966/Vaisakha 15, 1888 (Saka)

No. 512

### 1. Starred Questions

Starred Questions Nos. 1483—1487, 1489, 1491 and 1492 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4809—4882 were laid on the Table.

### 3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Mani Ram Bagri regarding explosion in Bhusaval Railway Yard on the 2nd May, 1966.

### 4. Statement by Minister

The Minister of State for Railways laid on the Table a statement regarding explosion in Bhusaval Down Goods Yard of Central Railway on the 2nd May, 1966.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers in respect of the State of Kerala:—
  - (i) Audit Report, 1966, under article 151(2) of the Constitution read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
  - (ii) Appropriation Accounts, 1964-65.
  - (iii) Finance Accounts, 1964-65.



- (2) A copy of Notification No. G.S.R. 526 published in Gazette of India dated the 9th April, 1966, under section 159 of the Customs Act, 1962.
- (3) The Customs and Central Excise Duties Export Drawback (General) Thirty-ninth Amendment Rules, 1966, published in Notification No. G.S.R. 528 in Gazette of India dated the 9th April, 1966, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944.
- (4) A copy of the Kerala Plantations (Additional Tax) Revision of Assessment, Rules, 1965, published in Notification S.R.O. No. 68/66 in Kerala Gazette dated the 22nd February, 1966, under sub-section (3) of section 27 of the Kerala Plantations (Additional Tax) Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- (5) A copy of the Indian Electricity (Amendment) Rules, 1966, published in Notification No. G.S.R. 523 in Gazette of India dated the 9th April, 1966, under sub-section (3) of section 38 of the Indian Electricity Act, 1910.

#### **6. Intimation re: Release of Members**

The Speaker informed the House that he had received a letter, dated the 29th April, 1966 from the Superintendent, Central Jail, Hyderabad, intimating that Sarvashri Kolla Venkaiah and Madala Narayana Swamy, Members, Lok Sabha, were released from detention on the 28th April, 1966.

#### **7. Report of Committee on Private Members' Bills and Resolutions**

Shri S. V. Krishnamoorthy Rao presented the Eighty-eighth Report of the Committee on Private Members' Bills and Resolutions.

#### **8. Report on Public Accounts Committee**

Shri R. R. Morarka presented the Fifty-second Report of the Public Accounts Committee on Action taken by Government on the Recommendations of the Committee contained in their 27th, 28th, 29th, 31st, 33rd, 34th, 35th, 36th, 38th, 39th and 40th Reports relating to Civil, Defence and Finance Accounts and Revenue Receipts as well as Review of Action taken by Government on Recommendations made by the Committee from time to time.

## 9. Motion under Rule 388

The Leader of the House moved the following motion:—

“That rule 219(2) of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the Finance Bill, 1966, in so far as it relates to the hour at which every question necessary to dispose of the Bill has to be put, be suspended.”

The motion was adopted.

## 10. Government Bill—passed

*The Finance Bill, 1966.*

Discussion on the motion for consideration of the Bill moved on the 29th April, 1966, continued.

The following members took part in the debate:—

- (1) Dr. M. S. Aney
- (2) Shri A. K. Gopalan

Shri Sachindra Chaudhuri replied to the debate.

On the motion for consideration the House divided, Ayes 106; Noes 24. The motion for consideration was accordingly adopted and clause-by-clause consideration was taken up.

Clauses 2, 7, 8, 10 to 14, 16 to 19, 22 to 28, 33 to 46, 48 to 52 and the Second Schedule were adopted.

On Clause 47, the House divided, Ayes 102; Noes 23. Clause 47 was accordingly adopted.

An amendment for insertion of a New Third Schedule was adopted.

New Third Schedule was also adopted.

Clauses 3 to 6, 9, 15, 20, 21, 29 to 32 and 53 and the First Schedule were adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill, as amended, be passed was moved by Shri Sachindra Chaudhuri.

[P.T.O

**The following members took part in the debate:—**

- (1) Shri N. G. Ranga**
- (2) Shri Homi F. Daji**
- (3) Dr. L. M. Singhvi**
- (4) Shri Sheo Narain**
- (5) Shri Sachindra Chaudhuri**

**The motion was adopted and the Bill, as amended, was passed.**

**11. Intimation re: Release of Members**

The Deputy Speaker informed the House that the Speaker had received a communication, dated the 2nd May, 1966, from the Superintendent, Central Jail, Cuddalore, intimating that Sarvashri **R. Umanath** and **Ananda Nambiar**, Members, Lok Sabha, were released from detention on the 2nd May, 1966.

(Lok Sabha adjourned till 11 A.M. on Friday, the 6th May, 1966)

**S. L. SHAKDHER,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, May 6, 1966/Vaisakha 16, 1888 (Saka)

No. 513

### 1. Obituary reference

The Speaker made a reference to the passing away of Shri Dayal Das Bhagat, who was a member of the Constituent Assembly of India.

Thereafter members stood in silence for a short while as a mark of respect.

### 2. Starred Questions

Starred Questions Nos. 1513—1520 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 4883—4926 and 4928—4953 were laid on the Table.

### 4. Short Notice Question

One Short Notice Question addressed to the Minister of Commerce regarding Export of Tea was orally answered and supplementary questions were answered thereon.

### 5. Question of Privilege

The Speaker informed the House that in respect of a question of privilege given notice of by Sardar Kapur Singh regarding alleged factually incorrect report and comment on his speech in Lok Sabha published by the *Statesman* in its issue dated the 28th April, 1966, the Editor of the *Statesman* had since explained the position and expressed regret.

The House agreed with the Speaker to treat the matter as closed.

## 6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
  - (i) The Export of De-oiled Rice Bran (Quality Control and Inspection) Rules, 1966 published in Notification No. S.O. 969 in Gazette of India dated the 25th March, 1966.
  - (ii) The Export of Cashew Kernels (Quality Control and Inspection) Rules, 1966 published in Notification No. S.O. 1023 in Gazette of India dated the 26th March, 1966.
  - (iii) The Export of Steel and Steel Products (Inspection) Rules, 1966 published in Notification No. S.O. 1041 in Gazette of India dated the 30th March, 1966.
- (2)
  - (i) A copy of the Report (Part II) of the Study Team on the Import and Export Trade Control Organisation.
  - (ii) A copy of the Government Resolution No. F.2(5)/65-O&M, dated the 5th May, 1966 publishing the decisions of the Government on the recommendations made in the above Report.
- (3) A copy of Report of the Comptroller and Auditor General of India on the Accounts of the Coal Board for the year 1964-65, under sub-section (2) of section 12 of the Coal Mines (Conservation and Safety) Act, 1952.
- (4) A copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Annual Report of the Hindustan Aeronautics Limited, Bombay for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) Annual Report of the Garden Reach Workshops Limited, Calcutta for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (iii) Annual Report of the Mazagon Dock Limited, Bombay for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (5) A copy of the Annual Report of the Plantation Corporation of Kerala Limited, Kottayam, for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (3) of section 619A of the Companies Act, 1956, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

**7. Intimation re: Release of Member**

The Speaker informed the House that he had received a communication, dated the 30th April, 1966 from the Superintendent, Central Jail, Viyyur, intimating that Shri A. K. Gopalan, Member, Lok Sabha, was released from detention on the 27th April, 1966.

**8. Report of Public Accounts Committee**

Shri R. R. Morarka presented the Fifty-third Report of the Public Accounts Committee on Appropriation Accounts (Railways), 1963-64 and Audit Report (Railways), 1965.

**9. Statement re: Government Business**

The Leader of the House made a statement regarding Government business for the week commencing the 9th May, 1966.

**10. Statement by Minister**

The Minister of Railways made a statement in clarification of the statement made by him on the 26th April, 1966, regarding discontinuance of blanking off of alarm chains in trains.

**11. Statement under direction 115**

Shri Homi F. Daji made a statement regarding certain information given on the 22nd November, 1965, by the Minister of Steel and Mines (Shri N. Sanjiva Reddy) during discussion on the Metal Corporation of India (Acquisition of Undertaking) Bill, 1965.

The Minister of Mines and Metals made a statement in reply thereto.

[P.T.O.]

## 12. Statutory Resolution

Shri Jai Sukh Lal Hathi moved the following Resolution:—

“That this House approves the continuance in force of the Proclamation dated 24th March, 1966, in relation to the State of Kerala, issued under article 356 of the Constitution by the Vice-President of India, discharging the functions of the President, for a further period of six months with effect from May 11, 1966.”

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Shri H. N. Mukerjee
- (3) Shri Ravindra Varma
- (4) Shri Amar Nath Vidyalkar (Speech unfinished).

The discussion was not concluded.

## 13. Motion re: Eighty-eighth Report of Committee on Private Members' Bills and Resolutions

Shri Shree Narayan Das moved the following motion:—

“That this House agrees with the Eighty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th May, 1966.”

The motion was adopted.

## 14. Private Member's Resolutions—Negatived

Shri Surendranath Dwivedy concluded his speech on the following Resolution moved by him on the 22nd April, 1966:—

“This House calls upon the Government to take steps to revoke the Proclamation of Emergency and to repeal the Defence of India Act without delay.”

Two substitute motions were moved by Shri Shree Narayan Das and Dr. L. M. Singhvi.

The following members took part in the debate:—

- (1) Shri Sham Lal Saraf
- (2) Shri Homi F. Daji
- (3) Shri Shree Narayan Das
- (4) Shri N. C. Chatterjee

# LOK SABHA

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## BULLETIN—PART I

[Brief Record of Proceedings]

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Monday, May 9, 1966/Vaisakha 19, 1888 (Saka)

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No. 514

### 1. Starred Questions

Starred Questions Nos. 1541—1546 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4954—4993, 4995—5013 and 5015—5035 were laid on the Table.

### 3. Short Notice Question

One Short Notice Question addressed to the Minister of Railways regarding Rejection of Application bearing signatures in Hindi was orally answered and supplementary questions were answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Dr. Ram Manohar Lohia called the attention of the Minister of Home Affairs to the reported spying by the Central Intelligence Agency of the U.S.A. on India's nuclear capacity.

The Minister of Home Affairs made a statement in regard thereto.

### 5. Question of Privilege

Shri Madhu Limaye raised a question of privilege regarding certain reported remarks of the Prime Minister, alleged to have been quoted by the Minister of Food, Agriculture, Community Development and Co-operation and published in a Marathi Daily "Sakal" of Poona, dated the 29th April, 1966.

[P.T.O.]



The Minister of Food, Agriculture, Community Development and Co-operation denied the statements attributed to the Prime Minister and himself. The Speaker, thereupon, withheld his consent to the raising of the question of privilege.

#### **6. Papers laid on the Table**

The following papers were laid on the Table:—

- ✓ (1) A copy of the Report (Part I) of the Study Team on the Textile Commissioner's Organisation—Cotton, Cotton Textiles and Textile Machinery Manufacture.
- ✓ (2) A copy of Government of India's note dated the 30th April, 1966, given to the Embassy of China in India in reply to the note dated the 31st January, 1966, given by the Ministry of Foreign Affairs Peking, to the Embassy of India in China.
- (3) A statement with regard to the Memorandum regarding Delegated Legislation appended to the Produce Cess Bill, 1966.

#### **7. Report of Joint Committee**

✓ Shri S. V. Krishnamoorthy Rao presented the Report of the Joint Committee on the Bill to provide for the administration of the Union territory of Delhi and for matters connected therewith.

#### **8. Evidence Before Joint Committee—laid on the Table**

Shri S. V. Krishnamoorthy Rao laid on the Table a copy of the evidence given before the Joint Committee on the Bill to provide for the administration of the Union territory of Delhi and for matters connected therewith.

#### **9. Statement by Minister**

The Minister of Industry made a statement on the liberalisation of industrial licensing policy.

#### **10. Government Bill—Introduced**

The Constitution (Nineteenth Amendment) Bill, 1966.

#### **11. Statutory Resolution—Adopted**

Discussion on the following Resolution moved by Shri Jai Sukh Lal Hathi on the 6th May, 1966, continued:—

“That this House approves the continuance in force of the Proclamation dated 24th March, 1965, in relation to the

State of Kerala, issued under article 356 of the Constitution by the Vice-President of India, discharging the functions of the President, for a further period of six months with effect from May 11, 1966."

The following members took part in the debate:—

- (1) Shri Amar Nath Vidyalankar
- (2) Shri P. Kunhan
- (3) Shri N. Sreekantan Nair
- (4) Shri Mathew Maniyangadan
- (5) Shri Peter Alvares
- (6) Shrimati T. Lakshmi Kanthamma
- (7) Shri M. Muhammad Ismail
- (8) Shri Shree Narayan Das
- (9) Shri A. V. Raghavan
- (10) Shri Ananda Nambiar
- (11) Shri K. K. Warior
- (12) Dr. Ram Manohar Lohia
- (13) Shri P. K. Vasudevan Nair

Shri Jai Sukh Lal Hathi replied to the debate.

On the Resolution, the House divided Ayes 59; Noes 14. The Resolution was accordingly adopted.

## 12. The Kerala Budget

The following items of business were taken up together:—

- (i) General Discussion on the Budget (Kerala) for 1966-67.
- (ii) Demands for Grants in respect of the Budget (Kerala) for 1966-67.

One hundred and seventy-seven cut motions in respect of the Demands for Grants (Kerala) for 1966-67, were moved

The following members took part in the combined debate:—

- (1) Shri P. K. Vasudevan Nair
- (2) Shri N. Sreekantan Nair (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10th May, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

*Tuesday, May 10, 1966/Vaisakha 20, 1888 (Saka)*

**No. 515**

### 1. Starred Questions

Starred Questions Nos. 1571—1575, 1577, 1578 and 1580 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5036—5089 and 5091—5121 were laid on the Table.

A statement by the Minister of Food, Agriculture, Community Development and Cooperation correcting the reply given on the 12th April, 1966 to Unstarred Question No. 3533 regarding Procurement of Paddy and Rice was also laid on the Table.

### 3. Short Notice Question.

One Short Notice Question addressed to the Minister of Food, Agriculture, Community Development and Cooperation regarding Food Zone for Madhya Pradesh, Rajasthan and Gujarat was orally answered and supplementary questions were answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri Hari Vishnu Kamath called the attention of the Minister of External Affairs to the explosion of nuclear bomb by China and the reaction of the Government of India thereto.

The Minister of State for External Affairs stated that the statement would be made at 4.30 P.M.

At 4.30 P.M. the Minister of External Affairs made a statement on the subject.

{P.T.O.

## **5. Intimation Re: Surrender to Custody by Member**

The Speaker informed the House that he had received a telegram, dated the 8th May, 1966, from the Superintendent, Central Jail, Hazaribagh, intimating that Shri Biren Dutta, Member, Lok Sabha, was admitted to the Central Jail, Hazaribagh, on the 8th May, 1966.

## **6. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Finance Accounts of the Central Government for the year 1964-65.
- (2) A copy of the Annual Accounts of the Kandla Port Trust for the period from 29th February, 1964 to 31st March, 1964 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (3) A copy of the Sugar (Control) Amendment Order, 1966, published in Notification No. G.S.R. 458 in Gazette of India dated the 22nd March, 1966, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

## **7. Report of Public Accounts Committee**

Shri R. R. Morarka presented the Fifty-fourth Report of Public Accounts Committee on Appropriation Accounts (Civil), 1963-64, Audit Report (Civil), 1965 and Audit Report (Commercial), 1965 and Finance Accounts 1963-64 relating to the Ministries of Finance (including Planning Commission), Food, Agriculture, Community Development and Cooperation (Department of Agriculture) and Home Affairs (relating to Andaman Administration), Industry, Iron and Steel, Mines and Metals, Labour, Employment and Rehabilitation (Department of Rehabilitation), Department of Social Welfare, Ministries of Supply and Technical Development, Transport and Aviation and Works, Housing and Urban Development.

## **8. Statements by Ministers**

(i) The Minister of State for Finance laid on the Table a statement regarding the release of foreign exchange to businessmen for travel abroad during 1965.

(ii) The Minister of State for Law made a statement correcting the answer given on the 26th April, 1966 to a supplementary question by Shri Sidheshwar Prasad on Starred Question No. 1334 regarding translation of Indian Acts.

## 9. Motion for Election to Committee

Shri Mohammad Shafi Qureshi moved the following motion:—

“That in pursuance of sub-rule (1) (e) of Rule 4 of the Coir Industry Rules, 1954, as amended by S. R. O. No. 3983, dated the 12th December, 1957, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board for the next term to be specified by the Central Government.”

The motion was adopted.

## 10. The Kerala Budget

Discussion on the following items of business continued:—

- (i) General Discussion on the Budget (Kerala) for 1966-67.
- (ii) Demands for Grants in respect of the Budget (Kerala) for 1966-67.

The following members took part in the combined debate:—

- (1) Shri N. Sreekantan Nair
- (2) Shri A. V. Raghavan
- (3) Shri Ravindra Varma
- (4) Dr. L. M. Singhvi
- (5) Shri Mathew Maniyangadan
- (6) Shri K. K. Warior
- (7) Shri P. Venkatasubbaiah
- (8) Shri Madhu Limaye
- (9) Shri Raghunath Singh
- (10) Shri M. Muhammad Ismail
- (11) Shri E. K. Imbichibava
- (12) Shri Diwan Chand Sharma

The discussion was not concluded.

## 11. Half-an-hour discussion on matters arising out of answer to question

Shri Kashi Nath Pandey raised a half-an-hour discussion on points arising out of the answer given on the 22nd March, 1966 to Starred Question No. 699 regarding employees of the Indian Agricultural Research Institute.

[P.T.O.]

Before Shri Kashi Nath Pandey's speech was finished, the Deputy Speaker upheld the objection raised by the Minister of Food, Agriculture, Community Development and Co-operation that the matter could not be discussed being sub-judice.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 11th May, 1966).

S. L. SHAKDHER,

Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, May 11, 1966/Vatsakha 21, 1888 (Saka)

No. 514

### 1. Starred Questions

Starred Questions Nos. 1601, 1603—1606, 1609 and 1610 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5122—5136; 5158—5226, 5228; 5229; 5231—5286; 5288—5356; 5358—5376; 5378—5390, 5390-A, 5390-B and 5390-C were laid on the Table.

Two statements, one by the Minister of Communications correcting the reply given on the 2nd March, 1966 to Unstarred Question No. 1330 regarding Patna Branch Post Office and the other by the Minister of Petroleum and Chemicals correcting the reply given on the 30th March, 1966 to Unstarred Question No. 3064 regarding Oil Exploration in Iran's off-shore areas, were also laid on the Table.

### 3. Short Notice Question

One Short Notice Question addressed to the Minister of Education regarding World Shooting Championships was orally answered and supplementary questions were answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri Yashpal Singh called the attention of the Minister of Irrigation and Power to the power failure in Delhi.

[P.T.O.]

The Minister of Irrigation and Power laid on the Table a statement in regard thereto.

#### 5. Papers laid on the Table

The following papers were laid on the Table:—

(1) (i) A copy of Certified Accounts of the Oil and Natural Gas Commission for the year 1963-64 together with the Audit Report thereon, under sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.

(ii) Statement explaining the reasons for delay in laying the above Accounts.

(2) A copy each of the following Orders under sub-section (3) of section 10 of the Delimitation Commission Act, 1962:—

(i) Order No. 4 of the Delimitation Commission determining delimitation of Parliamentary and Assembly constituencies in the State of Assam published in Notification No. S.O. 1264 in Gazette of India dated the 20th April, 1966.

(ii) Order No. 14 of the Delimitation Commission determining delimitation of Parliamentary and Assembly constituencies in the State of Rajasthan published in Notification No. S.O. 1268 in Gazette of India dated the 25th April, 1966.

(3) (i) A statement regarding the President's Conference on Industrial Safety held at New Delhi from 11th to 14th December, 1965.

(ii) Summary of proceedings of the above Conference.

(4) A copy of Notification S.R.O. No. 72/66 published in Kerala Gazette dated the 22nd February, 1966, making certain amendment to the Kerala Industrial Establishments (National and Festival Holidays) Rules, 1959, under sub-section (3) of section 12 of the Kerala Industrial Establishments (National and Festival Holidays) Act, 1958 read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.



(5) A copy of the Report on the fatal accident at Mysore Gold Mine, Kolar Gold Field on the 6th February, 1966.

#### 6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1966, passed by Lok Sabha on the 29th April, 1966.

#### 7. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Eighty-ninth Report of the Committee on Private Members' Bills and Resolutions.

#### 8. Statement by Minister

The Minister of Food, Agriculture, Community Development and Co-operation made a statement clarifying the position regarding the letter written to him by Dr. L. M. Singhvi, relating to the judgment of Rajasthan High Court on the alleged loss suffered by a firm engaged in exporting gram.

#### 9. Motion

Pandit D. N. Tiwary moved the following motion:—

“That this House recommends to Rajya Sabha that Rajya Sabha do agree to nominate three members from Rajya Sabha to associate with the Committee on Public Undertakings of this House for the unexpired portion of the term of the Committee, in the vacancies caused by the resignation of Shri Abid Ali, Shri M. N. Govindan Nair and Shri M. Govinda Reddy from the Committee and communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

#### 10. The Kerala Budget

Shri Bali Ram Bhagat replied to the combined debate on (i) General Discussion on the Budget (Kerala) for 1966-67 and (ii) Demands for Grants in respect of the Budget (Kerala) for 1966-67.

The cut motions in respect of the Demands for Grants (Kerala) for 1966-67, moved on the 9th May, 1966, were negatived.

[P.T.O.]

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Demand
<b>A. REVENUE ACCOUNT</b>		
		<b>Rs.</b>
I.	Agricultural Income Tax and Sales Tax . . . . .	43,60,500
II.	Land Revenue . . . . .	1,81,06,500
III.	Excise . . . . .	29,94,600
IV.	Taxes on Vehicles . . . . .	9,75,900
V.	Stamps . . . . .	13,96,500
VI.	Registration Fees . . . . .	38,56,100
VII.	State Legislature . . . . .	8,11,200
VIII.	Elections . . . . .	17,41,700
IX.	Heads of States, Ministers and Headquarters Staff . . . . .	74,48,300
X.	District Administration and Miscellaneous . . . . .	92,98,900
XI.	Administration of Justice . . . . .	1,02,07,000
XII.	Jails . . . . .	49,43,700
XIII.	Police . . . . .	4,46,41,200
XIV.	State Insurance and Miscellaneous . . . . .	17,52,800
XV.	Scientific Departments . . . . .	9,16,000
XVI.	University Education . . . . .	1,77,63,700
XVII.	General Education . . . . .	25,13,72,700
XVIII.	Technical Education . . . . .	1,35,08,900
XIX.	Medical . . . . .	5,95,68,800
XX.	Public Health . . . . .	2,27,57,200
XXI.	Public Health Engineering . . . . .	1,49,76,700
XXII.	Agriculture . . . . .	2,47,35,500

Number of Demand	Name of Demand	Amount of Demand
		Rs.
XXIII.	Fisheries	77,82,000
XXIV.	Rural Development	47,70,700
XXV.	Animal Husbandry	97,14,800
XXVI.	Co-operation	57,27,900
XXVII.	Industries	95,97,800
XXVIII.	Community Development Projects, National Extension Service and Local Development Works	2,47,59,200
XXIX.	Labour and Employment	73,67,100
XXX.	Harijan Welfare	1,64,83,700
XXXI.	Statistics and Miscellaneous	51,47,700
XXXII.	Irrigation	3,19,02,000
XXXIII.	Public Works	8,66,52,700
XXXIV.	Ports	14,67,500
XXXVI.	Famine	14,02,800
XXXVII.	Pensions	2,61,26,400
XXXVIII.	Stationery and Printing	66,74,300
XXXIX.	Forest	1,35,98,800
XL.	Miscellaneous	83,75,200
XLI.	Miscellaneous Compensation and Assignments	17,76,800
<b>B. CAPITAL EXPENDITURE OUTSIDE THE REVENUE ACCOUNT</b>		
XLIII.	Capital Outlay on Public Health	99,48,500
XLIV.	Capital Outlay on Agricultural Improvement	16,99,100
XLV.	Capital Outlay on Industrial and Economic Development	3,06,90,400

[P.T.O.]

Number of Demand	Name of Demand	Amount of Demand
		Rs.
XLVI.	Capital Outlay on Irrigation	3,48,79,100
XLVII.	Capital Outlay on Public Works	4,75,54,000
XLVIII.	Capital Outlay on Other Works	20,34,000
XLIX.	Capital Outlay on Ports	72,61,500
LI.	Capital Outlay on Forests	80,40,000
LII.	Commuted Value of Pensions	2,97,500
LIII.	Capital Outlay on Schemes of Government Trading	5,07,59,500
<b>C. DISBURSEMENT OF LOANS AND ADVANCES AND REPAYMENT OF DEBT</b>		
LV.	Loans and Advances by the Government	18,49,43,900

#### 11. Government Bill—Introduced

The Kerala Appropriation (No. 2) Bill, 1966.

#### 12. Government Bill—Passed

*The Kerala Appropriation (No. 2) Bill, 1966*

The motion for consideration of the Bill was moved by Shri Bali Ram Bhagat.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bali Ram Bhagat.

The motion was adopted and the Bill was passed.

#### 13. Government Bill—under consideration

*The Produce Cess Bill, 1966*

The motion for consideration of the Bill was moved by Shri C. Subramaniam.

The following members took part in the debate:—

- (1) Shri Yashpal Singh
- (2) Shri Madhavrao Laxmanrao Jadhav
- (3) Shri S. M. Banerjee
- (4) Shri Mathew Maniyangadan
- (5) Shri Hari Charan Soy
- (6) Shri K. K. Warior
- (7) Shri Basanta Kumar Das
- (8) Shri Sinhasan Singh
- (9) Pandit K. C. Sharma

The discussion was not concluded.

#### 14. Discussion under Rule 193

Shri Kishen Pattnayak raised a discussion on the famine conditions and starvation deaths in Orissa.

The following members took part in the debate:—

- (1) H. H. Maharaja Pratap Keshari Deo
- (2) Shri Harekrushna Mahatab
- (3) Shri Laxmi Narayan Bhanja Deo
- (4) Shri Surendranath Dwivedy
- (5) Shri H. N. Mukerjee
- (6) Shri Kanhu Charan Jena
- (7) Shri S. M. Banerjee
- (8) Shri Ananda Nambiar
- (9) Shri Arun Chandra Guha
- (10) Shri Kashi Ram Gupta
- (11) Shri Jagdev Singh Siddhanti
- (12) Shri S. Kandappan

Shri C. Subramaniam replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th May, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Thursday, May 12, 1966/Vaisakha 22, 1888 (Saka)

No. 517

### 1. Starred Questions

Starred Questions Nos. 1631—1638 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5391—5468, 5470—5522, 5524—5540, 5540-A, 5540-B, 5540-C and 5541 were laid on the Table.

### 3. Short Notice Question

One Short Notice Question addressed to the Minister of Health and Family Planning regarding Water Shortage in Delhi was orally answered and supplementary Questions were answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri Madhu Limaye called the attention of the Minister of Home Affairs to the reported entry of about 1000 armed Naga hostiles into Mizo district from East Pakistan.

The Minister of Home Affairs made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

[P.T.O.]

- (ii) Review by the Government on the working of the above Company.
- (2) A copy of the Kerala Money Lenders Rules, 1964 published in Notification No. 38051/A4/63/ID in the Kerala Gazette dated the 31st March, 1964, under sub-section (3) of section 21 of the Kerala Money Lenders Act, 1958, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- (3) A copy each of the following Notification under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 539 published in Gazette of India dated the 5th April, 1966.
- (ii) G.S.R. 584 published in Gazette of India dated the 18th April, 1966.

#### **6. Intimation Re: Arrest of Member**

The Speaker informed the House that he had received a telegram, dated the 11th May, 1966, from the Deputy Superintendent of Police, Lucknow, intimating that Shri Ram Sewak Yadav, member, Lok Sabha was arrested at Lucknow on the 11th May, 1966, under sections 145/147, 148/313 L.P.C. read with section 7 of the Criminal Law Amendment Act.

#### **7. Report of Committee on Absence of Members**

Shri R. K. Khadilkar presented the Seventeenth Report of the Committee on Absence of Members from the Sittings of the House.

#### **8. Statement by Minister**

The Minister of Planning made a statement clarifying the position regarding certain Press Reports about his proposed statement on his visit to U.S.A. and Canada.

#### **9. Question of Privilege**

The Speaker withheld his consent to the raising of a question of privilege given notice of by Shrimati Renu Chakravartty and others about the reported talks between the Minister of Planning and the President of World Bank regarding the statement to be made by the Minister of Planning in Parliament.

## 10. Government Bill—Passed

### *The Produce Cess Bill, 1966.*

Discussion on the motion for consideration of the Bill moved on the 11th May, 1966, continued.

The following members took part in the debate:—

- (1) Shri Shree Narayan Das
- (2) Shri N. G. Ranga

Shri C. Subramaniam replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 21 and the First and Second Schedules were adopted.

Clause 22 was omitted.

Clause 23 was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill, as amended, be passed was moved by Shri C. Subramaniam.

The motion was adopted and the Bill, as amended, was passed.

## 11. Government Bill—Under Consideration

### *The Orissa Legislative Assembly (Extension of Duration) Bill, 1966.*

The motion for consideration of the Bill was moved by Shri G. S. Pathak.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 17th May, 1966, was moved by Shri S. M. Banerjee.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri Rama Chandra Mallick
- (3) Shrimati Renu Chakravartty
- (4) Shri N. G. Ranga
- (5) Shri Hari Charan Soy
- (6) Shri Surendranath Dwivedy (*Speech unfinished*).

The discussion was not concluded.

[P.T.O.]



## 12. Motion

Shri Prakash Vir Shastri moved the following motion:—

“That this House takes note of the statement made in the House by the Minister of Home Affairs on the 18th April, 1966 regarding the reorganisation of the present State of Punjab.”

An amendment was moved by Shri Jagdev Singh Siddhanti.

The following members took part in the debate:—

- (1) Sardar Daljit Singh
- (2) Sardar Dhanna Singh Gulshan
- (3) Shri Lahri Singh
- (4) Shri D. D. Puri
- (5) Shri Gajraj Singh Rao (*Speech unfinished*).

The discussion was not concluded.

## 13. Statement Re. Government Business

Shri Jaganath Rao made a statement regarding Government business for the 13th and 14th May, 1966.

## 14. Half-An-Hour Discussions on Matters arising out of Answer to Questions

(i) Shri Madhu Limaye raised a half-an-hour discussion on points arising out of the answer given on the 21st February, 1966 to Unstarred Question No. 430 regarding General Marambio's talks regarding Withdrawal of Forces.

Shri Y. B. Chavan replied to the discussion.

(ii) Shri P. R. Chakraverti raised a half-an-hour discussion on points arising out of the answer given on the 30th March, 1966 to Starred Question No. 889 regarding Instructors of National Discipline Scheme.

Shri Bhakt Darshan replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Friday, the 13th May, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, May 13, 1966/Vaisakha 23, 1888 (Saka)

No. 518

### 1. Starred Questions

Starred Questions Nos. 1661—1669 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5542—5634 and 5636—5656 were laid on the Table.

### 3. Short Notice Questions

Two Short Notice Questions addressed to the Minister of Commerce regarding closure of Jute Mills and Return of Goods seized by Pakistan, respectively, were orally answered and supplementary Questions were answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri Madhu Limaye called the attention of the Minister of Railways to the holding up of trains by passengers at Ghaziabad on the 12th May, 1966.

The Minister of State for Railways made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (d) of section 619A of the Companies Act, 1956.

[P.T.O.]

- (ii) Review by the Government on the working of the above Company.
- (2) (i) A copy of the Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (3) A statement showing the names of the Secretaries to the Government of India who are holding Chairmanship of Public Projects.
- (4) (i) A copy of the Annual Report of the National Mineral Development Corporation Limited, New Delhi, for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (5) A copy of the Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 1966, published in Notification No. G.S.R. 622 in Gazette of India dated the 30th April, 1966, under clause (5) of article 320 of the Constitution, together with an explanatory note.
- (6) A copy of the Audit Report on the Accounts of the Central Silk Board for the year 1964-65.
- (7) A statement correcting some portions of the Report of the Khadi and Village Industries Commission for the year 1964-65, laid on the Table on the 25th March, 1966.
- (8) A copy of the Khadi and Village Industries Commission (Amendment) Rules, 1966 published in Notification No. G.S.R. 590 in Gazette of India dated the 23rd April, 1966, under sub-section (3) of section 26 of the Khadi and Village Industries Commission Act, 1956.
- (9) A copy of the Coffee (Second Amendment) Rules, 1966 published in Notification No. G.S.R. 629 in Gazette of India dated the 30th April, 1966, under sub-section (3) of section 48 of the Coffee Act, 1942.

(10) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Textile (Production by Powerloom) Control (Amendment) Order, 1966 published in Notification No. S.O. 1216 in Gazette of India dated the 23rd April, 1966.
- (ii) The Cotton Textile Control (Amendment) Order, 1966 published in Notification No. S.O. 1217 in Gazette of India dated the 23rd April, 1966.
- (iii) The Woollen Textiles (Production and Distribution Control) First Amendment Order, 1966 published in Notification No. S.O. 1218 in Gazette of India dated the 23rd April, 1966.

**6. Statement Re: Demands for Excess Grants (General) for 1963-64**

Shri Lalit Narayan Mishra presented a statement showing Demands for Excess Grants in respect of the Budget (General) for 1963-64.

**7. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1966, passed by Lok Sabha on the 5th May, 1966.

**8. Presentation of Petition**

Shri Prakash Vir Shastri presented a petition from the All-India Secondary Teachers' Federation regarding Plan allocations for Education and connected matters.

**9. Statement by Minister**

The Minister of Planning made a statement on his recent visit to Washington and Ottawa.

**10. Statement under direction 115**

Dr. Ram Manohar Lohia made a statement regarding certain information given by the Minister of Food, Agriculture, Community Development and Cooperation about Famine Code.

The Minister of Food, Agriculture, Community Development and Cooperation laid on the Table a statement in reply thereto.

[P.T.O.]

## 11. Motion

Shri S. V. Krishnamoorthy Rao moved the following motion:—

“That this House recommends to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Patents Bill, 1965 in the vacancy caused by the resignation of Shri T. N. Singh from the Joint Committee and communicate to this House the name of the member so appointed by Rajya Sabha.”

The motion was adopted.

## 12. Government Bill—Under consideration

*The Orissa Legislative Assembly (Extension of Duration) Bill, 1966.*

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 12th May, 1966, continued.

The following members took part in the debate:—

- (1) Shri Surendranath Dwivedy
- (2) Shri Kanhu Charan Jena
- (3) Shri Kishen Pattnayak
- (4) Shri U. M. Trivedi
- (5) Shri Shree Narayan Das
- (6) Shri S. Kandappan

Shri G. S. Pathak commenced his speech in reply to the debate. His speech was not concluded.

## 13. Motion Re: Eighty-ninth Report of Committee on Private Members Bills and Resolutions

Shri Shree Narayan Das moved the following motion:—

“That this House agrees with the Eighty-ninth Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 11th May, 1966.”

The motion was adopted.

## 14. Private Members’ Bills—Introduced

- (1) The Constitution (Amendment) Bill, 1966 (*Amendment of the Eighth Schedule*) by Shri Abdul Ghani Goni.
- (2) The Constitution (Amendment) Bill, 1966 (*Amendment of article 51*) by Shri Hari Vishnu Kamath.

**15. Private Member's Bill—Negatived**

*The Constitution (Amendment) Bill, 1966 (Amendment of articles 75 and 164) by Shri Hari Vishnu Kamath.*

Shri Hari Vishnu Kamath concluded his speech in reply to the debate on the motion for consideration of the Bill moved on the 1st April, 1966 and the amendments for circulation of the Bill for the purpose of eliciting opinion thereon moved on the 15th April, 1966.

On the amendment moved by Shri Yashpal Singh, the House divided, Ayes 16; Noes 107. The amendment was accordingly negatived.

The amendment moved by Shri Vishwa Nath Pandey was withdrawn by leave of the House.

On the motion for consideration of the Bill, the House divided, Ayes 20; Noes 96.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the Constitution.

**16. Private Member's Bills—Withdrawn**

*(i) The Constitution (Amendment) Bill, 1962 (Amendment of articles 136, 226, etc.) by Shri Shree Narayan Das.*

The motion for reference of the Bill to a Select Committee was moved by Shri Shree Narayan Das.

The following members took part in the debate:—

- (1) Shri Hari Vishnu Kamath
- (2) Shri G. N. Dixit
- (3) Shri Man Singh P. Patel
- (4) Shri Onkarlal Berwa
- (5) Shri Narendrasingh Mahida
- (6) Shri Diwan Chand Sharma
- (7) Shri Madhu Limaye
- (8) Shri C. R. Pattabhi Raman

Shri Shree Narayan Das replied to the debate.

The Bill was withdrawn by leave of the House.

*(ii) The Indian Telegraph (Amendment) Bill, 1965 (Amendment of section 5) by Shri Yashpal Singh.*

[P.T.O

**17. Private Member's Bill—Under consideration**

**The Constitution (Amendment) Bill, 1965 (Amendment of articles 1 and 393) by Shri Krishna Deo Tripathi.**

The motion for consideration of the Bill was moved by Shri Krishna Deo Tripathi.

The following members took part in the debate:—

- (1) Shri S. Kandappan
- (2) Shri Shree Narayan Das
- (3) Shri Diwan Chand Sharma (*Speech unfinished*).

The discussion was not concluded.

**18. Half-an-hour Discussion on Matters Arising out of Answers to Question**

Shri Harish Chandra Mathur raised a half-an-hour discussion on points arising out of the answer given on the 3rd March, 1966 to Starred Question No. 326-A regarding Decontrol of Essential Commodities.

Shri Sachindra Chaudhuri replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 14th May, 1966).

**S. L. SHAKDHER,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, May 14, 1966/Vaisakha 24, 1888 (Saka)

No. 519

### 1. Short Notice Questions

Two Short Notice Questions, one addressed to the Minister of Food, Agriculture, Community Development and Cooperation regarding Employees of Food Corporation of India and the other addressed to the Minister of Railways regarding Security Position on the North-East Frontier Railway, were orally answered and supplementary questions were answered thereon.

### 2. Opinions on Bill

Sardar Amar Singh Saigal laid on the Table Paper No. III to the Bill to provide for the better administration of Sikh Gurdwaras situated in different States of Indian Union and for inquiries into matters connected therewith which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 3rd September, 1965.

### 3. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 13th May, 1966, Rajya Sabha concurred in the recommendation of Lok Sabha to appoint a member to the Joint Committee of the Houses on the Patents Bill, 1965, in the vacancy caused by the retirement of a member and nominated Shri Dalpat Singh to serve on the said Joint Committee.

[P.T.O.]



- (ii) That at its sitting held on the 12th May, 1966, Rajya Sabha concurred in the resolution passed by Lok Sabha for modification of the President's Act No. 3 of 1966, namely the Kerala University (Amendment) Act, 1966.

#### 4. Report of the Rules Committee

Shri S. V. Krishnamoorthy Rao laid on the Table, under sub-rule (2) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Third Report of the Rules Committee.

#### 5. Statement re: Government Business

The Leader of the House made a statement regarding Government business for the 16th and 17th May, 1966.

#### 6. Matter under Rule 377

Dr. Ram Manohar Lohia raised a matter regarding ill-treatment meted out to Shri Ram Sewak Yadav, member of Lok Sabha, by the Police at Lucknow.

#### 7. Government Bill—passed

*The Orissa Legislative Assembly (Extension of Duration) Bill, 1966.*

Shri G. S. Pathak concluded his speech in reply to the debate on the motion for consideration of the Bill and the amendment thereto moved on the 12th May, 1966.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 17th May, 1966, moved by Shri S. M. Banerjee was negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri G. S. Pathak.

The motion was adopted and the Bill, as amended, was passed.

## 8. Motion

Discussion on the following motion moved by Shri Prakash Vir Shastri, namely:—

“That this House takes note of the statement made in the House by the Minister of Home Affairs on the 18th April, 1966 regarding the reorganisation of the present State of Punjab”

and the amendment thereto moved on the 12th May, 1966, continued.

The following members took part in the debate:—

- (1) Shri Gajraj Singh Rao
- (2) Shri H. N. Mukerjee
- (3) Sardar Gurmukh Singh Musafir
- (4) Shri Surendranath Dwivedy
- (5) Shri Hem Raj
- (6) Shri Jagdev Singh Siddhanti
- (7) Shri Onkarlal Berwa
- (8) Shri Amar Nath Vidyalankar
- (9) Dr. Ram Manohar Lohia
- (10) Shri Gulzarilal Nanda

Shri Prakash Vir Shastri replied to the debate.

The amendment moved by Shri Jagdev Singh Siddhanti was negatived.

The motion was adopted.

## 9. Government Bill—Passed

*The Asian Development Bank Bill, 1966*

The motion for consideration of the Bill was moved by Shri Bali Ram Bhagat.

The following members took part in the debate:—

- (1) Shri H. N. Mukerjee
- (2) Shri Sham Lal Saraf
- (3) Shri Tan Singh
- (4) Shri P. Muthiah
- (5) Shri Madala Narayana Swamy
- (6) Shri V. B. Gandhi

[P.T.O.]

Shri Bali Ram Bhagat replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 7 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bali Ram Bhagat.

Shri H. N. Mukerjee took part in the debate.

The motion was adopted and the Bill was passed

#### 10. Government Bill—Under Consideration

*The Delhi Administration Bill, 1966, as reported by the Joint Committee*

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri Jai Sukh Lal Hathi. His speech was not concluded.

#### 11. Half-an-hour Discussion on matters arising out of answers to Question

Shri H. N. Mukerjee raised a half-an-hour discussion on points arising out of the answer given on the 14th April, 1966 to Starred Question No. 1109 regarding Urbanisation of areas.

Shri Asoka Mehta replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 16th May, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, May 16, 1966/Vaisakha 26, 1888 (Saka)

No. 520

### 1. Starred Questions

Starred Questions Nos. 1691—1695 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5657—5697, 5697-A and 5697-B were laid on the Table.

### 3. Short Notice Questions

Three Short Notice Questions addressed to the Minister of Transport, Aviation, Shipping and Tourism regarding Pradip Port, to the Minister of Defence regarding Explosion of Mines in Border Areas of Punjab and to the Minister of Education regarding Indian School of International Studies respectively, were orally answered and supplementary questions were answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri P. C. Borooah called the attention of the Minister of Petroleum and Chemicals to the establishment of a fertilizer plant at Madras.

The Minister of Petroleum and Chemicals laid on the Table a statement in regard thereto.

[P.T.O.]

## 5. Papers laid on the Table

The following papers were laid on the Table:—

(1) (i) A copy of the Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company.

✓ (2) A copy of the Report of the Committee on Broadcasting and Information Media on Radio and Television.

(3) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Third Lok Sabha:—

(i) Supplementary Statement No. II	Fourteenth Session, 1966.
(ii) Supplementary Statement No. IV	Thirteenth Session, 1965.
(iii) Supplementary Statement No. VII	Twelfth Session, 1965.
(iv) Supplementary Statement No. XI	Eleventh Session, 1965.
(v) Supplementary Statement No. XIV	Tenth Session, 1964.
(vi) Supplementary Statement No. XIX	Sixth Session, 1963.

(4) A copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—

- (i) The Employees' Provident Funds (Second Amendment) Scheme, 1966, published in Notification No. G.S.R. 348 in Gazette of India dated the 12th March, 1966.
- (ii) The Employees' Provident Funds (Third Amendment) Scheme, 1966, published in Notification No. G.S.R. 349 in Gazette of India dated the 12th March, 1966.
- (iii) The Employees' Provident Funds (Fourth Amendment) Scheme, 1966, published in Notification No. G.S.R. 350 in Gazette of India dated the 12th March, 1966.

- (iv) The Employees' Provident Funds (Fifth Amendment) Scheme, 1966, published in Notification No. G.S.R. 351 in Gazette of India dated the 12th March, 1966.
  - (v) The Employees' Provident Funds (Sixth Amendment) Scheme, 1966, published in Notification No. G.S.R. 352 in Gazette of India dated the 12th March, 1966.
  - (vi) The Employees' Provident Funds (Seventh Amendment) Scheme, 1966, published in Notification No. G.S.R. 412 in Gazette of India dated the 19th March, 1966.
  - (vii) The Employees' Provident Funds (Eighth Amendment) Scheme, 1966, published in Notification No. G.S.R. 413 in Gazette of India dated the 19th March, 1966.
- (5) A copy each of the following Notifications under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948:—
- (i) The Andhra Pradesh Coal Mines Provident Fund (First Amendment) Scheme, 1966 published in Notification No. G.S.R. 490 in Gazette of India dated the 1st April, 1966.
  - (ii) The Rajasthan Coal Mines Provident Fund (First Amendment) Scheme, 1966 published in Notification No. G.S.R. 491 in Gazette of India dated the 1st April, 1966.
  - (iii) The Coal Mines Provident Fund (First Amendment) Scheme, 1966 published in Notification No. G.S.R. 492 in Gazette of India dated the 1st April, 1966.
  - (iv) The Coal Mines Bonus (First Amendment) Scheme, 1966 published in Notification No. G.S.R. 517 in Gazette of India dated the 9th April, 1966.
  - (v) The Andhra Pradesh Coal Mines Bonus (First Amendment) Scheme, 1966 published in Notification No. G.S.R. 518 in Gazette of India dated the 9th April, 1966.
  - (vi) The Rajasthan Coal Mines Bonus (First Amendment) Scheme, 1966 published in Notification No. G.S.R. 519 in Gazette of India dated the 9th April, 1966.
  - (vii) The Assam Coal Mines Bonus (First Amendment) Scheme, 1966 published in Notification No. G.S.R. 520 in Gazette of India dated the 9th April, 1966.

[P.T.O.]

## 6. Minutes of Parliamentary Committees—Laid on the Table

(i) The Minutes of the Sittings of the Rules Committee held on the 26th April and 11th May, 1966, were laid on the Table.

(ii) The Minutes of evidence given before the Sub-Committee on Defence of the Estimates Committee and Minutes of the Sitting of the Estimates Committee relating to Ninety-fourth and Ninety-fifth Reports on Ministry of Defence (Defence Research and Development Organisation)—Defence Metallurgical Research Laboratory, Electronics and Radar Development Establishment and Defence Electronics Research Laboratory, were laid on the Table.

(iii) The Minutes of the Sixteenth and Seventeenth Sittings of the Committee on Absence of Members from the Sittings of the House held during the current Session, were laid on the Table.

## 7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Kerala Appropriation (No. 2) Bill, 1966, passed by Lok Sabha on the 11th May, 1966.

## 8. Leave of Absence

The following members were granted leave of absence from the Sittings of the House for the periods mentioned against each:—

(1) Shri Kolla Venkaiah	14th April to 28th April, 1966 (Fourteenth Session).
(2) Shri A. K. Gopalan	26th March to 27th April, 1966 (Fourteenth Session).
(3) Shri Dasaratha Deb	7th March to 4th May, 1966 (Fourteenth Session).
(4) Shri Ghyasuddin Ahmed	7th March to 4th May, 1966 (Fourteenth Session).
(5) Shri Biren Dutta	7th March to 31st March, 1966 (Fourteenth Session).
(6) Shri Laxmi Dass	7th March to 29th March, 1966 (Fourteenth Session).
(7) Shri Ananda Nambiar	7th March to 30th April, 1966 (Fourteenth Session).
(8) Syed Baddrudduja	16th February to 4th March, 1966 (Fourteenth Session).
(9) Shri Madala Narayana Swamy	14th April to 28th April, 1966 (Fourteenth Session).

(10) Dr. B. N. Singh	16th April to 17th May, 1966 (Fourteenth Session).
(11) Shri R. Umanath	14th April to 2nd May, 1966 (Fourteenth Session).
(12) Shri A. Jayaraman	14th February to 13th April, 1966 (Fourteenth Session).
(13) H. H. Maharani Vijaya Raje Scindia of Gwalior.	1st April to 28th April, 1966 (Fourteenth Session).
(14) Raja P. C. Deo Bhanj	8th March to 5th April, 1966 (Fourteenth Session).
(15) Shri T. Abdul Wahid	12th March to 22nd April, 1966 (Fourteenth Session).
(16) Shri Vijaya Bhushan Singh Deo.	28th February to 27th April, 1966 (Fourteenth Session).

### 9. Report of Committee of Privileges

Shri S. V. Krishnamoorthy Rao presented the Seventh Report of the Committee of Privileges.

### 10. Statements by Ministers

(i) The Minister of Defence Production made a statement correcting the answer given on the 21st February, 1966 to Starred Question No. 94 by Dr. Ram Manohar Lohia and others regarding Nagas' infiltration into Burma.

(ii) The Minister of State for Railways laid on the Table a statement clarifying certain points raised in the House on the 6th May, 1966 about explosion in Bhusaval Down Goods Yard.

(iii) The Minister of State for Finance made a statement regarding delay in laying on the Table the Kerala Money Lenders Rules, 1964.

### 11. Statement Re: Government Business

The Leader of the House made a statement regarding change in the order of Government business as entered in today's Revised List of Business.

### 12. Government Bill—Negatived

*The Constitution (Nineteenth Amendment) Bill, 1966*

The motion for consideration of the Bill was moved by Shri Jai Sukh Lal Hathi.

[P.T.O.]



On the motion for consideration the House divided, Ayes 170; Noes 2.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the Constitution.

### 13. Government Bill—Under Consideration

*The Delhi Administration Bill, 1966, as reported by the Joint Committee*

Shri Jai Sukh Lal Hathi concluded his speech on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 14th May, 1966.

The following members took part in the debate:—

- (1) Shrimati Renu Chakravartty
- (2) Choudhury Brahm Perakash
- (3) Shri Ramchandra Vithal Bade
- (4) Shrimati Subhadra Joshi
- (5) Shri Ananda Nambiar
- (6) Shri Shiv Charan Gupta
- (7) Shri Naval Prabhakar
- (8) Shri Hari Vishnu Kamath
- (9) Shri Madhu Limaye (*Speech unfinished*).

The discussion was not concluded.

### 14. \*Statement by Prime Minister

The Prime Minister made a statement regarding her visit to Orissa.

### 15. Half-an-Hour Discussions on Matters arising out of Answer to Questions

(i) Dr. L. M. Singhvi raised a half-an-hour discussion on points arising out of the answer given on the 16th February, 1966 to Starred Question No. 35 regarding Status of High Court Judges.

Shri Gulzarilal Nanda replied to the discussion.

(ii) Shri H. C. Linga Reddy raised a half-an-hour discussion on points arising out of the answer given on the 1st March, 1966 to Starred Question No. 275 regarding capacity of Ports to handle Cargo.

Shri C. M. Poonacha replied to the discussion.

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\*Made at 3 P.M.

**16. \*\*Statement Re: Government Business**

The Leader of the House made a statement regarding the Government's proposal to bring before the House the Constitution (Twentieth Amendment) Bill, 1966, tomorrow, the 17th May, 1966.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17th May, 1966).

**S. L. SHAKDHER,**  
**Secretary.**

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**\*\*Made at 5-05 P.M.**

**2108**

**GMGIPND—LS I—685 (D) LS—16-5-66—800.**

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, May 17, 1966/Vaisakha 27, 1888 (Saka)

No. 521

### 1. Starred Questions

Starred Question Nos. 1721, 1722 and 1724—1727 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5698—5702, 5704—5706 and 5708—5733 were laid on the Table.

### 3. Short Notice Questions

Two Short Notice Questions addressed to the Minister of Transport, Aviation, Shipping and Tourism regarding Aircraft of Madhya Pradesh Flying Club and to the Minister of Iron and Steel regarding Steel Re-rolling Industry respectively, were orally answered and supplementary questions were answered thereon.

### 4. Calling attention to Matters of Urgent Public Importance

(i) Shri Yashpal Singh called the attention of the Minister of External Affairs to the proposed tripartite summit meeting between India, Yugoslavia and U.A.R.

The Minister of External Affairs made a statement in regard thereto.

\*(ii) Shri A. V. Raghavan called the attention of the Minister of Home Affairs to the reported attempt made on the life of the Chief Minister of Jammu and Kashmir at Baramula on the 18th May, 1966.

The Minister of Home Affairs made a statement in regard thereto.

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\*Was taken up at 5 P.M.

[P.T.O.]

## 5. Question of Privilege

Sardar Kapur Singh raised a question of privilege against the "Indian Express" for not mentioning Shri H. N. Mukerjee's name in the report regarding the debate in Lok Sabha on the 11th May, 1966, relating to famine conditions in Orissa.

The Speaker informed the House that he had received a letter dated the 14th May, 1966, from the Editor of the "Indian Express" in which he had explained the position and expressed regret.

The House agreed with the Speaker to treat the matter as closed.

## 6. Statement by Minister

The Minister of Education made a statement on the figures regarding the area of India as published by the Survey of India in 1953 and 1964 and those published in 1950 and 1964 editions of the United Nations Year Book.

## 7. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Audit Report (Commercial), 1966, under article 151(1) of the Constitution.
- (2) A copy of Notification S.R.O. No. 16/66 published in Kerala Gazette dated the 1st February, 1966, under section 77 of the Kerala Forest Act, 1961, read with clause (c)(iv), of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- ✓ (3) A copy of Government of India's note dated the 13th May, 1966, given to the Embassy of China in India in reply to the notes dated the 6th November, 1965 and 2nd April, 1966, given by the Ministry of Foreign Affairs. Peking to the Embassy of India in China.
- (4) A copy of Notification S.R.O. No. 121/66 published in Kerala Gazette dated the 15th March, 1966, making certain amendment to the Kerala Manufacture and Sale of Stamp Rules, 1960, under sub-section (3) of section 69 of the Kerala Stamp Act, 1959, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

- (5) A copy of Notification S.R.O. No. 149/66 published in Kerala Gazette dated the 5th April, 1966, under sub-section (2) of section 9 of the Kerala Stamp Act, 1959, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- (6) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export Draw-back (General) Fortieth Amendment Rules, 1966, published in Notification No. G.S.R. 580 in Gazette of India dated the 14th April, 1966.
  - (ii) The Customs and Central Excise Duties Export Draw-back (General) Forty-second Amendment Rules, 1966, published in Notification No. G.S.R. 581 in Gazette of India dated the 14th April, 1966.
- (7) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 611 published in Gazette of India dated the 20th April, 1966.
  - (ii) G.S.R. 643 published in Gazette of India dated the 30th April, 1966.
  - (iii) G.S.R. 644 published in Gazette of India dated the 30th April, 1966.
  - (iv) G.S.R. 645 published in Gazette of India dated the 30th April, 1966.
  - (v) G.S.R. 652 published in Gazette of India dated the 30th April, 1966.
- (8) A copy of Notification No. G.S.R. 681 published in Gazette of India dated the 30th April, 1966, under sub-section (3) of section 641 of the Companies Act, 1956, together with an explanatory note.
- (9) A copy each of the following papers under sub-rule (5) of rule 3 of the Air Corporation Rules, 1954:—
- (i) Summary of Budget Estimates of Revenue and Expenditure of Air India for the year 1966-67.

[P.T.O]

- (ii) Summary of Actuals for the year 1964-65, Budget Estimates and Revised Estimates for the year 1965-66 and Budget Estimates for the year 1966-67 under Capital of Air India.
- (iii) Summary of Budget Estimates of Revenue and Expenditure of the Indian Airlines Corporation for the year 1966-67.
- (iv) Summary of Actuals for the year 1964-65, Budget Estimates and Revised Estimates for the year 1965-66 and Budget Estimates for the year 1966-67 under Capital of the Indian Airlines Corporation.
- (10) A statement regarding certain points raised in the House on the 18th May, 1966 during Supplementaries on Starred Question No. 1669 regarding Quotas of raw materials to the black-listed firms.
- (11) A copy of the Budget Estimates for the year 1966-67 and Supplementary Financial Statement for the year 1965-66 of the Kerala State Electricity Board (Volumes I and II) under sub-section (3) of section 61 of the Electricity (Supply) Act, 1948, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- ✓ (12) A copy of the Report (Part I) of the Study Team on the Iron and Steel Controller's Organisation—Production, Price and Distribution of Indigenous Steel.
- (13) A copy of the Railway Protection Force (Amendment) Rules, 1966, published in Notification No. G.S.R. 627 in Gazette of India dated the 30th April, 1966, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957.

#### 8. Minutes of Parliamentary Committees—laid on the Table

(i) The Minutes of the Seventy-seventh to Eighty-ninth Sitzings of the Committee on Private Members' Bills and Resolutions held during the current Session, were laid on the Table.

(ii) The Minutes of Sitzings of the Committee on Public Undertakings relating to Twelfth and Fourteenth to Thirty-first Reports, were laid on the Table.

(iii) The Minutes of the Twenty-third Sitting of the Committee on Government Assurances held during the current Session, were laid on the Table.

## 9. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 7th May, 1966, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from the Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the term ending on the 30th April, 1967 and communicated the following names of members of Rajya Sabha who had been elected to the Committee:—
- (1) Shrimati Devaki Gopidas
  - (2) Shri P. K. Kumaran
  - (3) Shri Om Mehta
  - (4) Shri Gaure Murahari
  - (5) Shri M. C. Shah
  - (6) Shri B.K.P. Sinha
  - (7) Col. B. H. Zaidi
- (ii) That at its sitting held on the 7th May, 1966, Rajya Sabha concurred in the recommendation of Lok Sabha to appoint three members to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of three members and appointed the following members to serve on the said Joint Committee:—
- (1) Shri Lokanath Misra
  - (2) Shri P. C. Mitra
  - (3) Kumari Shanta Vasisht
- (iii) That at its sitting held on the 7th May, 1966, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate two members from the Rajya Sabha to associate with the Committee on Public Undertakings of Lok Sabha for the unexpired portion of the term of the Committee, in the vacancies caused by the retirement of two members and communicated the following names of members of Rajya Sabha who had been elected to the Committee:—
- (1) Shri Arjun Arora
  - (2) Shri Vimalkumar M. Chordia

[P.T.O.]

## **10. President's Assent to Bills**

Secretary laid on the Table following two Bills passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 7th April, 1966:—

(1) The Appropriation (No. 2) Bill, 1966.

(2) The Finance Bill, 1966.

## **11. Report of Joint Committee**

✓ Shri S. V. Krishnamoorthy Rao presented the Report of the Joint Committee on the Bill to regulate the procedure for the investigation and proof of the misbehaviour or incapacity of a Judge of the Supreme Court or of a High Court and for the presentation of an address by Parliament to the President.

## **12. Evidence before Joint Committee—laid on the Table**

Shri S. V. Krishnamoorthy Rao laid on the Table a copy of the evidence given before the Joint Committee on the Bill to regulate the procedure for the investigation and proof of the misbehaviour or incapacity of a Judge of a Supreme Court or of a High Court and for the presentation of an address by Parliament to the President.

## **13. Statements by Ministers**

(i) The Minister of State for Transport and Aviation made a statement correcting the answer given on the 16th November, 1965 to Starred Question No. 261 by H. H. Maharaja Pratap Keshari Deo and others regarding Interference by Pakistan in Air Flights.

(ii) The Minister of Iron and Steel made a statement correcting the answer given on the 13th May, 1966 to supplementaries by Sarvashri Prakash Vir Shastri and Mahavir Tyagi on Starred Question No. 1669 regarding Quotas of raw materials to the black-listed firms.

## **14. Statement under direction 115**

Shri Madhu Limaye made a statement regarding certain information given by the Minister of Finance about the raid on an astrologer's house in Delhi.

The Minister of Finance made a statement in reply thereto.



**15. Motion re: Fifth Report of Committee of Privileges**

Sardar Kapur Singh moved the following motion:—

“That the Fifth Report of the Committee of Privileges presented to the House on the 30th April, 1966, be taken into consideration.”

The following members took part in the debate:—

- (1) Sardar Buta Singh
- (2) Shri Madhu Limaye
- (3) Shri S. M. Banerjee
- (4) Shri N. G. Ranga
- (5) Shri S. V. Krishnamoorthy Rao

The motion was adopted.

Shri S. V. Krishnamoorthy Rao then moved the following motion:—

“That this House agrees with the Fifth Report of the Committee of Privileges presented to the House on the 30th April, 1966.”

The motion was adopted.

**16. Motion re: Third Report of Rules Committee**

Shri S. V. Krishnamoorthy Rao moved the following motion:—

“That this House agrees with the Third Report of the Rules Committee laid on the Table on the 14th May, 1966.”

The following members took part in the debate:—

- (1) Shri Hari Vishnu Kamath
- (2) Shri N. G. Ranga
- (3) Shri Shree Narayan Das (*Speech unfinished*).

The discussion was not concluded.

**17. Discussion under Rule 193**

Shrimati Renu Chakravartty raised a discussion on the statement made by the Minister of Planning and Social Welfare on the 13th May, 1966 on his recent visit to Washington and Ottawa.

The following members took part in the debate:—

- (1) Shri Arun Chandra Guha
- (2) Shri N. Dandekar

[P.T.O.]

- (3) Shri K. D. Malaviya
- (4) Shri Madala Narayana Swamy
- (5) Shri Ramchandra Vithal Bade
- (6) Shri V. B. Gandhi
- (7) Dr. Ram Manohar Lohia
- (8) Shri Nath Pai

Shri Asoka Mehta replied to the discussion.

[Lok Sabha adjourned till 11 A.M. on Wednesday, the 18th May, 1966],

S. L. SHAKDHER,  
Secretary.